

भाग 1
अंग्रेजी-हिंदी

PART I
English-Hindi

A a.m. : ante meridian पूर्वाह्न
abandon : to give up; to leave without help; to surrender control or possession, frequently with the knowledge that the thing abandoned is left for the mercy of someone or something else [s. 68(2), T.P. Act] परित्याग करना ; परित्यक्त करना

abandon any of the objects : [s. 17(1)(e), Companies Act] उद्देश्यों में से किसी को परित्यक्त करना

abandon his application : [s. 21(2), Trade and Merchandise Marks Act] अपने आवेदन का परित्याग करना

abandoned assets : परित्यक्त आस्तियां

abandonment : the action of abandoning [s. 30, expln., Indian Evidence Act, s. 4(c), Gift-tax Act and art. 39(f), Const.] परित्याग

abandonment of child : [s. 317, I.P.C.] शिशु का परित्याग

abandonment of works : संकर्म परित्याग

abate: 1. to put an end to; to curtail [Or. 22, r. 1, C.P.C.] उपशमन करना ; to come to naught [s. 14, Sick Textile Undertakings (Taking Over of Management) Act] उपशमन होना ; 2. [s. 1, Shore Nuisances (Bombay and Kolaba) Act] समाप्त करना ; 3. [s. 36, Indian Easements Act] हटाना ; 4. to decrease कम करना

abate in equal proportion : [s. 49(2), Presidency-towns Insolvency Act] समान अनुपात में कमी होना

abatement : 1. the action of abating; being abated [Or. 22, r. 1, C.P.C.] उपशमन ; 2. decrease [s. 12(3)(b)(i), Specific Relief Act] कमी ; [s. 46(1), Estate Duty Act] कम कर देना

abatement by reason of death : [Or. 22, r. 6, C.P.C.] मृत्यु के कारण उपशमन

abatement certificate : उपशमन प्रमाणपत्र

abatement made by application of bonus : [IVth sch., form H para 7, Insurance Act] बोनस के उपयोजन द्वारा की गई कमी

abatement of duty on damaged or deteriorated goods : [s. 22, Customs Act] उस माल पर शुल्क की कमी जिसका नुकसान या क्षय हो गया है

abatement of legacies : the proportional diminution or reduction of the pecuniary legacies, when the funds or assets out of which such legacies are payable are not sufficient to pay them in full वसीयत संपदा में कमी

abatement of nuisance : [s. 44C, Inland Vessels Act] न्यूसेंस का उपशमन

abatement of rent : [s. 7(xi)(f), Court-fees Act] भाटक का उपशमन

abatement of suit : [Or. 22, r. 1, C.P.C.] वाद का उपशमन

abatement of suit and bar of suit : वाद का उपशमन और वाद का वर्जन

abatement of water pollution : [s. 16(2)(h), Water (Prevention and Control of Pollution) Act] जल प्रदूषण का उपशमन

abatement, plea in : a plea taken with reference to actions at law to the effect that the action is utterly dead and cannot be revived except by commencing a new action उपशमन-अभिवाक्

abbreviation : a shortened form of a written word or phrase used for brevity in place of the whole [s. 98, Indian Evidence Act] संक्षेपाक्षर

abbreviation of a name : [s. 2(1)(k), Trade and Merchandise Marks Act] नाम का संक्षेप ; [s. 2(c), Emblems and Names (Prevention of Improper Use) Act] नाम का संक्षिप्त रूप

abduct : to take away (especially a person) by fraud or force; to induce a person to go from any place, by force or deceitful means [s. 362, I.P.C.] अपहरण करना

abduction : the action of abducting [s. 362, I.P.C.] अपहरण

aberration, mental : unsoundness of the mind, especially unsoundness insufficient to constitute insanity मानसिक विपथन

abet : to instigate or encourage the commission of a crime [s. 3(1), General Clauses Act and s. 278, Income-tax Act] दुष्प्रेरण ; दुष्प्रेरित करना

abetment : the action or fact of abetting [s. 30, expln., Indian Evidence Act, s. 278, Income-tax Act and ss. 89, fourthly, 107, 132, 135 and 138, I.P.C.] दुष्प्रेरण

abetment of false returns : [s. 22, Companies (Profits) Surtax Act] मिथ्या विवरणियों का दुष्प्रेरण

abettor : one who abets the commission of a crime [ss. 108 and 445, firstly, I.P.C.] दुष्प्रेरक

abettor of the offence : [s. 445, secondly, I.P.C.] अपराध का दुष्प्रेरक

abeyance : a state of suspension प्रास्थगन

abide by : [art. 51A(a), Const.] पालन करना

ability : the quality or state of being able योग्यता

abjure violence : [art. 51A(i), Const.] हिंसा से दूर रहना

able : having sufficient power or capacity समर्थ; योग्य

able-bodied : समर्थांग ; समर्थ शरीर

able seaman : योग्य नाविक

abnormal profit : [s. 349(4)(d), Companies Act] अप्रसामान्य लाभ

aboard an unregistered ship : [s. 2(2), Citizenship Act] किसी अरजिस्ट्रीकृत पोत के फलक पर

abode, place of : निवास-स्थान ; वास-स्थान

abolish : to put an end to; to demolish or destroy (mainly of institutions, customs and practices) उत्सादित करना ; उत्सादन करना

abolished, is : [art. 17, Const.] अंत किया जाता है

abolition : [s. 15(e), Jawaharlal Nehru University Act, s. 27(1)(d), Coir Industry Act and art. 110(1)(a) and art. 117(1), prov., Const.] उत्सादन ; [long title, Rulers of Indian States (Abolition of Privileges) Act] समाप्ति ; अंत

abolition of posts : पदों का अंत ; पदों की समाप्ति

abolition of privy purses : [long title, Rulers of Indian States (Abolition of Privileges) Act] निजी थैली की समाप्ति

abolition of titles : [art. 18, margin, Const.] उपाधियों का अंत

abolition of untouchability : [art. 17, margin, Const.] अस्पृश्यता का अंत

abolition or creation of Legislative Councils in States : [art. 169, margin, Const.] राज्यों में विधान परिषदों का उत्सादन या सृजन

aboriginal : आदिवासी

aboriginal welfare officers : आदिवासी कल्याण अधिकारी

abortive : 1. fruitless [s. 7(2)(i)(b), Indian Telegraph Act] बेकार ; व्यर्थ ; 2. [s. 42(a), Income-tax Act] निष्फल

abortive exploration expenses : [s. 42(a), Income-tax Act] निष्फल खोज के खर्चे

abortive trial : a trial in which no verdict is reached without any improper act or conduct of the parties निष्फल विचारण

about to take steps : [s. 18(1), Arbitration Act] कदम उठाने वाला

above all : beyond every other consideration सर्वोपरि ; सबसे बड़ी बात यह है कि

above ground : [s. 2(2)(b), Mines Act] भूमि के ऊपर

above named plaintiff : [sch. I, app. A, form No. 38, C.P.C.] उक्त वादी; ऊपर नामित वादी

above par : अधिमूल्य पर ; सममूल्य से ऊपर ; औसत से ऊंचा

above, referred to : [Or. 41, r. 14(2), C.P.C.] ऊपर निर्दिष्ट

above the rank of : [s. 34, Prevention of Cruelty to Animals Act] की पंक्ति के ऊपर

abrasion : superficial injury to skin or mucous membrane from scrapping or rubbing art खरोंच ; छिलना

abrasive wheel : [s. 30(1), Factories Act] अपघर्षी चक्र

abridge : to make shorter; to curtail; to diminish न्यूनन; [art. 13(2) and art. 31B, Const.] न्यून करना ; संक्षिप्त करना

abridgement : cutting short; abbreviation preserving the essence न्यूनन

abridgement of the work : [s. 2(a)(iii), Copyright Act] कृति का संक्षेपण

abridges any of the rights : [art. 31A, Const.] किसी अधिकार को न्यून करता है

abroad, resident : [s. 230(1), Indian Contract Act] विदेश निवासी

abrogate : to abolish by official, authoritative or formal action; to annul a formal law by an act of the legislative power [s. 4, Navy Act] निराकृत होना ; निराकरण करना ; निराकरण होना

abrogate the right guaranteed : गारंटी किए गए अधिकार को निराकृत करना

abrogating any right : [s. 16, Copyright Act] किसी अधिकार को निराकृत करना

abrogation : [s. 2(50), Companies Act] निराकरण

abscond : to hide away, especially to escape arrest; to go out of the jurisdiction of the court to conceal oneself in order to avoid legal process or to escape arrest [s. 8, ill., (h), Indian Evidence Act] फरार होना

absconded or departed : [s. 32, Provincial Insolvency Act] फरार हो गया है या चला गया है

absconder : one who absconds; one who hides to escape a legal process फरारी ; फरार

absconding debtor : फरार ऋणी

absconding person : a person against whom a warrant has been issued and who has absconded so that such warrant cannot be executed [ss. 82 and 83, Cr. P.C.] फरार व्यक्ति

absence : 1. being wanting or non-existing [s. 109, T.P. Act] ; अभाव 2. the state of being absent or away [s. 108, expln. 3, ill. (b) and s. 109, ill. (c), I.P.C.] अनुपस्थिति

absence abroad : [s. 90(7), Presidency-towns Insolvency Act] विदेश वास के कारण अनुपस्थिति

absence allowance : [s. 280(2)(e), Cantonments Act] अनुपस्थिति भत्ता

absence from duty : कर्तव्य से अनुपस्थिति ; झूटी से अनुपस्थिति

absence, illness or any other cause, owing to : [art. 65(2), Const.] अनुपस्थिति, बीमारी या अन्य किसी कारण से

absence of, during the : [art. 91(2), Const.] की अनुपस्थिति में

absence of evidence : [s. 35, ill., T.P. Act] साक्ष्य का अभाव

absence of person : [s. 8, ill. (e), Indian Evidence Act] व्यक्ति की अनुपस्थिति

absence on duty in his district : अपने जिले में अन्यत्र कर्तव्यारूढ़ होने के कारण अनुपस्थिति

absence without leave : [ss. 29(1) and 133(4), Navy Act and s. 92(b), Air Force Act] ; छुट्टी बिना अनुपस्थिति

absent : 1. not present; being away in another place [s. 26(1), prov., Representation of the People Act, 1951] अनुपस्थित ; 2. being elsewhere [s. 93(3)(a), Navy Act] अन्यत्र होना

absent from duty : झूटी से अनुपस्थित

absent on leave : [2nd sch., para 11(b)(ii), Const.] छुट्टी लेकर अनुपस्थित

absent otherwise than on duty : [s. 10(1), Registration Act] कर्तव्यारूढ़ होने से अन्यथा अनुपस्थित

absent, physically : वस्तुतः अनुपस्थित

absent without leave : [s. 13(1)(b), Unit Trust of India Act and s. 13(2)(b), Industrial Finance Corporation Act] इजाजत के बिना अनुपस्थित ; छुट्टी के बिना अनुपस्थित

absentation from intoxicants : [s. 4(4), Probation of Offenders Act] मादक पदार्थों से प्रविरत रहना

absentee : अनुपस्थित

absentee statement : अनुपस्थिति विवरण

absolute : 1. unqualified; free from external restraint or limitation [s. 58(c), T.P. Act] आत्यंतिक; 2. free from doubt [s. 132(1), Army Act] स्पष्ट; 3. complete and outright [s. 15, para 4, Indian Easements Act] पूर्ण; 4. final and not liable to modification or termination [second sch., item 6(2), Income-tax Act] अंतिम

absolute deafness : पूर्ण बधिरता

absolute discharge : [second sch., item (42), Provincial Insolvency Act] आत्यंतिक उन्मोचन

absolute interest : आत्यंतिक हित

absolute discretion : पूर्णतः विवेकाधीन

absolute liability : liability irrespective of intention or negligence such as liability for the escape of dangerous things आत्यंतिक दायित्व

absolute majority : a majority comprising more than half of the total number of votes [s. 132(1), Army Act] स्पष्ट बहुमत

absolute or conditional : [s. 129, Companies Act] आत्यंतिक या सशर्त रूप से

absolute, order made : [s. 133(1), Cr. P.C.] आदेश को अंतिम करना

absolute order of discharge : [s. 38(2)(a), Presidency-towns Insolvency Act and s. 41(2)(a), Provincial Insolvency Act] उन्मोचन का आत्यंतिक आदेश

absolute owner : person capable of disposing the whole interest in immoveable property although it is charged or encumbered [first sch., app. A, No. 13(2) and No. 35, C.P.C.] आत्यंतिक स्वामी ; पूर्ण स्वामी

absolute power of disposition : [s. 23, expln., I, Estate Duty Act] व्ययन की आत्यंतिक शक्ति

absolute privilege : निरपेक्ष विशेषाधिकार; absolute privilege renders defendant absolutely immune from civil liability for his defamatory statements आत्यंतिक विशेषाधिकार

absolute right : [sch. I, table A, interpretation 6, Companies Act] आत्यंतिक अधिकार

absolute title : आत्यंतिक हक

absolute undertaking : [s. 3, Indian Carriage of Goods by Sea Act] स्पष्ट परिवचन

absolute warranty of seaworthiness : [s. 3, Indian Carriage of Goods by Sea Act] यात्रा-योग्यता की स्पष्ट वारंटी

absolutely : in an absolute manner or degree; without condition or limitation [ss. 7, 67 and 135, T.P. Act] आत्यंतिक रूप से ; [s. 8(2), Army Act] आत्यंतिकतः ; पूर्ण रूप से

absolutely debarred : [first sch., app. D, form No. 3(5), C.P.C.] आत्यंतिकतः विवर्जित; पूर्ण रूप से विवर्जित

absolutely foreclosed : [first sch., app. D, form No. 3(5), C.P.C.] आत्यंतिकतः पुरोबंधित

absolutely or conditionally : [s. 7, T.P. Act] आत्यंतिक रूप से या सशर्त

absolutely restraining the transferee : [s. 10, T.P. Act] जो अंतरिती को आत्यंतिकतः अवरुद्ध करती है

absolutely, transfer : आत्यंतिक रूप से अंतरण करना ; पूर्ण रूप से अंतरण करना

absolutely vested : [s. 135, T.P. Act] आत्यंतिक रूप से निहित

absolutely void in law : [s. 49(d)(1), Indian Stamp Act] विधि की दृष्टि से पूर्ण रूप से शून्य

absolve from liability : [s. 342(2), Companies Act] दायित्व से मुक्ति पा जाना

absorb : to take in; to assimilate [s. 12(1)(f), International Airports Authority Act] आमेलित करना ; आमेलन करना

absorb in regular service : [s. 12(1)(f), International Airports Authority Act] नियमित सेवा में आमेलित करना

absorbed areas : [s. 2(b), Absorbed Areas (Laws) Act] आमेलित क्षेत्र

absorbed employee : [s. 2(a), Goa, Daman and Diu (Absorbed Employees) Act] आमेलित कर्मचारी

absorbed post : [s. 2(b), Goa, Daman and Diu (Absorbed Employees) Act] आमेलित पद

absorbing State : [s. 2(a), Merged States (Laws) Act] आमेलक राज्य

abstain : to keep oneself away (from); to withhold oneself from (participation or action) [s. 2(a), Indian Contract Act] प्रविरत रहना

abstain from a certain act : [s. 144(1), Cr. P.C.] कार्य-विशेष न करना

abstaining : प्रविरत रहना

abstention : the action of abstaining [s. 2(20), Employees' State Insurance Act] प्रविरति

abstention from work : [s. 2(20), Employees' State Insurance Act] काम से प्रविरति; काम से अलग होना

abstinence : the action or practice of abstaining [s. 2(a), Indian Contract Act] प्रविरति

abstract : a summary or an epitome [s. 62, Mines Act and s. 165(3)(c), Companies Act] संक्षिप्त; सार; अमूर्त; निकालना

abstract book : सार पुस्तिका

abstract contingent bill : संक्षिप्त आकस्मिक व्यय बिल

abstract, in the : सिद्धांत रूप में; सार रूप में; सारतः

abstract of tender : निविदा का सार

abstract of the instrument : [s. 31(2), Indian Stamp Act] लिखत की संक्षिप्ति; लिखत का सार

abstract of the receipts of the company : [s. 165(3)(c), Companies Act] कंपनियों की प्राप्तियों का सार

abstract theory : [s. 3(c), Patent Act] अमूर्त सिद्धांत

abstracting water : [s. 20(2), Water (Prevention and Control of Pollution) Act] जल निकालना

abstraction : [s. 39, Indian Electricity Act] निकालना; संक्षेपीकरण

abstractor : संक्षेपकार

absurd : अर्थहीन; बेतुका

absurd argument : हास्यास्पद तर्क; बेतुका तर्क

absurdity : अर्थहीनता; बेतुकापन

abuse : 1. misuse; improper use; perversion [s. 482, Cr. P.C.] दुरुपयोग; 2. to misuse; to take bad advantage of [art. 39(e), Const.] दुरुपयोग करना

abuse of powers : शक्तियों का दुरुपयोग

abuse of the process (of court) : improper use of a regular legal process by which an unfair advantage is obtained by a party to the proceeding over an opponent [s. 482, Cr. P.C.] कार्यवाही का दुरुपयोग

abusive language : [s. 120(b), Indian Railways Act] गाली-गलौज की भाषा

abut : [s. 2(ia), Cantonments Act] लगा होना; सीमा स्पर्शन

abutting : having a common boundary with [s. 52(2)(i), Inland Vessels Act] संस्पर्शी; साथ लगा हुआ

abutting navigable channels : [s. 52(2)(i), Inland Vessels Act] नौपरिवहनीय जलमार्गों से संस्पर्शी

academic : विद्या संबंधी; शैक्षिक; शैक्षणिक; शास्त्रीय (अकादमिक/एकेडमिक)

academic advisory committee : [s. 14, Jawaharlal Nehru University Act] विद्या सलाहकार समिति

academic body : [s. 13(1), Jawaharlal Nehru University Act] शैक्षणिक निकाय

academic council : [s. 3(2), Jawaharlal Nehru University Act and s. 2(a), Aligarh Muslim University Act] विद्या परिषद्

academic distinctions : [s. 6(1)(b), Institutes of Technology Act] विद्या संबंधी विशेष उपाधियां; [art. 18(1), Const.] विद्या संबंधी सम्मान

academic education : [s. 71A(c)(iii), Indian Railways Act] शास्त्रीय शिक्षा

academic institution : शैक्षणिक संस्था

academic interest : [sch., statute 19(c), Aligarh Muslim University] शैक्षणिक हित

academic life : [s. 29(1)(n), Aligarh Muslim University Act] शैक्षणिक जीवन

academic life of the university : [s. 26(m), North-Eastern Hill University Act] विश्वविद्यालय का शैक्षणिक जीवन

academic matter : [s. 33(2)(a), Institutes of Technology Act] शैक्षिक विषय

academic merit : शैक्षणिक योग्यता

academic officer : [s. 19(2), Aligarh Muslim University Act] शैक्षणिक अधिकारी

academic performances : [sch., 2, 15(7)(b), Visva Bharati Act] शैक्षणिक उपलब्धियां

academic policy : [s. 25(1), Aligarh Muslim University Act] शैक्षणिक नीति

academic post : [s. 5(6), University of Hyderabad Act] शैक्षणिक पद

academic qualifications : शैक्षणिक योग्यताएं

academic session : [sch., statute 29(2)(b)(i), Aligarh Muslim University Act] शैक्षणिक सत्र

academic staff : [s. 27(k), Aligarh Muslim University Act] शैक्षणिक कर्मचारिवृंद

academic staff, non- : [s. 14(2)(a), Jawaharlal Nehru University Act] अशैक्षणिक कर्मचारिवृंद

academic step : [s. 5(2), North-Eastern Hill University Act] शैक्षणिक कार्यवाही

academic work : [sch., statute 25(1), Aligarh Muslim University Act] शैक्षणिक कार्य

academic year : शैक्षणिक वर्ष

academy : society of listed individuals united for advancement of art, science or literature; a school above the elementary level अकादमी

accede to : [s. 517(1), Companies Act] सम्मिलित होना; to agree मान लेना

acceding State : [s. 3, Government Trading Taxation Act] सम्मिलित होने वाला राज्य

acceding to : अंगीकार करना

acceding to convention : [art. 12(2), Foreign Awards (Recognition and Enforcement) Act] कन्वेंशन को अंगीकार करना

accelerate the death : [s. 299, expln. 1, I.P.C.] मृत्यु त्वरित कर देना

acceleration of estate : संपदा की त्वरित प्राप्ति

accept : to take or receive with consenting mind [s. 2(b), Indian Contract Act] प्रतिग्रहण करना; प्रतिगृहीत करना; [art. 109(3), Const.] स्वीकार करना

accept the confidence : [s. 3, Indian Trusts Act] विश्वास प्रतिगृहीत करना

accept the plea : अभिवाक् प्रतिगृहीत करना

acceptability : स्वीकार्यता

acceptable : worthy or likely to be accepted प्रतिग्राह्य

acceptance : the action or fact of accepting; in its widest sense it is the act of assenting to an offer [ss. 35 and 112, T. P. Act] प्रतिग्रहण; स्वीकृति

acceptance, general : साधारण स्वीकृति

acceptance house : 1. स्वीकृति गृह ; 2. सकार घर

acceptance must be absolute : [s. 7, Indian Contract Act] प्रतिग्रहण आत्यंतिक होना ही चाहिए

acceptance of bill : the signification by the drawee of his assent to the order of a drawer विनिमय पत्र का प्रतिग्रहण

acceptance of promise : [s. 9, Indian Contract Act] वचन का प्रतिग्रहण

acceptance of proposal : [s. 3, Indian Contract Act] प्रस्थापना का प्रतिग्रहण

acceptance of tender : निविदा की स्वीकृति

acceptance, qualified : सापेक्ष स्वीकृति

acceptances : स्वीकृत हुंडी ; स्वीकारोक्तियां

acceptances book : स्वीकार बही

accepted as authentic : [s. 52(r)(ii), prov., Copyright Act] अधिप्रमाणित रूप में स्वीकृत

accepted as correct : [s. 9(b), Companies (Profits) Surtax Act] ठीक मान कर स्वीकृत कर ली गई

acceptor : one who accepts [s. 7, Negotiable Instruments Act] प्रतिग्रहीता

acceptor for honour : [s. 7, Negotiable Instruments Act] आदरगार्थ प्रतिग्रहीता

acceptor of bill of exchange : the person who accepts a bill of exchange (generally the drawee) or who engages to be primarily responsible for its payment [ss. 41 and 42, Negotiable Instruments Act and s. 14, Indian Evidence Act] विनिमय पत्र का प्रतिग्रहीता

acceptor supra protest : one who accepts a protested bill of exchange on which he is not already liable for the honour of some party to the bill, the accept, being liable to the holder and all parties subsequent to the one for whose honour he accepts [s. 7, Negotiable Instruments Act] प्रसाक्ष्याधीन प्रतिग्रहीता

access : 1. approach, or the means, power, or opportunity of approaching; an opportunity for sexual intercourse [s. 112, Indian Evidence Act and s. 55(1), C.P.C.] पहुंच ; 2. to gain access to data, a file [s. 2(a), Information Technology Act] अभिगम ; 3. entry [s. 2(ze)(a), Information Technology Act] प्रवेश

access and use of light : [s. 25(1), Limitation Act] प्रकाश का प्रवेश और उपयोग

access by scaling or climbing over any wall : [s. 445, secondly, I.P.C.] किसी दीवार पर सीढ़ी द्वारा या अन्यथा चढ़कर पहुंच

accessible : 1. capable of being reached [s. 12, Beedi and Cigar Workers (Conditions of Employment) Act] पहुंच में ; 2. easy to approach सुगम

accessible place : [s. 3E, Employment of Children Act] सुगम स्थान

accessibility : [s. 18(1), Indian Electricity Act] पहुंच

accession : 1. coming to as an addition; the mode of acquiring property by which the owner of a corporal substance (as land or cattle) becomes the owner of addition by growth, increase or labour; any property so acquired [s. 63, T.P. Act] अनुवृद्धि ; 2. coming to the throne [s. 57(5), Indian Evidence Act] राज्यारोहण ; 3. coming to an office [s. 57(7), Indian Evidence Act] पदारोहण ; 4. increase by something added अधिमिलन ; 5. assent [art. 57, Geneva Conventions Act] स्वीकृति

accession, instrument of : [art. IX(2), Foreign Awards Act] अंगीकार पत्र

accession to office : पदारोहण

accessory : 1. an object or device is not essential in itself but that adds to the convenience or effectiveness of something else; an adjunct or accompaniment [s. 2(a)(iii), Essential Commodities Act and fifth sch., item 8, Income-tax Act] उपसाधन ; 2. subsidiary; present along with something more important [s. 33, Indian Easements Act] समनुषंगिक ; 3. one who aids or gives countenance to a crime [s. 6, Explosive Substances Act] उपसाधक

accessory licence : a licence necessary for the enjoyment of any interest or the exercise of any right [s. 55, Indian Easements Act] समनुषंगिक अनुज्ञप्ति ; आनुषंगिक अनुज्ञप्ति

accessory obligation : an obligation subordinate to the main or principal one; such as an obligation to pay annual rent under a lease उपबाध्यता

accessory of an automobile : [s. 2(a)(iii), Essential Commodities Act] मोटर गाड़ी का उपसाधन

accessory products : समनुषंगिक उत्पाद

accessory right : a right supplementary or secondary to a right of greater or primary importance [s. 24, Indian Easements Act] समनुषंगिक अधिकार

accessory to : [s. 30(1)(c), Trade and Merchandise Marks Act] का उपसाधन

accident : 1. a sudden event occurring without intent or volition whether through negligence, carelessness, unawareness, ignorance or a combination of causes and producing an unfortunate result; an unexpected happening causing loss or injury which is not due to the fault of the person [s. 80, I.P.C.] दुर्घटना ; anything that happens घटना

accident at sea : [s. 82(1), Indian Railways Act] समुद्र पर दुर्घटना

accident of the sea : [sch., art. IV(2)(c), Indian Carriage of Goods by Sea Act] समुद्र की दुर्घटना

accident prone area : दुर्घटना संभावित क्षेत्र

accidental : happening by or pertaining to chance [s. 15, Indian Evidence Act and s. 57(v), Mines Act] आकस्मिक

accidental fire : [s. 33B(iii), Income-tax Act] आकस्मिक आग

accidental omission : [s. 152, C.P.C., s. 172(3), Companies Act and s. 40(2), Children Act] आकस्मिक लोप

accidental slip : [s. 152, C.P.C. and s. 40(2), Children Act] आकस्मिक भूल ; [s. 154, Customs Act] आकस्मिक चूक

accidentally : in an accidental manner; without intention or design [s. 58(1) (a), Representation of the People Act, 1951] घटनावश ; [s. 75(6), Motor Vehicles Act] संयोगवश

accidents, fortuitous : [Rules for Policy, para 7, Marine Insurance Act] आकस्मिक दुर्घटनाएं

accidents investigation officer : दुर्घटना अन्वेषण अधिकारी

accommodation : 1. anything which serves the need of residence [s. 55(1), C.P.C.] वास-सुविधा ; 2. room; space [s. 11(2)(b), Plantations Labour Act] जगह ; 3. provision of what is needful or desirable for convenience, such as, accommodation by way of loan or other pecuniary assistance in emergency [s. 44, ill., Negotiable Instruments Act] सौकर्य ; 4. lodging [s. 198(4), expln. (a), Companies Act] वासन ; 5. quarters [sch. I, table D, 3rd item, Companies Act] आवासन ; 6. convenience [s. 7(1), Indian Railways Act] सुविधा ; 7. supplying of wants especially, housing [s. 50(d), Indian Railways Act] स्थान-सुविधा

accommodation and conveyance : [s. 50(d), Indian Railways Act] स्थान-सुविधा और प्रवहण

accommodation, as an : [s. 44, ill., Negotiable Instruments Act] सौकर्य के लिए

accommodation draft : सौकर्य ड्राफ्ट

accommodation for the crossing of a road : [s. 11(3)(c), Indian Railways Act] सड़क पार करने के लिए सुविधा

accommodation free of charge : [s. 198(4), *expln. (a), Companies Act*] प्रभार-मुक्त वास

accommodation holding : वास प्रक्षेत्र

accommodation, house : [s. 2(vi)(e)(2), *Payment of Wages Act*] गृहवास सुविधा

accommodation, housing : [s. 10(20A), *Income-tax Act*] निवास-स्थान

accommodation letter : सौकर्य पत्र

accommodation note : सौकर्य पत्र

accommodation note or bill : a note or bill made, drawn, accepted or endorsed by one person for another without consideration to enable that other to raise money or obtain credit thereby [s. 59, *prov., Negotiable Instruments Act*] सौकर्य पत्र या विपत्र

accommodation of persons : [s. 3(2)(b), *Requisitioning and Acquisition of Immovable Property Act*] व्यक्तियों की वास-सुविधा

accommodation of travellers : [sch. I, table D, item 3, *Companies Act*] यात्रियों का आवासन

accommodation officer : आवास अधिकारी

accommodation works : [s. 11(3)(a), *Indian Railways Act*] सुविधा संकर्म

accomplice : one concerned with another or others in the commission of offence; an associate in crime or guilt [ss. 114, ill. (b), 133, *Indian Evidence Act and s. 192, ill. (c), I.P.C.*] सह अपराधी

accomplish : to complete [s. 148, *Indian Contract Act*] पूरा करना

accomplishment of purpose : प्रयोजन पूरा होना

accord and satisfaction : mutual agreement and fulfilment of obligation समझौता और तृप्ति

accordance with, in : [s. 12(1), *Maternity Benefit Act*] के अनुसार

accorded, given or granted : [s. 629A, *Companies Act*] दी गई या अनुदत्त की गई

according as the state of business : [s. 3, *Civil Courts Amins Act*] काम की अपेक्षानुसार

according to : [s. 235(2), *Cr. P.C.*] के अनुसार

according to law : [s. 235(2), *Cr. P.C.*] विधि के अनुसार

accordingly : in accordance with the premises [s. 117, *Cr. P.C.*] तदनुसार

account : 1. a statement of moneys received and paid with calculation of balance लेखा ; हिसाब ; 2. a formal record of debits and credits relating to the person named or caption placed at the head of the ledger account खाता ; 3. computation; reckoning गणना ; 4. a statement of facts or occurrences वृत्तांत ; कैफियत ; विवरण

account, abstract : सार लेखा

account, bad debt reserve : डूबंत ऋण आरक्षित लेखा

account, bad debts : डूबंत ऋण लेखा

account, balance an : लेखा संतुलित करना

account, balance on : लेखा संतुलन

account, banking : [s. 19(2)(b), *Indian Partnership Act*] बैंक में खाता ; बैंक में हिसाब

account book : [ss. 34, ill. and 126, *expln., ill. (c), Indian Evidence Act and s. 2(3), Bankers' Books Evidence Act*] लेखा बही

account, brokerage : दलाली लेखा ; दलाली खाता

account, capital : पूंजीगत लेखा

account, cash : रोकड़ लेखा

account circle : लेखा सर्किल

account, clear an : लेखा शोधन

account clerk : लेखा लिपिक

account, close an : खाता बंद करना

account, commission : कमीशन लेखा

account, consignment : परेषण लेखा

account, contract : संविदा लेखा

account, controlling : नियंत्रक लेखा

account, cost : लागत लेखा

account, current : the amount of money a person has deposited at a bank or which he can draw from or add to as may be desired, generally no interest being chargeable on either side चालू खाता

account, deficiency : कमी लेखा

account, departmental : विभागीय लेखा

account, deposit : जमा लेखा ; निक्षेप लेखा

account, depreciation : अवक्षयण लेखा

account, direct : प्रत्यक्ष लेखा

account, discount : बट्टा लेखा

account, doubtful debt : शंकास्पद ऋण लेखा

account down to the time : [s. 571(2), *Companies Act*] समय तक का खाता

account, drawing : आहरण लेखा

account, duplicate : [s. 203, *Indian Succession Act*] दोहरा लेखा

account, exchange : विनिमय लेखा

account, falsification of : मिथ्या लेखा बनाना

account, fictitious : बनावटी लेखा

account, final : अंतिम लेखा

account, finance : वित्त लेखा

account, fixed deposit : सावधि जमा लेखा

account for : 1. to give an account of; to answer for [s. 195, ill. (b), *Indian Contract Act and s. 27C(2), Emigration Act*] लेखा-जोखा देना ; कैफियत देना ; 2. to give a reason for; to tell the cause of [s. 114, ill. (a), *Indian Evidence Act*] कारण बताना ; 3. to render accounts [sch. I, app. F, form No. 10, *C.P.C. and s. 143, ill. (a), Indian Contract Act*] लेखा देना ; उत्तरदायी होना

account for the proceeds : [s. 195, ill. (b), *Indian Contract Act*] आगमों का लेखा-जोखा देना

account, goods : माल लेखा

account head : लेखा शीर्ष

account, impersonal : अवैयक्तिक लेखा

account, income and expenditure : आय-व्यय लेखा

account, indemnity insurance : क्षतिपूर्ति बीमा लेखा

account, initial : प्रारंभिक लेखा

account is to be taken or vouched : [Or. 20, r. 17, *C.P.C.*] लेखा लिया जाना है या प्रमाणित किया जाना है

account, joint : संयुक्त खाता

account jurisdiction : लेखा अधिकारिता

account keeping : लेखा पालन

account, leave out of : गणना में से छोड़ना ; गिनती में न लेना ; हिसाब में न लेना

account, mines : खान लेखा

account, miscellaneous : प्रकीर्ण लेखा ; विविध लेखा

account month : लेखा मास

account, multiple cost : बहुविध लागत लेखा

account, nominal : आय-व्यय लेखा

account of activities : [s. 25(1), International Airports Authority Act] क्रियाकलापों का विवरण

account of interest demand : ब्याज मांग लेखा

account of issues : निर्गम लेखा

account of, on : [s. 76(h), T.P. Act] के मद्धे ; मद्धे

account of profits : [s. 108, Patents Act] लाभ लेखा

account of the credits : an account of the credit side entries पावनों का लेखा

account of the winding up : [s. 497(1)(a), Companies Act] परिसमापन का वृत्तांत

account, on : [s. 3, High Denomination Bank Notes (Demonetisation) Act] उस लेखे में

account, on his : [sch. I, app. A, form No. 6, C.P.C.] उसके लेखे ; उसकी जिम्मेदारी पर

account, open : [sch., art. 1, Limitation Act] खुला खाता

account opened : [s. 10(3), Foreign Exchange Regulation Act] खोला गया खाता

account, operation : परिचालन लेखा

account, output cost : उत्पादन लागत लेखा

account, payee : पाने वाले का लेखा

account payee : पा/खाता

account payee cheque : पाने वाले के खाते में देय चैक

account, personal : वैयक्तिक लेखा

account, petty cash : खुदरा रोकड़ लेखा

account, post in : खाते में प्रविष्ट करना ; खाते में डालना

account, private : प्राइवेट लेखा

account, profit and loss : लाभ-हानि लेखा [s. 21(1)(i), Income-tax Act] लाभ और हानि लेखा

account, profit and loss adjustment : लाभ-हानि समायोजन लेखा

account, profit and loss appropriation : लाभ-हानि विनियोजन लेखा

account, proforma : प्रोफार्मा लेखा

account, progressive : प्रगामी लेखा

account, property : संपत्ति लेखा

account, public : लोक लेखा

account, purchase : क्रय लेखा

account, purchase ledger adjustment : क्रय खाता समायोजन लेखा

account, real (property) : वास्तविक (संपत्ति) लेखा

account, realisation : नकदीकरण लेखा

account, receipts and payments : प्राप्ति और संदाय लेखा

account, regular : नियमित लेखा

account, reserve : आरक्षित निधि लेखा ; आरक्षिति लेखा

account, residuary : अवशिष्ट लेखा

account return : लेखा विवरणी

account, revenue : राजस्व लेखा

account, rough : कच्चा लेखा/खाता

account, royalties suspense : स्वामिस्व उचंत लेखा

account, running : चालू खाता

account, salaries : वेतन लेखा

account, sales guard book : विक्रय गार्ड बुक लेखा

account, separate : पृथक् खाता

account shall also be taken of the deductions : [s. 34(2), expln., Income-tax Act] कटौतियों को भी हिसाब में लिया जाएगा

account, shall not taken into : नहीं गिना जाएगा ; हिसाब में नहीं लिया जाएगा

account shall not be taken : [s. 43A, second prov., Companies Act] गिनती में न लिया जाएगा

account should be taken : [Or. 20, r. 16, C.P.C.] लेखा लिया जाना

account, single : एकल लेखा

account, single cost : एकल लागत लेखा

account, sinking fund investment : निक्षेप निधि विनिधान लेखा

account, sold ledger investment : विक्रय खाता समायोजन लेखा

account, special goods : विशेष माल लेखा

account, stock : स्टॉक लेखा

account, store : भंडार लेखा

account, subsidiary : सहायक लेखा

account, take into : 1. to notice विचार करना ; 2. to calculate गिनना ; 3. [second sch., r. 2(ii), Companies (Profits) Surtax Act] हिसाब में लेना

account, terminal : सावधि लेखा

account, trading : व्यापार लेखा

account, trading and profit and loss : व्यापार तथा लाभ-हानि लेखा

account, trust : न्यास लेखा

account, value : मूल्य लेखा

account, voyage : समुद्र यात्रा लेखा

account, wages : मजदूरी लेखा

account, workshop : कर्मशाला लेखा

account, write off an : लेखा बट्टे खाते डालना

accountable : [s. 14, Charitable Endowments Act] जवाबदार; लेखादायी; देनदार

accountable or liable : [s. 543(1)(a), Companies Act] दायित्वाधीन या लेखादायी

accountable person : [s. 2(12A), Estate Duty Act] लेखादायी व्यक्ति ; [s. 2(2), Taxation Laws (Continuation and Validation of Recovery Proceedings) Act] देनदार व्यक्ति

accountancy : the profession or practice of accounting [s. 288(2)(v), Income-tax Act] लेखा-कर्म

accountant : an officer in charge of the accounts; one who professionally makes up accounts [s. 2, Public Accountants' Default Act and s. 288(2)(v), Income-tax Act] लेखापाल; लेखाकार

accountant, chartered : [s. 2(1)(b), Chartered Accountants Act and s. 3(1)(iii), Working Journalists (Fixation of Rates of Wages) Act] चार्टर्ड अकाउंटेंट

accountant, divisional : प्रभागीय लेखाकार

accountant general : महालेखाकार

accountant, junior : कनिष्ठ लेखाकार

accountant member : [s. 252(2), Income-tax Act] लेखा सदस्य

accounted for, cannot be satisfactorily : संतोषजनक रूप से कैफियत नहीं मिलती है

accounting : लेखांकन ; लेखा-पद्धति

accounting arrangements : लेखा व्यवस्था

accounting for : [s. 30(2)(f), Official Trustees Act] लेखा देना

accounting period : [s. 32A(1), Industrial Finance Corporation Act] लेखा कालावधि

accounting system : लेखा प्रणाली

accounting unit : लेखा इकाई ; लेखा एकक ; लेखा यूनिट

accounting year : a period of one year for which accounts are separately closed and balanced [s. 2(1), Payment of Bonus Act and s. 29(1), Agricultural Refinance Corporation Act] लेखा वर्ष

accounts and audit : [s. 5, *Dakshina Bharat Hindi Prachar Sabha Act*] लेखा और संपरीक्षा

accounts, books of : लेखा बहियां ; लेखा पुस्तकें

accounts, clear and accurate : [s. 19, *Indian Trusts Act*] स्पष्ट और सही लेखा

accounts, closed and balanced : [s. 2(1)(iii)(b), *Payment of Bonus Act*] बंद और संतुलित लेखे

accounts have been made up : [sch. IV, pt. 1, *Companies Act*] लेखा तैयार किए गए हैं

accounts, initial : प्रारंभिक लेखे

accounts, manipulation of : लेखाओं में हेरफेर करना

accounts of profit : लाभ लेखा

accounts of receipts and balance : प्राप्ति और अतिशेष लेखा

accounts of the assessee have been made up to a date : [s. 3(b), *Income-tax Act*] निर्धारित के लेखे किसी तारीख तक के लिए तैयार किए गए हैं

accounts of the States : [art. 149, *Const.*] राज्यों के लेखे

accounts of the Union : [art. 110(1)(f), *Const.*] संघ के लेखे

accounts officer : लेखा अधिकारी

accounts, organisation of : लेखा संगठन

accounts, records and other documents : [s. 16(4), *Wealth-tax Act and s. 15(4), Gift-tax Act*] लेखा, अभिलेख या अन्य दस्तावेज

accounts, settling of : लेखा परिनिर्धारण

accounts shall be audited : [s. 619(3)(a), *Companies Act*] लेखाओं की संपरीक्षा की जाएगी

accounts stated : accounts rendered which by implied or express acceptance have been agreed upon by both the parties as correct [sch., art. 26, *Limitation Act*] विवरणित लेखा

accounts, statement of : लेखा विवरणी

accounts structure : लेखा संरचना

accounts, verification of : लेखा सत्यापन

accountment : apparel; outfit; equipment साजसज्जा

accreditation : प्रत्यायन

accredited : furnished with credentials; officially vouched for [s. 3(2)(a), *Citizenship Act*] प्रत्यायित

accredited to the President of India : [s. 3(a), *Citizenship Act*] भारत के राष्ट्रपति को प्रत्यायित

accretion : अनुवृद्धि

accrual : [s. 18(3)(d), *Competition Act*] प्रोद्भव

accrual of the income : [s. 93(3), *explan. (c)(ii), Income-tax Act*] आय का प्रोद्भव

accrue : to fall (to any one) as a natural growth or increment; to come as an accession or advantage; to come into existence as an enforceable claim [ss. 24, 55(1)(g), *T.P. Act and s. 24, Indian Trusts Act*] प्रोद्भूत होना

accrue due : [sch., item 7, *Limitation Act*] प्रोद्भूत शोध्य

accrue or arise : [s. 9(1), *Income-tax Act*] प्रोद्भूत या उद्भूत

accrued holiday remuneration : [s. 530(1)(c), *Companies Act*] प्रोद्भूत अवकाश पारिश्रमिक

accrued income : प्रोद्भूत आय

accrued interest : [s. 8, *T.P. Act*] प्रोद्भूत ब्याज

accrues or arises or is deemed to accrue or arise : [s. 5(1)(b), *Income-tax Act*] प्रोद्भूत या उद्भूत होती है या प्रोद्भूत या उद्भूत हुई समझी जाती है

accruing : [s. 53, *Mines Act*] प्रोद्भावी; प्रोद्भव; प्रोद्भूत होना

accruing beneficial interest : [s. 3, *T.P. Act*] प्रोद्भवमान फायदाप्रद हित

accruing due from a person : [s. 429(1), *Companies Act*] किसी व्यक्ति द्वारा शोध्य होना

accruing from day to day : [s. 212(1), *Companies Act*] दिन प्रतिदिन प्रोद्भूत हुआ/हुई

accruing from the transfer : [s. 170, *explan., Income-tax Act*] अंतरण से प्रोद्भूत

accruing of the cause of action : [Or. 30, r. 1(1), *C.P.C.*] वाद-हेतुक का प्रोद्भूत होना

accruing on the shares : [s. 32A(1), *Industrial Finance Corporation Act*] शेयरों पर प्रोद्भूत होने वाला

accruing profit : [s. 8, *T.P. Act*] प्रोद्भवमान लाभ

accruing rent : [s. 8, *T.P. Act*] प्रोद्भवमान भाटक

accumulate : 1. to collect or bring together [s. 23, *ill. (f), Indian Trusts Act*] संचित करना ; संचय करना ; 2. to grow or increase संचित होना ; 3. to go on increasing संचय करना

accumulated balance : [s. 10(12), *Income-tax Act*] संचित अतिशेष

accumulated profits : [s. 2(22)(a), *Income-tax Act*] संचित लाभ

accumulated profits earned by the company in previous years : कंपनी द्वारा पूर्व वर्षों में उपाजित संचित लाभ

accumulated stock : संचित स्टॉक

accumulation : 1. the action of accumulating [s. 17(2), *T.P. Act*] संचयन ; संचय करना ; 2. growing or increasing in quantity or number संचित होना ; 3. heaping up; a heap or mass [s. 11(1)(a), *Factories Act*] ढेर

accumulation of income : [s. 27(7)(iv)(a), *Estate Duty Act and s. 93(3), explan. (a), Income-tax Act*] आय का संचयन

accumulative judgment : a second judgment to take effect after the expiration of the first one पश्चात् प्रभावी निर्णय

accumulative legacy : a legacy which is given in addition to previously made bequest अतिरिक्त वसीयत संपदा

accuracy : 1. precision [s. 63(a), *Air Force Act*] यथार्थता ; 2. correctness [s. 2(1)(c), *Trade and Merchandise Marks Act*] शुद्धता ; [s. 33, *Chartered Accountants Act*] ठीक होना ; [s. 7(1)(b), *Indian Fisheries Act*] सही होना

accuracy, ascertain the : [s. 57(a), *Air Force Act*] यथार्थता का अभिनिश्चय करना

accuracy of the copy : [s. 63(2), *Indian Evidence Act*] प्रति की शुद्धता ; प्रतिलिपि की शुद्धता

accuracy of the forecast : [sch. II, pt. 1(3), *Chartered Accountants Act*] पूर्वानुमान का ठीक होना

accuracy, verify the : [s. 13(2), *Cardamom Act*] शुद्धता को सत्यापित करना

accurate : [s. 86, *Indian Evidence Act*] शुद्ध ; यथार्थ ; सही ; ठीक

accurate description, containing : [Or. 21, r. 12, *C.P.C.*] यथार्थ वर्णन अंतर्विष्ट करने वाला

accurately obey : ठीक-ठीक पालन करना

accusation : an allegation against a person that he has committed an offence [ss. 389 and 499, *except. 8, I.P.C.*] अभियोग

accusation, prefer : [ss. 389 and 499, *except. 8, I.P.C.*] अभियोग लगाना

accuse : to charge with an offence [ss. 389 and 499, *except. 8, I.P.C.*] अभियोग लगाना

accused : a person against whom an allegation has been made that he has committed an offence, or who is charged with an offence [ss. 212 and 216, *I.P.C. and s. 3, ill. to explan., Indian Evidence Act*] अभियुक्त

accused is discharged : अभियुक्त को आरोपमुक्त किया जाता है

accused is released on bail : अभियुक्त को जमानत पर छोड़ा जाता है

accused led to recovery of.... : अभियुक्त की निशानदेही पर.....की बरामदगी

accused of any offence : [art. 20(3), Const.] किसी अपराध के लिए अभियुक्त

accused of the same offence : [s. 233(a), Cr. P.C.] एक ही अपराध के लिए अभियुक्त

accused person : [s. 24, Indian Evidence Act and art. 134(1)(a), Const.] अभियुक्त व्यक्ति

accuser : अभियोक्ता

accustomed to act : [s. 369(1)(b), Companies Act] कार्य करने के लिए अभ्यस्त

achievement : accomplishment [s. 12A, Central Silk Board Act] सफलता ; [art. 51A(j), Const.] उपलब्धि

achieving synergy : [s. 7(2)(vi), Science and Engineering Research Board Act] सहचर्य प्राप्त करना

acidic or corrosive : [s. 326B, expln. 1, I.P.C.] अम्लीय या संक्षारक

acknowledge : 1. to admit as true; to admit a claim or liability; to avow or assent to in legal form; to own as genuine or valid in law [s. 17(1)(c), Registration Act and ss. 30 and 467, I. P. C.] अभिस्वीकार करना ; अभिस्वीकृत करना ; 2. [s. 19(b), Births, Deaths and Marriages Registration Act] स्वीकार करना

acknowledgement : the action of acknowledging; a thing done or given in recognition of something received [ss. 3 and 60, T.P. Act and s. 32(2), Indian Evidence Act] अभिस्वीकृति

acknowledgement due, by registered post : रसीदी रजिस्ट्री डाक द्वारा

acknowledgement in writing : [s. 35, Indian Trusts Act] लिखित अभिस्वीकृति

acknowledgement of a debt : an admission, in writing that a debt is due or that some claim or liability is still in existence [sch. I, item 1, Indian Stamp Act] ऋण की अभिस्वीकृति

acknowledgement receipt : [sch., pt. II, item 15, Commercial Documents Evidence Act] अभिस्वीकृति रसीद

acknowledgement with the coupon of the money order : मनी आर्डर के कूपन सहित पावती

acoustic presentation of the work : [s. 2(t), Copyright Act] कृति की श्रव्य प्रस्तुति

acquaint : to inform; to make aware [s. 143, ill (a), Indian Contract Act] अवगत कराना ; [s. 12, Indian Trusts Act] परिचित करना

acquainted : 1. being aware of अवगत ; 2. having personal knowledge [s. 63(2), Registration Act] परिचित

acquainted with handwriting : [s. 417, Indian Evidence Act] हस्तलेख से परिचित

acquainted with the facts of the case : [Or. 6, r. 15 and Or. 27, r. 1, C.P.C.] मामले के तथ्यों से परिचित

aquatic animal : [s. 3(h), Marine Products Export Development Authority Act] जलचर

acquiesce : to give silent or passive assent to; to tacitly agree to; resting satisfied with any state of things [s. 23, Indian Trusts Act and s. 20(b), C.P.C.] उपमत्त होना

acquiescence : the action or condition of acquiescing; the assent to an infringement or rights, either express or implied from conduct, by which the rights to equitable or discretionary relief may be lost [s. 39, Indian Contract Act] उपमत्ति ; a consent inferred from silence; a tacit encouragement उपमत्त होना

acquire : to gain as one's own; to receive; to come into possession of [s. 3(c), expln. 1 and s. 44, T.P. Act] अर्जित करना ; [s. 23, I.P.C.] अर्जन करना

acquire foreign exchange : [s. 8(4), Foreign Exchange Regulation Act] विदेशी मुद्रा का अर्जन करना

acquired, accrued or incurred : [s. 6(c), General Clauses Act] अर्जित, प्रोद्भूत या उपगत

acquired territories : [s. 2(a), Acquired Territories (Merger) Act] अर्जित राज्यक्षेत्र

acquirer : [s. 2(a), Hindu Gains of Learning Act] अर्जनकर्ता

acquiring company : [s. 3(a), General Insurance Business (Nationalisation) Act] अर्जक कंपनी

acquiring insurer : [s. 52H(4), Insurance Act] अर्जक बीमाकर्ता

acquiring property, person : [s. 3, expln. I, T.P. Act] वह व्यक्ति, जो संपत्ति को अर्जित करता है

acquisition : the act of getting or becoming the owner of any property; the act by which one acquires or procures property in any thing [s. 2(1)(a), Arms Act, s. 73(2), T.P. Act, s. 80J(5)(a), Income-tax Act and art. 11, Const.] अर्जन

acquisition and termination of Indian citizenship : [long title, Citizenship Act] भारतीय नागरिकता का अर्जन और पर्यवसान

acquisition and transfer of right, title and interest : अधिकार, हक और हित का अर्जन और अंतरण

acquisition of land : [long title, Land Acquisition Act] भूमि का अर्जन

acquisition of patent rights or copyrights : [s. 35A(1), Income-tax Act] पेटेंट अधिकारों या प्रतिलिप्यधिकारों का अर्जन

acquisition of stowing : भरण का अर्जन

acquisition of the property : [s. 2(c)(1A)(iii), Income-tax Act] संपत्ति अर्जित करना

acquisition officer, land : भूमि-अर्जन अधिकारी

acquit : to set free or deliver from the charge of an offence after trial [s. 237(3), Cr. P.C. and s. 27C(1), Emigration Act] दोषमुक्त करना

acquittance for delivery of : 1. a discharge in writing of a sum of money or duty which ought to be paid or done [s. 467, I.P. C.] के परिदान के लिए निस्तारण-पत्र ; 2. a release or discharge in respect of any debt or obligation निस्तारण

acquittance roll : निस्तारण पंजी

acronym : [s. 15(1), Limited Liability Partnership Act] संक्षेपाक्षर

across : [s. 29(3)(b), Indian Electricity Act] आर-पार

across its face : [s. 124, Negotiable Instruments Act] उसके मुख भाग को काटते हुए

across its face, cheque bears : [s. 124, Negotiable Instrument Act] चेक पर उसके मुख भाग को काटते हुए

act : 1. a law made by a competent legislature [ss. 1 and 5, I.P.C.] अधिनियम (चट्टम) ; 2. a thing done; the process of doing; action [s. 33, I.P.C. and s. 3(2), General Clauses Act] कार्य ; to perform [s. 3(x), Army Act and art. 124(7), Const.] कार्य करना ; 3. to perform as on the stage अभिनय करना

act as principal : [s. 15, Securities Contracts (Regulation) Act] मालिक के रूप में कार्य करना

act by notice in writing : [first sch., item 3, Arbitration Act] लिखित सूचना द्वारा कार्य करना

act done or purporting to be done : [second sch., item 1, Provincial Small Cause Courts Act] किया गया या किए जाने के लिए तात्पर्यित कार्य

act fitted to deceive : [s. 17(4), Indian Contract Act] प्रवंचना करने योग्य कार्य

act in accordance with : [art. 74(1), Const] के अनुसार कार्य करना

act in aid of : [art. 144, Const.] की सहायता में कार्य करना

act in a representative character : [s. 2(d), Arbitration Act] प्रतिनिधि की हैसियत में कार्य करना

act in disobedience to (such) order : [s. 4, Dramatic Performances Act] (ऐसे) आदेश की अवज्ञा करते हुए कोई कार्य करना

act in good faith : [s. 99, I.P.C.] सद्भावपूर्वक कार्य करना

act in his behalf : [Or. 21, r. 74(2)(b), C.P.C.] उसकी ओर से कार्य करना

act in law : विधि के अनुसार कार्य

act in obedience : आज्ञानुवर्तन में कार्य करना

act in obedience to summons : समन के आज्ञानुवर्तन में कार्य करना

act in pursuance : [s. 63(2), Mines Act] अनुसरण में कार्य करना

act in the execution of his office : [second sch., item 2, Provincial Small Cause Courts Act] अपने पद के निष्पादन में कार्य करना

act in the ordinary course of business : [s. 27, prov., Sale of Goods Act] कारबार के मामूली अनुक्रम में कार्य करना

act judicially : to exercise the functions of a judicial or quasi-judicial character; to do judicial work [s. 20, I.P.C.] न्यायिकतः कार्य करना

act of a routine nature : [s. 2(26), prov., Companies Act] नैतिक स्वरूपी कार्य

act of bad faith : [s. 55(3), C.P.C. and second sch., item 78(1), Income-tax Act] असद्भावपूर्ण कार्य

Act of dominion legislature : [s. 3(7)(a), General Clauses Act] डोमीनियन विधान-मंडल का अधिनियम

act of firm : [s. 2(a), Indian Partnership Act] फर्म का कार्य

act of God : an event which happens independently of human action and which no human foresight or skill could reasonably be expected to anticipate [s. 13 (2nd prov.), Motor Transport Workers Act and s. 73(a), Indian Railways Act] दैवकृत

act of grace : a grant of general pardon or amnesty by a king or queen in honour of some important royal event क्षमादान

act of indecency : [s. 120(b), Indian Railways Act] अशुभ कार्य

act of insolvency : [s. 9, Presidency-towns Insolvency Act and s. 2(8), Sale of Goods Act] दिवालियापन का कार्य

act of insubordination : [s. 138, I.P.C.] अनधीनता का कार्य

act of law : विधि का कार्य

Act of legislature : [s. 23, ill. (i), Indian Contract Act] विधान-मंडल का अधिनियम

act of misconduct : अवचार

act of omission or commission : लोप या करण वृत्ति

Act of Parliament : [s. 3(7), General Clauses Act] संसद् का अधिनियम

Act of Parliament of the United Kingdom : [ss. 37 and 57(b), Indian Evidence Act] यूनाइटेड किंगडम की पार्लियामेंट का ऐक्ट

act of parties : [preamble, T.P. Act and s. 2(1)(a), Trade and Merchandise Marks Act] पक्षकारों का कार्य

act of public enemies : [s. 73(c), Indian Railways Act] लोकशत्रुकृत ; सार्वजनिक शत्रु का कार्य

act of trespassing, in the : [s. 25, Cattle-trespass Act] अतिचार करते हुए

act of violence : [s. 4(6)(b)(i), Payment of Gratuity Act] हिंसात्मक कार्य

act of war : [s. 73(b), Indian Railways Act] युद्ध का कार्य

act on behalf of : [s. 2(2), Workmen's Compensation Act] की ओर से कार्य करना

act on business principles : [s. 6(2), Food Corporations Act] कारबार के सिद्धांतों के अनुसार कार्य करना

act or abstinence or promise : [s. 2(d), Indian Contract Act] कार्य या प्रवृत्ति या वचन

act purporting to be done : [s. 80, C.P.C.] किया गया तात्पर्यित कार्य ; किए जाने के लिए तात्पर्यित कार्य

act to express dissent : [s. 35, T.P. Act] विसम्मति अभिव्यक्त करने के लिए कार्य

Act to have retrospective effect : [s. 5, Taxation Laws (Continuation and Validation of Recovery Proceedings) Act] अधिनियम का भूतलक्षी

प्रभाव होना

act together : [s. 30(4), prov., Indian Partnership Act] एक साथ कार्य करना

act traitorously : [ss. 34(d), 35(c) and 37, Navy Act] गद्दारीयुक्त कार्य करना

act under a warrant of arrest : [s. 47(1), C.P.C.] गिरफ्तारी के वारंट के अधीन कार्य करना

act under colour of its process : [s. 80, Presidency Small Cause Courts Act] कार्रवाई करने के नाम पर कार्य करना

act under his warrant : [s. 5, Shore Nuisances (Bombay and Kolaba) Act] उसके वारंट के अधीन कार्य करना

act under the authority : [s. 549(2)(c), Companies Act] प्राधिकार के अधीन कार्य करना

act, undutiful : [s. 61, ill. (i), Indian Succession Act] कर्तव्य विरुद्ध कार्य

act within the scope : [s. 3(8)(b)(i), General Clauses Act] परिधि के भीतर कार्य करना

acted from cowardice : [s. 34(d), Navy Act] कायरता से कार्य किया

acted from negligence : [s. 34(d), Navy Act] उपेक्षा से कार्य किया

acted upon : [s. 30, Court-fees Act] कार्रवाई की गई

acting : 1. performing [s. 20, I.P.C.] कार्य करता हुआ ; कार्य करने वाला ; 2. holding a temporary position; performing services temporarily कार्यकारी ; 3. an assumed or a dramatic part अभिनय

acting allowance : [s. 280(1)(e), Cantonments Act] कार्यकारी भत्ता

acting appointment : [long title, Acting Judges Act] कार्यकारी नियुक्ति

acting as a banker : [s. 2(1), Indian Stamp Act] बैंककार के तौर पर कार्य करने वाला ; बैंककार के रूप में कार्य करने वाला

acting chairman : [sch., statute 33, University of Hyderabad Act] कार्यकारी अध्यक्ष

acting Chief Justice, appointment of : [art. 126, margin and art. 223, Const.] कार्यकारी मुख्य न्यायमूर्ति की नियुक्ति

acting in breach of regulations : विनियमों के भंग में कार्य करना

acting in combination : [s. 2(q), Industrial Disputes Act] मिलकर कार्य करते हुए

acting in concert : सामान्य मति से कार्य करते हुए

acting in execution : [s. 82(a), Registration Act] निष्पादन में कार्य करना

acting in legislative capacity : [s. 3(7)(b), General Clauses Act] विधायी हैसियत में कार्य करते हुए

acting judge : [s. 2(1)(g), High Court Judges (Conditions of Service) Act] कार्यकारी न्यायाधीश

acting partner : a partner who habitually acts in the business of the firm [s. 24, Indian Partnership Act] कार्यकारी भागीदार

acting principal : [s. 2(m), North-Eastern Hill University Act] कार्यकारी प्राचार्य ; कार्यकारी प्रधानाचार्य

acting promotion : स्थानापन्न प्रोन्नति

acting service : कार्यकारी सेवा

action : 1, a proceeding [s. 2(d), Cr. P.C] कार्रवाई ; 2. a judicial proceeding for the enforcement or protection of a right, the redress or prevention of a wrong or the punishment of an offence [s. 134, ill., Negotiable Instruments Act] अनुयोजन ; [s. 145, ill. (b), Indian Contract Act and s. 36, Arbitration Act] अनुयोग ; 3. doing; operating; a thing done [s. 6, Dakshina Bharat Hindi Prachar Sabha Act] कार्य ; काम ; 4. something done or doing [s. 2(1)(e), Arms Act] क्रिया ; 5. active operation against enemy [s. 34(g), Army Act] संघर्ष ; 6. a deliberative or authoritative proceeding [s. 146C, Representation of the People Act, 1951] अभिकार्य

action by an enemy : [s. 33B(iv), Income-tax Act] शत्रु की कार्रवाई

action by husband for loss of society of his wife : a husband has an action for loss of society or consortium of his wife caused by enticement, harbouring, inducing her to live away from him, physical injury or imprisonment पत्नी के साहचर्य से वंचित किए जाने के लिए पति द्वारा कार्रवाई

action for breach of promise of marriage : विवाह वचनभंग के लिए कार्रवाई

action for criminal conversation : the husband had under the old law an action of trespass against the adulteror which was known as the action for criminal conversation आपराधिक संसर्ग के लिए कार्रवाई

action for money had and received : the plaintiff may waive the tort of conversion and sue for money had and received to the plaintiff's use, when his money or chattel has been converted. The action is for breach of a fictitious contract known as quasi-contract on the part of the defendant to repay the money or the value of the chattel प्राप्त धन के लिए कार्रवाई

action for passing off : [s. 27(2), Trade and Merchandise Marks Act] चला देने के लिए कार्रवाई

action, habits of : क्रियामूलक आदतें

action of debt : [s. 8, Sheriff's Fees Act] संविदा भंग कार्रवाई

action of replevin : in this action the plaintiff whose goods have been distrained and who disputes the legality of the distraint on furnishing security or on payment of the amount due have the things returned to him provisionally pending the decision of the case माल की अनंतिम वापसी के लिए कार्रवाई

action of trespass : the action of trespass was so called from the name of the writ which commenced it ; the writ of trespass अतिचार की कार्रवाई

action, principles of : क्रिया सिद्धांत

action taken in combating an enemy : [s. 33B(iv), Income-tax Act] शत्रु का मुकाबला करने में की गई कार्रवाई

action upon the case : [s. 8, Sheriff's Fees Act] अवशिष्ट वर्गीय कार्रवाई

action, will in : क्रियान्वित इच्छाशक्ति

actionable : affording ground for an action at law [ss. 8 and 130, T.P. Act] अनुयोज्य

actionable claim : [ss. 3, 8 and 130, T.P. Act] अनुयोज्य दावा

actionable negligence : the breach or non-performance of a legal duty through neglect or carelessness, resulting in damage or injury to another अनुयोज्य उपेक्षा

actionable wrong : a wrong in respect of which an action lies in law [s. 10, Indian Evidence Act] अनुयोज्य दोष ; वादयोग्य दोष

active concealment : an act of concealing what ought to be revealed, requiring or implying action or execution [s. 17(2), Indian Contract Act] सक्रिय छिपाया जाना

active concealment of a fact : [s. 17(2), Indian Contract Act] तथ्य का सक्रिय छिपाया जाना

active confidence : [s. 111, Indian Evidence Act] सक्रिय विश्वास

active duty : [s. 2(a), Central Reserve Police Force Act] सक्रिय ड्यूटी

active operation : सक्रिय संक्रिया

active partner : सक्रिय भागीदार

active service : [s. 65(1), Cr. P.C. and ss. 3(i) and 9, Army Act] सक्रिय सेवा

actively conceal : [s. 26(c), Indian Trusts Act] सक्रिय रूप से छिपाना

activist : सक्रियतावादी ; सक्रिय कार्यकर्ता

activities : instances of being active as in an occupation, recreation etc. [s. 2(a), expln., Agricultural Refinance Corporation Act] क्रियाकलाप

activities for the extension of knowledge : [s. 43(4)(i), Income-tax Act] ज्ञान के विस्तारण के लिए क्रियाकलाप

activities of the company : [s. 9(1), Metal Corporation of India (Acquisition of Undertaking) Act] कंपनी के क्रियाकलाप

activity, individual and collective : [art. 51A(j), Const.] व्यक्तिगत और सामूहिक गतिविधि

activity, political : राजनैतिक सक्रियता ; राजनैतिक क्रियाकलाप

actor : [ss. 80C(4)(i) and 80RR, Income-tax Act] अभिनेता

actor dominae : manager of his master's farm स्वामी-भूप्रबंधक

actor in rem suam : one who himself attends to his business स्वप्रबंधक

acts and dealings : [s. 496(1)(b), Companies Act] कार्य और व्यवहार

acts of violence : हिंसात्मक कार्य

acts of violence or cruelty : [s. 2(a)(ii), Young Persons (Harmful Publications) Act] हिंसा या क्रूरता के कार्य

actual : real, existing in act or fact [s. 3(c), T.P. Act] वास्तविक ; वस्तुतः

actual command : [Or. 28, r. 1, expln., C.P.C.] वास्तविक समादेशन करना ; वास्तविक समादेश

actual conveyance : [s. 28(5), Indian Stamp Act] वास्तविक हस्तांतरण-पत्र

actual cost : [s. 43(1), Income-tax Act] वास्तविक लागत

actual cost of planting : [s. 33A(7), Income-tax Act] रोपण के वास्तविक खर्च

actual damage or loss : [s. 74, Indian Contract Act] वस्तुतः नुकसान या हानि

actual day to day operation : [s. 292, expln. II, Companies Act] वस्तुतः दिन प्रतिदिन की क्रिया

actual existing interest : [Or. 7, r. 4, C.P.C.] वास्तविक विद्यमान हित

actual occupancy : [s. 55(1), prov., C.P.C.] वास्तविक अधिभोग

actual offender : [s. 10, prov., Payment of Gratuity Act] वास्तविक अपराधी

actual partiality : वास्तविक पक्षपात

actual possession : [s. 52(1), Sale of Goods Act] वास्तविक कब्जा

actual possession of the situation : [s. 21, expln. 2, I.P.C.] ओहदे को वास्तव में धारण करना

actual sale : [s. 177, Indian Contract Act] वस्तुतः विक्रय ; वास्तविक विक्रय

actual seizure : [Or. 21, r. 43 and r. 51, C.P.C.] वास्तविक अभिग्रहण

actual total loss : वास्तविक कुल हानि

actual travelling expenses : वास्तविक यात्रा व्यय

actual user : वास्तविक उपयोक्ता

actually : in fact; really; indeed [s. 3(c), T.P. Act] वास्तव में ; वस्तुतः ; वास्तविक रूप में ; वास्तविक रूप से

actually allowed : [s. 43(6), expln. 3, Income-tax Act] वस्तुतः अनुज्ञात किया गया

actually and voluntarily reside : [s. 16, prov., C.P.C.] वास्तविक रूप से और स्वेच्छया निवास करना

actually and voluntarily reside or carry on business or personally work for gain : [s. 18(b), Presidency Small Cause Courts Act] वस्तुतः और स्वेच्छया निवास करना या कारबार चलाना या अभिलाभ के लिए व्यक्तिगत रूप से कार्य करना

actually due and payable : [s. 60, Indian Contract Act] वस्तुतः शोध्य और देय

actually received : वस्तुतः प्राप्त ; वास्तव में प्राप्त

actuals : वास्तविक आंकड़े

actuarial calculation : calculation determined by actuaries; calculation relating to statistics especially of life expectancy बीमांकिक गणना

actuarial investigation : [sch. I, para 1, Life Insurance Corporation Act] बीमांकिक अन्वेषण

actuarial liability : [sch. II, method A, Life Insurance Corporation Act] बीमांकिक दायित्व

actuarial valuation : [sch. I, item 2(1)(b), Income-tax Act] बीमांकिक मूल्यांकन

actuaries : [s. 2(1)(a), Actuaries Act] बीमांकिक

actuary : one whose profession it is to solve monetary problems depending on interest and probability in connection with life, fire or other accidents, etc. [ss. 2(1) and 65(i), Insurance Act] बीमांकिक

ad hoc : made, established, acting or concerned with a particular end or purpose तदर्थ

ad hoc benefit : तदर्थ लाभ

ad hoc committee : [s. 4, Oil Industry (Development) Act] तदर्थ समिति

ad hoc indent : तदर्थ मांगपत्र

ad hoc judge : [s. 2(1)(c)(v), High Court Judges (Conditions of Service) Act and art. 127(1), Const.] तदर्थ न्यायाधीश

ad hoc judges, appointment of : [art. 127, margin, Const.] तदर्थ न्यायाधीशों की नियुक्ति

ad hoc offer : तदर्थ प्रस्थापना

ad hoc tribunal : तदर्थ अधिकरण

ad infinitum : निरवधि

ad interim injunction : अंतरिम व्यादेश

ad interim order : अंतरिम आदेश

ad litem guardian : [s. 103, T.P. Act] वादार्थ संरक्षक

ad-promisor : a surety; one who binds himself to perform the same act as another प्रतिभू

ad valorem : in proportion to the value [s. 39(2), Indian Forest Act] मूल्यानुसार; मूल्य का

ad valorem duty : [s. 20(1), Indian Stamp Act] मूल्यानुसार शुल्क

adapt : to make suitable; to alter so as to fit for a new use or conditions [s. 5(2), Goa, Daman and Diu (Extension of Code of Civil Procedure and Arbitration Act) Act] अनुकूलित करना; अनुकूल बनाना; अनुकूल करना; अनुकूलन

adapt to the circumstances : [s. 12, Central Excise Act] परिस्थितियों के अनुकूल बनाना

adaptable : capable of being adapted अनुकूलनीय

adaptation : the action or process of adapting [s. 2(a), Copyright Act, art. 35(b) and art. 118(2), Const.] अनुकूलन; अनुकूलीकरण

adaptation order : an order issued for the purposes of adaptation, particularly an order modifying the existing laws so as to bring them in conformity with the new constitutional provisions अनुकूलन आदेश

adapted : [s. 68(1), Motor Vehicles Act] उपयुक्त

adapted, best : best suited [s. 61(4)(c), Mines Act] उपयुक्ततम

adapting : [s. 2(k), Factories Act] अनुकूलन करना

add : 1. to join or unite (a thing to another) so as to increase the number, quality or importance जोड़ना; बढ़ाना 2. to unite into one sum जोड़ना; 3. to augment [s. 3(5), Seamen's Provident Fund Act] परिवर्धन करना

add on card : [s. 139, Income-tax Act] आश्रित कार्ड

add parties : [Or. 1, r. 10(2), C.P.C.] पक्षकारों का नाम जोड़ना

add to, amend, vary or rescind : [s. 21, General Clauses Act] जोड़ना, उनका संशोधन करना, उनमें फेरफार करना या उनका विखंडन करना

add to the rules : नियमों में परिवर्धन करना

addendum : a thing that is added or is to be added [s. 217(3), Companies Act] युक्तिका

addict : [s. 2(i), Narcotic Drugs and Psychotropic Substances Act] व्यसनी

addicted : [s. 58(1), Juvenile Justice (Care and Protection of Children) Amendment Act] व्यसनी

addicted to : [sch. I, form 1, Indian Lunacy Act] आदी

adding any other description or letters : [s. 7, Chartered Accountants Act] कोई अन्य अभिवर्णन या अक्षर जोड़ना

adding to the standing orders : [s. 12, Industrial Employment (Standing Orders) Act] स्थायी आदेशों में परिवर्धन

addition : title; designation [s. 2(1), Registration Act] अभिवर्णन; [s. 124, Negotiable Instruments Act] बढ़ाना; the act or process of adding [Or. 27A, r. 3, C.P.C.] जोड़ना; [s. 10(2), Emigration Act] परिवर्धन; अतिरिक्त; अतिरिक्त

addition or subduction : [s. 9(2), Naval and Aircraft Prize Act] घटबढ़

addition to, in : के अतिरिक्त; के साथ-साथ

addition to the remuneration : [s. 10(3)(iii), Income-tax Act] पारिश्रमिक में परिवर्धन

additional : 1. existing in addition; added [art. 115, margin, Const.] अतिरिक्त; 2. existing in addition (when used with reference to designations) अपर

additional and acting judges, appointment of : [art. 224, margin, Const.] अपर और कार्यकारी न्यायाधीशों की नियुक्ति

additional Chief Presidency Magistrate : अपर मुख्य प्रेसिडेंसी मजिस्ट्रेट

additional collection : अतिरिक्त वसूली

additional collector : [s. 2(44)(i), Income-tax Act] अपर कलक्टर

additional collector of income-tax : [s. 2(16), Income-tax Act] अपर आय-कर आयुक्त

additional court fee : [s. 47(2), C.P.C.] अतिरिक्त न्यायालय फीस

additional Custodian General : [s. 6(2)(b), Coal Mines (Taking Over of Management) Act] अपर महा अभिरक्षक

additional dearness allowance : [s. 2(b), Additional Emoluments (Compulsory Deposit) Act] अतिरिक्त मंहगाई भत्ता

additional dearness allowance deposit account : [s. 5(1), Additional Emoluments (Compulsory Deposit) Act] अतिरिक्त मंहगाई भत्ता निक्षेप खाता

additional director of inspection : [s. 2(viia), Gift-tax Act] अपर निरीक्षण निदेशक

additional district magistrate : अपर जिला मजिस्ट्रेट

additional evidence : [s. 367(1), Cr. P.C.] अतिरिक्त साक्ष्य

additional expenditure : [art. 115(1)(a), Const.] अतिरिक्त व्यय

additional fact : [Or. 18, r. 1, C.P.C.] अतिरिक्त तथ्य

additional freight : [s. 2(20)(b), Indian Stamp Act] अतिरिक्त माल भाड़ा

additional funds : अतिरिक्त निधियां

additional grant : अतिरिक्त अनुदान

additional invoice : अतिरिक्त बीजक

additional issue : [Or. 14, r. 5(1), C.P.C.] अतिरिक्त विवाद्यक

additional judge : अपर न्यायाधीश

additional measure : [s. 31(2)(o), Oil Industry (Development) Act] अतिरिक्त अध्यापाय

additional or acting judge : [art. 217(1), Const.] अपर या कार्यकारी न्यायाधीश

additional or alternate director : [s. 261(2), Companies Act] अपर या आनुकल्पिक निदेशक

additional or substituted security : [sch. 1, item 40(c), Indian Stamp Act] अतिरिक्त या प्रतिस्थापित प्रतिभूति

additional protocol : [s. 7(1), Carriage by Air Act] अतिरिक्त प्रोटोकॉल

additional qualification : अतिरिक्त अर्हता

additional sessions judge : [s. 122(5), Cr. P.C.] अपर सेशन न्यायाधीश

additional skill and experience : [s. 18(1), prov., Defence and Internal Security of India Act] अतिरिक्त कौशल और अनुभव

additional surcharge : [s. 3(a), Compulsory Deposit Scheme Act] अतिरिक्त अधिभार

additional tax : अतिरिक्त कर

additional wages : [s. 2(c), Additional Emoluments (Compulsory Deposit) Act] अतिरिक्त मजदूरी

additional wages and deposit account : [s. 17(b), Additional Emoluments (Compulsory Deposit) Act] अतिरिक्त मजदूरी निक्षेप खाता

additional written statement : [Or. 8, r. 9, C.P.C.] अतिरिक्त लिखित कथन

additions and omissions : [s. 2(29), Companies Act] परिवर्धन तथा लोप

additions or alterations : [s. 55(1)(b)(i), Income-tax Act] परिवर्धन या परिवर्तन

address : 1. direction or superscription of a letter [s. 19L(1), Inland Vessels Act] पता ; 2. to direct a written message or spoken words to [s. 8(5), Jawaharlal Nehru University Act] संबोधित करना ; संबोधन ; 3. a formal speech or written statement directed to a person or group of persons [s. 2(n) Copyright Act and art. 86(1) Const.] अभिभाषण ; 4. [s. 143(1), Army Act] लिखना ; 5. to direct one's attention to ; focus on [pt. xi, item 2, Chemical Weapons Convention Act] इंगित करना

address by each House : [art. 124(4), Const.] प्रत्येक सदन द्वारा समावेदन

address for service : [ss. 3(a)(ii) and 121, Trade and Merchandise Marks Act] तामील के लिए पता

address, last known : [s. 11A(6), Indian Lunacy Act] अंतिम ज्ञात पता

address, shall : पत्र लिखेगा ; पत्र भेजेगा ; संबोधन करेगा ; संबोधित करेगा

address such officer : [s. 143(1), Army Act] ऐसे आफिसर को लिखना

address the court generally on the whole case : [Or. 18, r. 2(2) C.P.C.] पूरे मामले के बारे में साधारणतया न्यायालय को संबोधित करना

address to : 1. at the address of [s. 63, Cr. P.C.] के पते पर ; 2. directed to [s. 47, expln., Indian Evidence Act] को संबोधित

addressable system : [s. 4A(6), Cable Television Networks (Regulation) Act] सम्बोध्य प्रणाली

addressed to : [art. 56(1)(a), Const.] को संबोधित ; के पते पर

addressed to the President : [art. 124(2), second prov. (a), Const.] राष्ट्रपति को संबोधित

addressee : a person to whom a document etc. is addressed [s. 3(a), Indian Post Office Act] प्रेषिती ; [s. 45(3), prov., Land Acquisition Act] संबोधिती

addressee's receipt : [s. 45(3), prov., Land Acquisition Act] संबोधिती की रसीद

addresses and messages : अभिभाषण और संदेश

addresses corrected up to date : [s. 21(2)(a), Presidential and Vice-Presidential Elections Act] अद्यतन शुद्धकृत पते

addressograph : पतालेखी

addressograph machine : पतालेखी मशीन

adduce evidence : [s. 50(2), Land Acquisition Act] साक्ष्य पेश करना ; [Or. 21, r. 59, C.P.C.] साक्ष्य देना

adduced in disproof : [Or. 33, r. 6, C.P.C.] नासाबित करने के लिए दिया गया

ademption of legacy : 1. if anything which has been specifically questioned does not belong to the testator at the time of his death, or has been converted into property of a different kind, the legacy is adeemed; that is, it cannot take effect, by reason of the subject-matter having been withdrawn from the operation of the will वसीयत विखंडन ; 2. division of legacy [s. 152, margin, Indian Succession Act] वसीयत का विखंडन ; वसीयत-बंटवारा

adequacy : the condition or quality of being adequate यथायोग्यता; पर्याप्तता

adequate : commensurate in fitness; fully sufficient; legally sufficient; lawfully and reasonably sufficient [s. 32(2)(e), Minimum Wages Act] यथायोग्य ; यथोचित [sch. I, app. A, form No. 39, C.P.C.] पर्याप्त

adequate accommodation : [s. 4(1)(c), Delhi School Education Act] स्थान संबंधी पर्याप्त सुविधा

adequate compensation : [sch. I, app. A, form No. 39, C.P.C.] पर्याप्त प्रतिकर; यथायोग्य प्रतिकर

adequate consideration : [s. 4(1)(a)(iii), Wealth-tax Act] पर्याप्त प्रतिफल ; यथायोग्य प्रतिफल

adequate protection : [s. 42, Copyright Act] यथोचित संरक्षा

adequate provision : [s. 9, Limestone and Dolomite Mines Labour Welfare Fund Act] पर्याप्त उपबंध

adequate publicity : [s. 30(2)(e), Minimum Wages Act] यथायोग्य प्रचार ; पर्याप्त प्रचार

adequate reasons : [s. 276A, prov., Income-tax Act] पर्याप्त कारण

adequate relief : [s. 8(b), Specific Relief Act] यथायोग्य अनुतोष ; पर्याप्त अनुतोष ; पर्याप्त राहत

adequate remuneration : [s. 13(2)(d), Income-tax Act] पर्याप्त पारिश्रमिक

adequate security : [s. 13(2)(a), Income-tax Act] पर्याप्त प्रतिभूति

adequate step : [preamble, General Insurance (Emergency Provisions) Act] पर्याप्त कदम

adequately : पर्याप्त रूप से ; पर्याप्त

adequately, not represented : [art. 16(4), Const.] प्रतिनिधित्व पर्याप्त नहीं है

adherence : continued observance [s. 29(d), Assam Reorganisation (Meghalaya) Act and art. 102(1)(d), Const.] अनुषक्ति

adhesion : to join संयुक्त होना ; आसंजन ; चिपकाव

adhesive : having a gummed back [s. 26, Court-fees Act] आसंजक ; चिपकने वाला

adhesive or impressed stamp : [s. 2(11), Indian Stamp Act] आसंजक या छापित स्टॉप

adhesive stamp : a stamp having a gummed back [s. 43(b), Employees' State Insurance Act] आसंजक स्टॉप ; चिपकने वाला स्टॉप

adits : [s. 2(1)(j)(vi), Mines Act] एडिट ; पैठ ; पहुंच

adjacent : lying near to; adjoining [s. 133(1)(e), Cr. P.C.] पार्श्वस्थ

adjacent country : लगा हुआ देश

adjacent to property : [Or. 21, r. 54(2), C.P.C.] संपत्ति के पार्श्वस्थ

adjoining : [s. 13, ill.(a), Indian Easements Act] बराबर मिली हुई ; [s. 118(1), Indian Railways Act] पार्श्व के

adjoining land : लगी हुई भूमि

adjoining the platform : [s. 118(1), Indian Railways Act] प्लेटफार्म से पार्श्व के

adjourn : to put off or defer proceedings to another day; to defer or put off [s. 309(2), Cr. P.C. and art. 101(4), prov., Const.] स्थगित करना ; स्थगन करना

adjourn hearing : [s. 62(3), Estate Duty Act] सुनवाई स्थगित करना

adjourn sale : [Or. 21, r. 69(1), C.P.C.] विक्रय को स्थगित करना ; विक्रय का स्थगन करना

adjourned hearing : स्थगित सुनवाई

adjourned meeting : [s. 165(8), Companies Act] स्थगित अधिवेशन

adjourned sitting : the next sitting after an adjournment स्थगित बैठक

adjournment : an action of adjourning [Or. 45, r. 7, 2nd prov., C.P.C.] स्थगन

adjournment motion : स्थगन प्रस्ताव

adjournment of the hearing : [Or. 17, r. 1(2), prov., C.P.C.] सुनवाई का स्थगन

adjournment or stoppage of sale : [Or. 21, r. 69(1), C.P.C.] विक्रय का स्थगन या रोक जाना

adjournment to view : [s. 112(1), Navy Act] अवलोकन के लिए स्थगन

adjudge : to decide judicially . [s. 34(1), C.P.C.] न्यायनिर्णीत करना ; न्यायनिर्णयन करना

adjudged insolvent : [s. 103, Presidency-towns Insolvency Act] न्यायनिर्णीत दिवालिया

adjudicate : to award judicially ; to try and determine judicially [Or. 1, r. 10(2), C.P.C.] न्यायनिर्णयन करना ; न्यायनिर्णीत करना

adjudicate upon : [s. 61, Presidency Small Cause Courts Act and Or. 1, r. 10(2), C.P.C.] न्यायनिर्णयन करना ; न्यायनिर्णीत करना

adjudicated insolvent : [s. 47, prov., Indian Partnership Act] न्यायनिर्णीत दिवालिया

adjudicating authority : [s. 2(1), Customs Act] न्यायनिर्णायक प्राधिकारी

adjudication : the action of adjudicating [s. 2(2), C.P.C.] न्यायनिर्णयन

adjudication as to stamp : [s. 31, Indian Stamp Act] स्टॉप के बारे में न्यायनिर्णयन

adjudication of claims : [long title, Waste Lands (Claims) Act] दावों का न्यायनिर्णयन

adjudication of disputes relating to waters of inter-state rivers or river valleys : [art. 262, margin. Const.] अंतरराज्यिक नदियों या नदी घाटियों के जल संबंधी विवादों का न्यायनिर्णयन

adjudication of penalties : [s. 15, Stage-Carriages Act] शास्तियों का न्यायनिर्णयन

adjudication of the respective rights : [Or. 34, r. 2(3), C.P.C.] अपने-अपने अधिकारों का न्यायनिर्णयन

adjudicator : न्यायनिर्णायक

adjudicatory functions : [s. 21, third. I.P.C.] न्यायनिर्णायक कृत्य

adjust : to arrange, compose, harmonise; to arrange suitably in relation to something समायोजन करना ; अभ्यस्त बनना

adjust accounts : [s. 75(c), C.P.C.] लेखाओं का समायोजन

adjust progressively : [long title, Rulers of Indian States (Abolition of Privileges) Act] धीरे-धीरे अभ्यस्त बनना

adjust the rights of the contributors : [s. 475, Companies Act] अभिदायियों के अधिकारों का समायोजन करना

adjustable : [r. 4(3), Forward Contracts (Regulation) Rules] समायोज्य

adjusted : [Or. 23, r. 3, C.P.C.] समायोजित

adjusted total income : [s. 280B(1), Income-tax Act] समायोजित कुल आय

adjuster : समायोजक

adjustible : समायोज्य

adjusting account : समायोजक लेखा

adjusting entry : समायोजक प्रविष्टि

adjusting ledger entry : समायोजक खाता प्रविष्टि

adjusting operation : [s. 21(1), prov., Factories Act] समायोजन संक्रिया

adjusting the costs : [Or. 11, r. 3, C.P.C.] खर्चों का समायोजन करना

adjustment : an arrangement whereby things are adjusted; the process of adjusting [s. 44A(2), C.P.C.] समायोजन

adjustment, book : बही समायोजन

adjustment by transfer : अंतरण द्वारा समायोजन

adjustment, eventual : [s. 8(5)(h), Personal Injuries (Compensation Insurance) Act] अंतिम समायोजन

adjustment in respect of certain expenses and pensions : [art. 290, margin, Const.] कुछ व्ययों और पेंशनों के संबंध में समायोजन

adjustment of accounts : [Or. 26, r. 11, C.P.C.] लेखाओं का समायोजन

adjustment of rights : [s. 426(1)(g), Companies Act] अधिकारों का समायोजन

adjustment of suits : the settlement of the claims in suits by a lawful agreement or compromise [Or. 23, C.P.C.] वादों का समायोजन

adjustment register : समायोजन रजिस्टर

adjustment transaction : समायोजन संव्यवहार

adjutant : एडजुटेंट ; एजुटेंट

adjutant general : एडजुटेंट जनरल

admeasure : [s. 1(4)(a), Plantations Labour Act] माप में

admeasuring : [sch., pt. III, Salarjung Museum Act] माप वाली

adminicular evidence : corroborative or confirmatory proof संपोषी साक्ष्य

administer : 1. to manage the affairs of [s. 3(47), General Clauses Act] प्रशासन करना ; [s. 263A(4), I.P.C.] प्रशासन चलाना ; 2. to manage the property of a person who dies intestate i.e. without a will or whose will will incompletely disposes of his property or whose will lacks a competent executor प्रबंध करना ; [s. 21 (fourth), I.P.C.] ग्रहण कराना ; 3. to give as a remedial measure, as medicine etc. [s. 37, ill. (a), I.P.C.] देना

administer justice according to law : [s. 104(1), Navy Act] न्याय का प्रशासन विधि के अनुसार करना ; विधि के अनुसार न्याय करना

administer oath : [s. 13(a), Arbitration Act] शपथ दिलाना

administer oath or affirmation : [s. 104(1), Navy Act] शपथ दिलाना या प्रतिज्ञान कराना

administer poison : to give poison [s. 37, ill. (a), I.P.C.] विष देना

administer to any party interrogatories : [s. 13(e), Arbitration Act] किसी पक्षकार से परिप्रश्नों के उत्तर मांगना

administer warning : [sch., item 4(4)(a), North-Eastern Hill University Act] चेतावनी देना

administered by the President : [s. 3(41), General Clauses Act] राष्ट्रपति द्वारा प्रशासित

administered in a summary manner : [s. 106(1), Presidency-towns Insolvency Act] संक्षिप्त रीति से प्रशासित की गई

administering the property : [s. 66(1), Provincial Insolvency Act] संपत्ति का प्रशासन

administration : 1, management प्रबंध ; 2. the managing or conduct of an office, employment or institution; the management of public affairs; the executive part of the government; the management and disposal of the estate of a deceased person by an executor or administrator [s. 69A(10), T.P. Act] प्रशासन

administration and control : [long title, Rajghat Samadhi Act] प्रबंध और नियंत्रण

administration and publicity division : प्रशासन और प्रचार प्रभाग

administration bond : a bond (for due performance of duties) given by a person to whom the administration of another's property is entrusted [s. 35, *Guardians and Wards Act*] प्रशासन बंधपत्र

administration, commit the : [s. 219(c), *Indian Succession Act*] प्रशासन सौंप देना

administration, grant of : [s. 2(f), *Indian Succession Act*] प्रशासन का अनुदान

administration, letter of : [s. 9, *prov., Limitation Act*] प्रशासन-पत्र

administration of civil and criminal justice : [s. 2, *Sonthal Parganas Act, 1855*] सिविल और दंडिक न्याय का प्रशासन

administration of justice : [s. 2(c)(iii), *Contempt of Courts Act*] न्याय प्रशासन

administration of medical benefit : [s. 22(a), *Employees' State Insurance Act*] चिकित्सा-प्रसुविधा का प्रशासन

administration of poison : [s. 7, *ill. (c), Indian Evidence Act*] विष देना

administration of property : [s. 5(1), *Charitable Endowments Act*] संपत्ति का प्रशासन

administration of scheduled areas and tribal areas : [art. 244, *margin, Const.*] अनुसूचित क्षेत्रों और जनजाति क्षेत्रों का प्रशासन

administration of the affairs : कार्यकलाप का प्रशासन ; कार्यों का प्रशासन

administration of the affairs of the Union : [art. 78(a), *Const.*] संघ के कार्यकलाप का प्रशासन

administration of the estate : [s. 71(1)(d), *Presidency-towns Insolvency Act*] संपदा का प्रशासन

administration of the Union territories : [art. 239, *margin, Const.*] संघ राज्यक्षेत्रों का प्रशासन

administration of trust : [s. 92(1), *C.P.C.*] न्यास का प्रशासन

administration suit : a suit to secure due administration of any property, particularly that of a deceased person [Or. 20, r. 13(2), *C.P.C.*] प्रशासन वाद

administrative : pertaining to administration; executive as distinguished from judicial [s. 124, *expln. 3, I.P.C.*] प्रशासनिक

administrative ability : प्रशासनिक योग्यता

administrative affairs : [sch., item 17(2)(v), *Aligarh Muslim University Act*] प्रशासनिक मामले

administrative approval : प्रशासनिक अनुमोदन

administrative authority : प्रशासनिक प्राधिकारी

administrative capacity : [s. 2(e), *Payment of Gratuity Act*] प्रशासनिक हैसियत

administrative charge : प्रशासनिक प्रभार

administrative control : प्रशासनिक नियंत्रण

administrative convenience : प्रशासनिक सुविधा

administrative departments : प्रशासनिक विभाग

administrative expenses : [s. 18(2)(b), *Oil Industry (Development) Act and art. 146(3), Const.*] प्रशासनिक व्यय

administrative experience : [s. 3(2)(f), *Water (Prevention and Control of Pollution) Act*] प्रशासनिक अनुभव

administrative head : प्रशासनिक प्रधान

administrative instructions : प्रशासनिक अनुदेश

administrative officer : प्रशासनिक अधिकारी

administrative powers : प्रशासनिक शक्तियां

administrative sanction : प्रशासनिक मंजूरी

administrative service, Indian : भारतीय प्रशासनिक सेवा

administrative staff college : प्रशासनिक स्टाफ कालेज

administrative system : प्रशासनिक प्रणाली

administrative tribunals : [art. 323A, *margin, Const.*] प्रशासनिक अधिकरण

administrative unit : [s. 6(3)(b), *Two-Member Constituencies (Abolition) Act*] प्रशासनिक इकाई ; प्रशासनिक एकक

administratively subordinate : [s. 195(2), *Cr. P.C.*] प्रशासनिक तौर पर अधीनस्थ

administrator : a person appointed by court to administer the estate when there is no executor; one who administers; one who has the faculty of organising [s. 2(i), *Wealth-tax Act*] प्रशासक

administrator, character of : [s. 335(2), *Indian Succession Act*] प्रशासक की हैसियत

Administrator General : [s. 160(iii), *Income-tax Act*] महाप्रशासक (एडमिनिस्ट्रेटर जनरल)

administrator of Union territories : [s. 133(vi), *C.P.C.*] संघ राज्यक्षेत्रों का प्रशासक

administratrix : [Or. 31, r. 3, *C.P.C.*] प्रशासिका

admiral : [s. 3(8), *Navy Act*] एडमिरल

admiral of the fleet : [s. 3(8), *Navy Act*] फ्लीट एडमिरल

admiralty : 1. the maritime branch of the administration of justice [s. 41, *Indian Evidence Act*] नावधिकरण ; 2. pertaining to navy [s. 140(1), *C.P.C.*] नावधिकरण विषयक

admiralty jurisdiction : [s. 140(1), *C.P.C.*] नावधिकरण विषयक अधिकारिता

admissibility : allowability as judicial proof; the quality of being admissible [sch. I, *app. C, form No. 10, C.P.C.*] ग्राह्यता

admissibility of allowance : भत्ते की स्वीकार्यता

admissible : 1. allowable as judicial proof; worthy of being admitted or received [s. 197, *I.P.C.*] ग्राह्य ; 2. capable of being allowed or conceded [s. 62, *Employees' State Insurance Act*] अनुज्ञेय

admissible in evidence : [s. 42(2), *Indian Stamp Act*] साक्ष्य में ग्राह्य

admissible in proof : [s. 82, *Indian Evidence Act*] साबित करने के लिए ग्राह्य

admission : 1. the admitting of anything as true [s. 17, *Indian Evidence Act*] स्वीकृति ; 2. the act of accepting or the fact of being accepted for the purpose of consideration ग्रहण ; 3. the fact of being admitted to a place, society, body or institution प्रवेश

admission and rejection of proof : [s. 48, *Presidency-towns Insolvency Act*] सबूत का ग्रहण और अग्रहण

admission committee : [s. 29(1)(m), *Aligarh Muslim University Act*] प्रवेश समिति

admission fee : प्रवेश शुल्क ; प्रवेश फीस

admission form : प्रवेश पत्र

admission into prison : [s. 177(f), *Army Act*] कारागार में प्रवेश

admission of appeal : the acceptance by court of an appeal for the purpose of consideration [Or. 41, r. 9, *C.P.C.*] अपील का ग्रहण

admission of fact : [Or. 12, r. 5, *C.P.C.*] तथ्य की स्वीकृति

admission of parties : [Or. 35, r. 4(2), *C.P.C.*] पक्षकारों की स्वीकृति

admission of petition : [s. 51(1), *Provincial Insolvency Act*] अर्जी को ग्रहण करना

admission of plaint : [s. 18, *Provincial Insolvency Act*] वादपत्र को ग्रहण करना

admission of students : [s. 17(1)(a), *Jawaharlal Nehru University Act and s. 7, prov., North-Eastern Hill University Act*] छात्रों का प्रवेश

admission or establishment of new States : [art. 2, *margin,*

Const.] नए राज्यों का प्रवेश या स्थापना

admission standards : [s. 33(2)(a), *Institutes of Technology Act*] प्रवेश स्तर

admit : 1. to accept for the purpose of consideration ग्रहण करना ; 2. to admit anything as true स्वीकार करना ; स्वीकृत करना ; 3. to let in सम्मिलित कर लेना

admit a plaint : [s. 19(1), *Provincial Small Cause Courts Act*] किसी वादपत्र को ग्रहण करना

admit an application : [s. 119(2)(b), *Income-tax Act*] आवेदन ग्रहण करना

admit as a minor : allow to join (a firm) as a minor [s. 30(6), *Indian Partnership Act*] अप्राप्तवय के तौर पर सम्मिलित करना

admit document : [Or. 12, r. 2, *C.P.C.*] दस्तावेज को स्वीकार करना

admit into the Union : [art. 2, *Const.*] संघ में प्रवेश

admit of application, words : [s. 80, *Indian Succession Act*] शब्दों के एक से अधिक उपयोजन हो सकते हैं ; शब्दों का अनेक अर्थों में प्रयोग हो सकता है

admit the execution : [s. 35(1)(a), *Registration Act*] निष्पादन को स्वीकार करना

admit the truth : [Or. 12, r. 1, *C.P.C.*] सत्यता को स्वीकार करना

admit to bail : [s. 51(1), *Cr. P. C.*] जमानत लेना ; जमानत ले लेना ; जमानत मंजूर करना

admit to proof : [s. 431(a), *Companies Act*] सबूत प्रक्रिया में सम्मिलित करना

admit to proof against the estate of the insolvent : [s. 431(a), *Companies Act*] दिवालिया की संपदा विषयक सबूत प्रक्रिया में सम्मिलित करना

admit to the benefits : [s. 30(1), *Indian Partnership Act*] फायदों में सम्मिलित करना

admit to the privileges of the university : विश्वविद्यालय के विशेषाधिकार देना

admits of compensation in money : [s. 12(2), *Specific Relief Act*] धन के रूप में प्रतिकार हो सकता है

admittance : entrance [s. 47(2), *Cr. P.C.*] प्रवेश

admitted claim : [s. 24, *Coal Mines (Nationalisation) Act*] स्वीकृत दावा

admitted in evidence : [s. 56, *Dekkan Agriculturists' Relief Act*] साक्ष्य में ग्रहण की गई

admitted, may be : [s. 24(2), *Advocates Act*] प्रविष्ट किया जा सकता है

admitted the plaintiff's claim : [Or. 5, r. 1, *C.P.C.*] वादी का दावा स्वीकृत कर लिया

admitted to probate : [s. 91, *excep. 2, Indian Evidence Act*] प्रोबेट मिला है

admitted to registration : रजिस्ट्रीकरण के लिए गृहीत

admitting or appointing members : [s. 7(1), *Institutes of Technology Act*] सदस्यों को प्रवेश देना या उनकी नियुक्ति करना

admixture : [s. 6(1), *Indian Power Alcohol Act*] अधिमिश्रण

admonition : an expression of authoritative warning; a gentle reproof to a convict in lieu of punishment [s. 21(1)(a), *Children Act*] भर्त्सना

adolescent : a person in a age of adolescence i.e. grown from childhood to maturity [s. 2(1)(a), *Mines Act and s. 2(a), Minimum Wages Act*] कुमार

adopt : 1. to take as one's son or daughter [s. 40, *Registration Act*] दत्तक ग्रहण करना ; 2. to endorse and assume responsibility for [s. 215, *ill. (b), Indian Contract Act*] अंगीकार करना ; [preamble, *Const.*] अंगीकृत करना

adopt policy : [s. 80C(2)(b), *explan. (ii), Income-tax Act*] पालिसी को अंगीकृत करना

adopted children : [s. 27(7)(ii), *Estate Duty Act*] दत्तक संतान

adopted son : [s. 7, *Hindu Minority and Guardianship Act*] दत्तक पुत्र

adoption : 1. the action of adopting a child [s. 2(a), *Indian Majority Act and s. 3(20) General Clauses Act*] दत्तक ग्रहण ; 2. taking as one's own [s. 303(1), *explan. 3(i), Companies Act*] अपनाना ; 3. endorsing and assuming responsibility for [s. 80C(2)(b), *explan. (ii), Income-tax Act*] अंगीकरण

adoption deed : [sch. I, *item 3, Indian Stamp Act*] दत्तक विलेख

adoption, give in : [s. 9, *Hindu Adoptions and Maintenance Act*] दत्तक देना

adoption of or succession to the title : [s. 303, *explan. (3)(i), Companies Act*] उस अभिनाम को अपनाना या उस अभिनाम को उत्तराधिकार में पाना

adoption of text : पाठ को अंगीकार करना

adoption, take in : [s. 7, *Hindu Adoptions and Maintenance Act*] दत्तक लेना

adoptive family : [s. 12, *Hindu Adoptions and Maintenance Act*] दत्तक कुटुंब

adoptive father : the father who has taken a child in adoption [s. 3(20), *General Clauses Act*] दत्तक पिता

adoptive mother : the mother who has taken a child in adoption [s. 7, *Hindu Minority and Guardianship Act*] दत्तक माता

adopter : दत्तकग्रहीता

adornment, personal : [s. 2(6), *Gold (Control) Act*] शारीरिक अलंकरण

adrema operator : एड्रेमा प्रचालक

adrift : [s. 45(1), *Indian Forest Act*] बहती हुई

adult : having reached the age of maturity [s. 2(a), *Beedi and Cigar Workers (Conditions of Employment) Act*] वयस्थ ; वयस्क

adult consumption unit : [s. 18, *explan. 2, Beedi and Cigar Workers (Conditions of Employment) Act*] वयस्थ उपभोग इकाई ; [s. 59(4), *explan. 1, Factories Act*] वयस्थ उपभोग यूनिट

adult education : प्रौढ़ शिक्षा

Adult Education Officer : प्रौढ़ शिक्षा अधिकारी

adult franchise : वयस्क मताधिकार

adult male member of the family : [Or. 5, r. 15, *C.P.C.*] कुटुंब का वयस्थ पुरुष सदस्य

adult member : [s. 140(b), *Income-tax Act*] वयस्क सदस्य

adult messenger : वयस्क संदेशवाहक

adult school teacher : प्रौढ़ विद्यालय शिक्षक

adult suffrage : [s. 4(2), *Manipur (Hill Areas) District Councils Act*] वयस्क मताधिकार

adult worker : [s. 52(1), *Factories Act*] वयस्थ कर्मकार

adulterant : that with which anything is adulterated [s. 2(i), *Prevention of Food Adulteration Act*] अपद्रव्य

adulterate : to corrupt, debase or make impure by the addition of a foreign substance [s. 272, *I.P.C.*] अपमिश्रित करना

adulterated : [s. 2(i), *Prevention of Food Adulteration Act*] अपमिश्रित

adulterated drug : [s. 10(bb), *Drugs and Cosmetics Act*] अपमिश्रित औषधि

adulteration : the action of adulterating; the condition of being so adulterated; an adulterated substance [s. 272, *I.P.C.*] अपमिश्रण

adulteration of food and drugs : [s. 39(1)(iv), *Cr. P.C.*] खाद्य और औषधियों का अपमिश्रण

adulterer : one who has sexual intercourse with a person who is and whom he knows or has reason to believe to be the wife of another man without the consent or connivance of that man

[s. 41(2)(a), *Special Marriage Act*] जारकर्म

adultery : [s. 497, *I.P.C.*] जारकर्म

adultery, live in : जारता की दशा में रहना

advance : 1. money in whole or in part, forming the consideration of an agreement paid before the same is completely payable [s. 13(d), *Indian Partnership Act*] अधिदाय (एडवांस) ; अधिदाय करना ; 2. a loan [s. 141, ill. (b), *Indian Contract Act*] उधार (एडवांस) ; 3. to lend उधार देना ; 4. to make payment in anticipation [s. 23(1)(e), *Industrial Finance Corporation Act*] अग्रिम धन देना ; 5. to improve [s. 4, *North-Eastern Hill University Act*] अभिवृद्धि

advance accounts : अग्रिम लेखे

advance copy : अग्रिम प्रति

advance deposit : [s. 280B(2), *Income-tax Act*] अग्रिम निक्षेप

advance entry : अग्रिम प्रविष्टि

advance, forest : वन अग्रिम

advance, future : भविष्यत् उधार ; [s. 79, *T.P. Act*] भविष्यवर्ती उधार

advance increment : अग्रिम वेतनवृद्धि

advance knowledge : [s. 4, *North-Eastern Hill University Act*] ज्ञान की वृद्धि

advance money : to make payment of money in advance [s. 415, *expln., ill. (g), I.P.C.*] अग्रिम धन देना

advance of pay : अग्रिम वेतन

advance or loan : [s. 2(22)(e), *Income-tax Act*] अग्रिम या उधार

advance payment : [s. 190(1), *Income-tax Act*] अग्रिम संदाय

advance, permanent : स्थायी अग्रिम

advance, repayable : प्रतिसंदेय अग्रिम

advance ruling : [s. 245N(a), *Income-tax Act*, s. 28E, *Customs Act*] अग्रिम विनिर्णय

advance, takavi works : तकावी संकर्म अग्रिम

advance tax : [ss. 2(37A)(i) and 139(8), *Income-tax act*] अग्रिम कर

advanced accountancy : उन्नत लेखाकर्म

advanced banking : उन्नत बैंककारी

advanced by way of loan : [s. 58(a), *T.P. Act*] उधार के तौर पर दिए गए

advanced computer system : उन्नत कंप्यूटर प्रणाली

advanced study and research : [s. 29(1)(m), *Aligarh Muslim University Act*] उच्च अध्ययन एवं अनुसंधान

advanced training : उच्च प्रशिक्षण

advancement : 1. the promotion in life [s. 41, *Indian Trusts Act*] उन्नति ; समुन्नति ; 2. improvement [s. 34(e), *Guardians and Wards Act*] अभिवर्धन ; [s. 5(1), *Aligarh Muslim University Act*] अभिवृद्धि ; 3. furtherance [s. 2(15), *Income-tax Act*] अग्रसर करना ; 4. going forward [s. 15(2)(a), *Salarjung Museum Act*] वृद्धि

advancement by new discovery : [s. 14, *Prevention of Cruelty to Animals Act*] नई खोज द्वारा समुन्नति

advancement in life : promotion in life [s. 41, *Indian Trusts Act*] जीवन में उन्नति करना

advancement of any other object : [s. 2(va), *Gift-tax Act*, s. 18, *T.P. Act* and s. 2, *Charitable Endowments Act*] किसी अन्य उद्देश्य को अग्रसर करना

advancement of commerce : [s. 18, *T.P. Act*] वाणिज्य को अग्रसर करना

advancement of defendant's interest, plea of : it is for the plaintiff to prove malice besides the other two ingredients of the wrong, viz. conspiracy and damage, but if the defendants had combined and willfully caused damage, it will be for them to prove that their sole or predominant motive was the

advancement of their own interests and not to injure the plaintiff प्रतिवादी के हित की अभिवृद्धि का अभिवाक्

advancement of learning : [s. 16(2)(a), *Rampur Raza Library Act*] विद्या का अभिवर्धन

advancement of public justice : [s. 300, *expln. 3, I.P.C.*] लोक न्याय की अग्रसरता

advancement of religion : [s. 18, *T.P. Act*] धर्म को अग्रसर करना

advancement of religion, knowledge, commerce, health, safety or any other object beneficial to mankind : [s. 18, *T.P. Act*] धर्म, ज्ञान, वाणिज्य, स्वास्थ्य, क्षेम को या मानव जाति के लिए फायदाप्रद किसी अन्य उद्देश्य को अग्रसर करना

advances or debits : [s. 79, *T.P. Act*] उधार या विकलन

advances to contractors : ठेकेदारों को अग्रिम

advances to distributors : संवितरकों को अग्रिम

advantage : benefit, profit or gain of any kind [s. 268, *I.P.C.*] भलाई ; [s. 300, *except. (4), I.P.C.*] लाभ ; [s. 55(1)(b), *Motor Vehicles Act*] फायदा ; [s. 3(2) (f), *Insurance Act*] सहूलियत

advantage gained by fiduciary : [s. 88, *Indian Trusts Act*] वैश्वसिक द्वारा उठाया गया फायदा

advantage of, take : [s. 300, *except. (4), I.P.C.*] लाभ उठाना

adventure : a pecuniary venture [s. 2(13), *Income-tax Act*] प्रोद्यम

adversary's advocate : [s. 27, *Legal Practitioners Act*] प्रतिपक्षी का अधिवक्ता

adverse : acting in a contrary direction; opposing [Or. 32, r. 4(1), *C.P.C.*] प्रतिकूल

adverse claimant : [s. 32(2)(b), *Land Acquisition Act*] प्रतिकूल दावेदार

adverse distinction : [sch., art. 16, *Geneva Conventions Act*] प्रतिकूल विभेद

adverse entry : प्रतिकूल प्रविष्टि

adverse party : [ss. 33, 66, *prov. (2), and 161, Indian Evidence Act*] प्रतिपक्षी

adverse possession : [s. 53(2), *Estate Duty Act*] प्रतिकूल कब्जा

adverse remark : [s. 217(3), *Companies Act*] प्रतिकूल टिप्पण

adverse report : प्रतिकूल रिपोर्ट

adverse to that of the minor : [Or. 32, r. 4(1), *prov., C.P.C.*] अप्राप्तवय के हित के प्रतिकूल

adverse to the title : [s. 34, *expln., Specific Relief Act*] हक के प्रतिकूल

adversely : being in a contrary direction [s. 88, *C.P.C.*] के प्रतिकूल ; प्रतिकूलतः

adversely affect the revenue : [s. 34A(2), *Wealth-tax Act*] राजस्व पर प्रतिकूल प्रभाव पड़ना

advertise : to make publicly known by announcement in a journal, paper etc. [s. 55(2), *Indian Partnership Act*] विज्ञापन करना ; विज्ञापित करना ; विज्ञापन देना

advertised for sale : [s. 69, *ill., Indian Contract Act and Or. 21, r. 58(2), C.P.C.*] विक्रय के लिए विज्ञापित

advertised sale : विज्ञापित विक्रय

advertised tender : विज्ञापित निविदा

advertisement : the action of advertising; a public notice or announcement of a thing [s. 171H, *I.P.C.*] विज्ञापन

advertisement assistant : विज्ञापन सहायक

advertisement manager : विज्ञापन प्रबंधक

advertisement of the assignment : समनुदेशन का विज्ञापन

advertisement shall be inserted in some newspaper : [s. 158(2), *Companies Act*] विज्ञापन किसी समाचारपत्र में अंतःस्थापित किया जाएगा

advertisement shorts : [1st sch., Item 37, sub-item II(iii),

Central Excises Act] लघु विज्ञापन फिल्म

advertising consultant : [s. 2(b)(v), *Collection of Statistics Act*] विज्ञापन परामर्शी

advice : an opinion given or offered as to action [s. 69A(10), *T.P. Act*] सलाह ; [s. 21(1)(a) *Children Act*] उपदेश ; information सूचना

advice note : सूचनापत्र ; संज्ञापन पत्र

advice of despatch : प्रेषण की सूचना

advice of payment : संदाय की सूचना ; संदाय संज्ञापन

advice or concurrence : सूचना या सहमति

advice slip : सूचना पर्ची

advisability : [s. 64, *prov., Arbitration and Conciliation Act*] उपयुक्तता

advise : to give advice सलाह देना ; to inform सूचना देना

adviser : one who gives advice or counsel; one who advises; one designated to give advice [s. 129, *Indian Evidence Act and s. 18(2)(a), Oil Industry (Development) Act*] सलाहकार

adviser, honorary : अवैतनिक सलाहकार

adviser, housing : आवास सलाहकार

adviser of factories : कारखाना सलाहकार

adviser, press : प्रेस सलाहकार

adviser, soil conservation : भूमि संरक्षण सलाहकार

advisory board : [s. 2(b), *Delhi School Education Act*] सलाहकार बोर्ड

advisory board of education, central : केंद्रीय शिक्षा सलाहकार बोर्ड

advisory committee : [s. 54B, *Inland Vessels Act*] सलाहकार समिति

advisory council : [s. 3(a), *Industries (Development and Regulation) Act*] सलाहकार परिषद्

advisory council, central : केंद्रीय सलाहकार परिषद्

advisory service : सलाहकार सेवा

advocacy : वकालत; पक्ष समर्थन

advocate : 1. one who is qualified to plead before the higher courts of law [s. 2(a), *Advocates Act*] अधिवक्ता (एडवोकेट) ; 2. to support or recommend publicly [s. 13(1)(b), *Unlawful Activities (Prevention) Act*] पक्ष समर्थन करना ; [s. 10, *ill., Indian Evidence Act*] पक्षपोषण करना

advocate, associate : सहयुक्त अधिवक्ता

advocate entitled to practise : विधि व्यवसाय करने के लिए हकदार अधिवक्ता

Advocate-General : [s. 92(1), *C.P.C.*] महाधिवक्ता (एडवोकेट जनरल)

Advocate General for the State : [art. 165, *margin, Const.*] राज्य का महाधिवक्ता

Advocate, Government : सरकारी अधिवक्ता

advocate maintained : अधिवक्ता इसी बात पर डटे रहे ; अधिवक्ता ने यह कहा

advocate on record : अभिलेख अधिवक्ता

advocate, vakil or attorney : [s. 11(c), *Indian Stamp Act and s. 76, Presidency Small Cause Courts Act*] अधिवक्ता, वकील या अटर्नी

advocating the object : [s. 10, *ill., Indian Evidence Act*] उद्देश्य का पक्षपोषण करना

aerated or other potable water : [s. 282(15), *Cantonments Act*] वातित या अन्य पेय जल

aerated water : [sch. I, *Employees' Provident Funds and Miscellaneous Provisions Act*] वातित जल

aerial navigation : [s. 3(1)(o)(i), *Civil Defence Act*] विमान संचालन

aerial ropeways : [s. 2(1)(j)(v), *Mines Act*] आकाशी रज्जुमार्ग

aerial survey : [s. 18(1)(d), *Air Corporations Act*] आकाशी सर्वेक्षण ; विमान से सर्वेक्षण

aero engine : [sch., para II(b), *Air Corporations Act*] वायव इंजन

aerodrome : [s. 2(1)(a)(iii), *Essential Services Maintenance Act and s. 2(2), Aircraft Act*] विमान क्षेत्र, हवाई अड्डा (विमान निलयम्)

aerodrome of departure or destination : [sch. I, r. 12(1), *Carriage by Air Act*] प्रस्थान का या गंतव्य विमान-क्षेत्र

aeronautical communication : [s. 12(5), *International Airports Authority Act*] वैमानिक संचार

aeroplane : [s. 4(ii), *Air Force Act*] विमान

aesthetic : [s. 20(2)(ii), *Antiquities and Art Treasures Act*] सौंदर्य संबंधी

aesthetic quality of surroundings : [s. 11(1), *Delhi Urban Art Commission Act*] आसपास की सौंदर्यपरकता

aesthetic quality of urban and environmental design : [preamble, *Delhi Urban Art Commission Act*] नगरीय और पर्यावरणीय स्वरूप की सौंदर्यपरकता

aesthetic value : [s. 2(1)(a)(ii), *Antiquities and Art Treasures Act*] सौंदर्य की दृष्टि से महत्व

affairs : 1. business of any kind, commercial, professional or public [s. 44(d), *Indian Partnership Act*] कामकाज ; [s. 12(1)(d), *Jayanti Shipping Company (Taking Over of Management) Act*] कार्यकलाप ; 2. matters; concern [s. 32(6), *Indian Evidence Act*] बातें ; [s. 6(1)(a), *Prevention of Corruption Act*] मामले

affairs and business : [s. 9(1), *Unit Trust of India Act*] मामले और कारबार

affairs in matters of religion : [art. 26(b), *Const.*] धर्म विषयक कार्य

affairs, maritime : [s. 37(2), *Inland Vessels Act*] समुद्रीय कामकाज ; समुद्रीय कार्यकलाप

affairs of company : [ss. 2(24) and 3(3), *Indian Iron and Steel Company (Taking Over of Management) Act*] कंपनी के कार्यकलाप

affairs of customers : [s. 251(b), *Companies Act*] व्यवहारियों के कार्यकलाप

affairs of factory : [s. 2(n), *Factories Act*] कारखाने के कामकाज

affairs of family : matters of interest or concern to the family [s. 32(6), *Indian Evidence Act*] कुटुंब की बातें

affairs of management : प्राबंधिक कार्यकलाप ; प्राबंधिक कामकाज ; प्रबंध से संबंधित कामकाज ; प्रबंध संबंधी कामकाज

affairs of State : matters of public nature with which the State is concerned [s. 123, *Indian Evidence Act*] राज्य के कार्यकलाप

affairs of the firm : [s. 44(d), *Indian Partnership Act*] फर्म के कामकाज ; फर्म के कार्यकलाप

affairs of undertaking : [s. 28(a), *Sick Textile Undertakings (Nationalisation) Act*] उपक्रम के कार्यकलाप

affairs of the Union : [s. 6(1)(a), *Prevention of Corruption Act*] संघ के मामले

affairs of the university : [s. 12(2), *North-Eastern Hill University Act*] विश्वविद्यालय के कार्यकलाप

affect : to act or produce an effect upon [ss. 2 and 5, *T.P. Act*] प्रभाव डालना ; प्रभावित करना

affect injuriously : [s. 25, *I. P.C.*] क्षतिकारक प्रभाव पड़ना

affect prejudicially : [s. 51(b)(ii), *Copyright Act*] प्रतिकूल प्रभाव पड़ना

affect, shall be deemed to : प्रभाव डालने वाली समझी जाएगी

affect the merits : [s. 11(1), Provincial Small Cause Courts Act] गुणागुण को प्रभावित करना

affecting : प्रभाव डालने वाला

affecting life, offence : [ch. 16, heading, I.P.C.] जीवन के लिए संकटकारी अपराध

affecting the human body : मानव शरीर पर प्रभाव डालने वाला

affection : kind feeling; tender attachment स्नेह ; [s. 104(1), Navy Act] अनुराग

affection or ill-will : [s. 104(1), Navy Act] अनुराग या वैमनस्य

affidavit : a written statement in the name of a person, called the deponent by whom it is voluntarily signed and sworn to or affirmed [s. 3(3), General Clauses Act and s. 3(3), Oaths Act] शपथ-पत्र (एफिडेविट)

affidavit in answer, filing : [Or. 11, r. 8, C.P.C.] उत्तर में दिए गए शपथ-पत्र का फाइल किया जाना

affidavit of valuation : [s. 2(1), Estate Duty Act] मूल्यांकन शपथ-पत्र

affiliate : [s. 6(2), North-Eastern Hill University Act] संबद्ध करना

affiliated : attached as a member or branch [s. 36(1)(b), Industrial Disputes Act and s. 23(2), Apprentices Act] संबद्ध ; सहबद्ध

affiliated college : संबद्ध महाविद्यालय

affiliating university : संबद्धक विश्वविद्यालय

affiliation : [s. 6(2), North-Eastern Hill University Act] संबद्ध किया जाना ; [preamble, Indian Red Cross Society Act] संबद्ध करना

affiliation, grant : [s. 12A(5), U.G.C. Act] सहबद्ध किया जाना

affinity : [s. 3(6), Indian Divorce Act] विवाह-संबंध

affinity, direct : सीधा विवाह-संबंध

affirm : 1. to make a solemn affirmation [s. 9, ill. (b), Indian Evidence Act] प्रतिज्ञान करना ; 2. to confirm or ratify अभिपुष्ट करना

affirm or declare instead of swearing : [sch., item 1(4), Indian Stamp Act] शपथ लेने के बजाय प्रतिज्ञान करना या घोषणा करना

affirm the decision : विनिश्चय की अभिपुष्टि करना

affirmation : a solemn declaration without oath [s. 3(3), General Clauses Act] प्रतिज्ञान

affirmation shall be administered : [s. 130(1), Air Force Act] प्रतिज्ञान कराया जाएगा

affirmative : positive [first sch., app. H, form No. 1, C.P.C.] सकारात्मक

affirmative agreement : [s. 42, Specific Relief Act] सकारात्मक करार

affirmed : [Or. 14, r. 1(1), C.P.C.] प्रतिज्ञात

affix a copy of the summons : [Or. 5, r. 17, C.P.C.] समन की एक प्रति लगाना

affix to : [s. 76(2), Trade and Merchandise Marks Act] चिपकाया जाना ; चिपकाना

affixing bills on wall : [sch., item (28), Fort William Act] दीवार पर इश्तहार लगाना

affliction, mental or physical : [s. 27(8), Presidency-towns Insolvency Act] मानसिक या शारीरिक व्याधि

afford : प्रदान करना ; देना

afford assistance : [s. 105(1), Army Act] सहायता देना

afford him the earliest opportunity : [art. 22(5), Const.] उसे शीघ्रतिथीघ्न अवसर देना

afford reasonable probability : [Or. 25, r. 1(2), C.P.C.] युक्तियुक्त अधिसंभाव्यता है

afford transfer credit : अंतरण की सुविधा प्रदान करना

affording grounds for relief : [s. 3, T.P. Act] अनुतोष देने के लिए आधार प्रदान करने वाला

afforestation : [s. 12(e), Damodar Valley Corporation Act] वनरोपण

afforestation officer : वनरोपण अधिकारी

affray : [s. 159, I.P.C.] दंगा

affreightment : the hiring of a ship to carry cargo माल वहन के लिए पोत तय करना

affront : [s. 2, expln. 4(a), Prevention of Insults to National Honour Act] अपमान

afloat : borne on the water [s. 98, Navy Act] जल पर

aforsaid : said or mentioned before [ss. 51 and 126, T. P. Act] पूर्वोक्त ; [s. 59, T.P. Act] उपर्युक्त

aforsaid amount shall be liable to be forfeited to the Railway : पूर्वोक्त रकम रेल को समपहृत हो सकेगी

after acquired property : [s. 39(1)(d), Presidency-towns Insolvency Act] पश्चात् अर्जित संपत्ति

after care home : उत्तररक्षा गृह

after care organisation : [s. 12(1), Children Act] पश्चात्कर्त्ती देखरेख संगठन

after care programme : पश्चात्कर्त्ती देखरेख का कार्यक्रम

after completion of the assessment : [s. 171(6), Income-tax Act] निर्धारण पूरा हो जाने के पश्चात्

after consultation with : [s. 12(1), Food Corporations Act] से परामर्श के पश्चात् ; [art. 98(3) and art. 118(3), Const.] से परामर्श करने के पश्चात्

after deducting costs : [s. 5(4), Carriage by Air Act] खर्चों की कटौती करने के पश्चात्

after making allowance : [sch. I, item 2(1), Companies (Profits) Surtax Act] मोक देने के पश्चात्

after making the exclusions mentioned : [sch. I, item 2, Companies (Profits) Surtax Act] वर्णित अपवर्जन करने के पश्चात्

after presentment for sight : after being presented for being seen (by the maker of a promissory note) [s. 21, Negotiable Instruments Act] दर्शनार्थ उपस्थापन के पश्चात्

after previous publication : [s. 3, Registration of Foreigners Act] पूर्व प्रकाशन के पश्चात्

after sight : [s. 21, Negotiable Instruments Act] दर्शनोपरांत

after taking into account : [s. 6(2), Companies (Profits) Surtax Act] विचार करने के पश्चात्

after the close of the investigation : [s. 12(4), Industrial Disputes Act] अन्वेषण समाप्त होने के पश्चात्

after the disability has ceased : [s. 6(1), Limitation Act] निर्योग्यता का अंत होने के पश्चात्

after the year 2026 : [art. 81(3), prov., Const.] सन् 2026 के पश्चात्

afterwards : तत्पश्चात्

again revive the same : [Or. 21, r. 33(3), C.P.C.] उसे पुनः प्रवर्तित करना

against : [s. 12, Indian Dock Labourers Act] खिलाफ ; [s. 191(2)(h), Army Act] विरुद्ध

against all risks : संपूर्ण जोखिम सहित

against, as : के मुकाबले ; के विरुद्ध ; जहां तक ... का संबंध है ; के प्रति

against such defendant : [Or. 9, r. 13, prov., C. P. C.] ऐसे प्रतिवादी के विरुद्ध

against the company, compensation : कंपनी से प्रतिकर

age : 1. the time that anything or person has existed or lived [s. 6, ill. (a), I.P.C. and art. 124(2A), Const.] आयु ; 2. the time of life at which one becomes naturally or conventionally qualified for something [s. 14, T.P. Act] वयस् ; वय

age entry : वय प्रविष्टि

age for suffrage : मतदायु

age, full : [s. 14, T.P. Act] पूर्ण वयस्

age limit : [s. 30A(1), Industrial Finance Corporation Act] आयु सीमा

age, of full : [s. 2(i), Works of Defence Act] वयस्क

age of majority : [s. 11, Indian Contract Act] प्राप्तवय

age of retirement : [art. 148 (3), prov., Const.] निवृत्ति की आयु

age, particular : विशिष्ट आयु

age, under : [s. 114, ill. (iv), Indian Succession Act] वय से पहले

ageing : [s. 29(iv), Maintenance and Welfare of Parents and Senior Citizens Act] वृद्धावस्था

agency : 1. the office or function of an agent [s. 185, Indian Contract Act] अभिकरण (एजेंसी); अभिकरण क्षेत्र; 2. माध्यम; द्वारा

agency and branch cash book : अभिकरण और शाखा रोकड़ बही

agency, business of : [s. 215, Indian Contract Act] अभिकरण का कारबार

agency commission : अभिकरण कमीशन

agency, credit : [s. 6(2)(f), Oil Industry (Development) Act] प्रत्यय अभिकरण

agency credit journal : अभिकरण जमा जर्नल

agency ledger : अभिकरण खाता

agency of steam, by : [s. 2(5), Inland Vessels Act] वाष्प द्वारा

agenda : a list of business to be transacted कार्यसूची

agent : a person employed to do any act for another or to represent another in dealings with third persons [s. 2(1)(c), Mines Act] अभिकर्ता (एजेंट); [s. 61, ill. (v), Indian Succession Act] कर्ता

agent, bleaching : [1st sch., ch. 29, note 2(1), Customs Tariff Act] विरंजक

agent, clearing and forwarding : निकासी और प्रेषण अभिकर्ता

agent, commission : कमीशन अभिकर्ता

agent, del credere : प्रत्यायक अभिकर्ता

agent exceeds authority : अभिकर्ता प्राधिकार के आगे बढ़ जाता है

agent, forwarding : प्रेषक अभिकर्ता

agent, free : [s. 61, ill. (v), Indian Succession Act] स्वतंत्र कर्ता

agent, general : साधारण अभिकर्ता

agent, managing : प्रबंध अभिकर्ता; प्रबंध एजेंट

agent of the carrier : [s. 3(4), Carriage by Air Act] वाहक का अभिकर्ता

agent of the defendant in charge of the property : [Or. 5, r. 14, C.P.C.] प्रतिवादी का ऐसा अभिकर्ता, जो संपत्ति का भारसाधक हो

agent of the owner or charterer : [Or. 5, r. 13(2), C.P.C.] स्वामी या भाड़े पर लेने वाले का अभिकर्ता

agent, particular : विशेष अभिकर्ता

agent, riot control : [article II, entry 7, Chemical Weapons Convention Act] बलवा नियंत्रण, कर्मक

agent, selling : विक्रय अभिकर्ता

agent, sole : एकमात्र अभिकर्ता

agent, special : विशेष अभिकर्ता

agent, travelling : यात्रागामी अभिकर्ता

agent's ledger : अभिकर्ता खाता

agents, remount and purchasing : अश्व प्रदाय और क्रय अभिकर्ता

agglomerations, urban : [preamble; Urban Land Ceiling Act] नगर बस्तियां

aggravate : to make worse, more severe or more serious [s. 46(b), Army Act] गुरुर बनाना; [s. 61, Navy Act] बढ़ाना

aggravate disease or infirmity : [s. 7(1)(l), Assam Rifles Act] रोग या अंग-शीथिल्य को गुरुर बनाना

aggravated, injury has been : क्षति गुरुर हो गई है

aggravating circumstances : circumstances attending the commission of a crime or tort which increase its guilt or enormity or add to its injurious consequences. Instances of these are : malice, gross recklessness, violence of language or wantonly harmful kind of imputation calculated to outrage feelings and cause mental pain to the plaintiff excessive publicity, repetition of the libel, publishing fresh libels before or after suit; refusal or neglect to retract or apologise, conduct of the defendant during the trial of the action, an unsuccessful plea of justification, persisting in that plea with knowledge that it cannot be proved गुरुरकारी परिस्थितियां

aggregate : 1. the sum total [s. 2(o), Unit Trust of India Act] योग; 2. collected into one [s. 280X(2)(c), Income-tax Act] संकलित

aggregate capacity : [s. 18(c), prov., Damodar Valley Corporation Act] संकलित क्षमता

aggregate, in the : [s. 24, Industrial Finance Corporation Act] कुल मिलाकर; जिसका योग हो

aggregate income : कुल आय

aggregate of the funds : [s. 13(4), Income-tax Act] निधियों का योग

aggregate pay : कुल वेतन

aggregate punishment : [s. 31(2), Cr. P.C.] संकलित दंड

aggregate subject-matter : [Or. 2, r. 3(2), C.P.C.] संकलित विषय-वस्तु

aggregate value of the realisation made from the sale : विक्रय से की गई वसूली का संकलित मूल्य

aggregation of income : [s. 66, Income-tax Act] आय का संकलन

aggregation of property : [s. 34(1), Estate Duty Act] संपत्ति का संकलन

aggression, external : [s. 19(a), Passports Act] बाह्य आक्रमण

aggressor State : आक्रामक राज्य

aggrieved : injuriously affected; having a grievance [ss. 97 and 114, C.P.C.] व्यथित

aggrieved person : [s. 138, Navy Act] व्यथित व्यक्ति

agitate the question : प्रश्न उठाना

agitation : आंदोलन

agnate : a descendant by male links from a common male ancestor [s. 3(1)(a), Hindu Succession Act] गोत्रज

agonising death : दुःखद मृत्यु; दर्दनाक मृत्यु

agrarian : भूमि संबंधी

agrarian law : भूमि संबंधी विधि

agrarian policy : भूमि संबंधी नीति

agree : 1. to enter into an agreement [s. 58(b), T.P. Act] करार करना; 2. to concur [s. 23, Indian Evidence Act] सहमत होना

agree to subscribe capital : [s. 13(d), Indian Partnership Act] पूंजी लगाने का करार करना

agree upon the same thing in the same sense : [s. 13, Indian Contract Act] एक ही बात पर एक ही भाव में सहमत होना

agreed period : [s. 29, Industrial Finance Corporation Act] करार पाई गई कालावधि

agreed statement of facts : सहमत तथ्यों का कथन

agreed stopping place : [first sch., item 1(3), Carriage by Air Act] करार किया गया रुकने का स्थान

agreed to : [s. 22, prov., Apprentices Act] तय पाई गई; करार पाई गई

agreed to be referred : [s. 3, Foreign Awards (Recognition and

Enforcement Act] जिसे निर्देशित करने के लिए करार हुआ है

agreed to by the meeting : [s. 263(1), *Companies Act*] अधिवेशन में मंजूर कर दिया गया

agreed upon, as may be : [s. 21(4), *Industrial Finance Corporation Act*] जैसी करार पाई जाए

agreement : 1. concurrence [s. 37, *ill. (a), I.P.C.*] सहमति ; 2. every promise and every set of promises, forming the consideration for each other, is an agreement [s. 2(e), *Indian Contract Act and art. 73(1)(b), and art. 131, prov., Const.*] करार

agreement between the President of India acting on the premises through the Controller of Stores : भारत के राष्ट्रपति जो इस विलेख के प्रयोजन के लिए भंडार नियंत्रक के माध्यम से कार्य कर रहे हैं

agreement by way of wager : [s. 30, *Indian Contract Act*] पंड्यम् के तौर का करार

agreement contingent on impossible event : असंभव घटना पर समाश्रित करार

agreement, express : [s. 43, *Indian Contract Act*] अभिव्यक्त करार

agreement for arbitration : [s. 2(a), *Arbitration (Protocol and Convention) Act*] माध्यस्थ्यम् करार

agreement for avoidance : [s. 44, *Gift-tax Act*] परिवर्जन करने के लिए करार

agreement for avoidance or relief of double taxation : [s. 44A, *Wealth-tax Act*] दोहरे कराधान के परिवर्जन या उससे राहत के लिए करार

agreement form : करारनामा

agreement, implied : [s. 32(2), *Indian Partnership Act*] विवक्षित करार

agreement in restraint of legal proceedings : [s. 28, *Indian Contract Act*] विधिक कार्यवाहियों का अवरोधक करार

agreement in restraint of marriage : [s. 26, *Indian Contract Act*] विवाह का अवरोधक करार

agreement in restraint of trade : [s. 27, *Indian Contract Act*] व्यापार का अवरोधक करार ; [ss. 11(2), 36(2), 54 and 55(3), *Indian Partnership Act*] व्यापार अवरोधी करार

agreement in writing : [art. 2(2), *Foreign Awards (Recognition and Enforcement) Act*] लिखित करार

agreement is designated a criminal conspiracy : [s. 120A(2), *I.P.C.*] सहमति आपराधिक षड्यंत्र कहलाती है

agreement is entered : [s. 12(3)(a), *Foreign Exchange Regulation Act*] करार हो गया है

agreement of indemnity : an agreement by which one party agrees to save the other from loss caused to him by the conduct of the promisor himself or by the conduct of any other person [sch., *app. A, form No. 20, C.P.C.*] क्षतिपूर्ति का करार

agreement on trade related aspects of intellectual property : [Introduction, *Semiconductor Integrated Circuits Layout-Design Act*] बौद्धिक संपदा अधिकारों के व्यापार संबंधी पहलू विषयक करार

agreement or memorandum of an agreement : [sch. I, *item 5, Indian Stamp Act*] करार या करार का ज्ञापन

agreement relating to deposit of title deeds, pawn or pledge : [s. 29(a), *No. 6 and sch. I, item 6, Indian Stamp Act*] हक-विलेखों के निक्षेप, पणयम् या गिरवी से संबंधित करार

agreement shall not be discharged : [s. 6(1), *Arbitration Act*] करार प्रभावोन्मुक्त नहीं होगा

agreement subsisting between the parties : [s. 51(1), *Trade and Merchandise Marks Act*] पक्षकारों के बीच अस्तित्ववान करार

agreement to do impossible act : [s. 56, *Indian Contract Act*] असंभव कार्य करने का करार

agreement to lease : [s. 2(7), *Registration Act*] पट्टे पर देने का करार

agreement to live apart : [s. 64(1)(iii), *Income-tax Act*] अलग-अलग रहने का करार

agreement to sell : [s. 4(3), *Sale of Goods Act*] विक्रय करने का करार

agreement void for uncertainty : [s. 29, *Indian Contract Act*] अनिश्चितता के कारण शून्य करार

agreement without consideration : [s. 25, *Indian Contract Act*] प्रतिफल के बिना करार

agricultural credit : कृषि उधार

agricultural credit adviser : कृषि साख सलाहकार

agricultural credit society : [s. 5, *expln. (c), Rice Milling Industry (Regulation) Act*] कृषिक उधार सोसाइटी

agricultural credit (stabilisation) fund : [s. 23(a), *State Agricultural Credit Corporations Act*] कृषि उधार (स्थिरीकरण) निधि

Agricultural Development Bank : [s. 6, *Multi Unit Co-operative Societies Act*] कृषि विकास बैंक

agricultural development allowance : [s. 35C(1), *Income-tax Act*] कृषि विकास मोक

agricultural farm : कृषि फार्म

agricultural implements : [s. 33(1)(c), *Estate Duty Act and s. 80-I(2)(a)(iv), Income-tax Act*] कृषि उपकरण

agricultural improvements : [title, *Land Improvement Loans Act*] कृषि संबंधी विकास

agricultural income : [s. 2(1), *Income-tax Act*] कृषि-आय

agricultural indebtedness, relief of : कृषि ऋणिता से मुक्ति

agricultural land : field or soil pertaining to farming or capable for the purpose of agriculture or tilling [s. 2(14)(iii), *Income-tax Act, s. 2(e) (1)(i), Wealth-tax Act and s. 4(2), C.P.C.*] कृषि भूमि

Agricultural Marketing Advisor to the Government of India : [s. 3(1)(d), *Export (Quality Control and Inspection) Act*] भारत सरकार का कृषि विपणन सलाहकार

agricultural marketing society : [s. 2(a), *State Agricultural Credit Corporations Act*] कृषि विपणन सोसाइटी

agricultural operation : [s. 2(b), *State Agricultural Credit Corporations Act*] कृषि संक्रिया

agricultural processing society : [s. 2(e), *State Agricultural Credit Corporations Act*] कृषि प्रसंस्करण सोसाइटी

agricultural produce : anything produced by agriculture [s. 2(a), *State Agricultural Credit Corporations Act and sch. II, pt. 2, item 24, Income-tax Act*] कृषि-उपज

agricultural purpose : the purpose pertaining to agriculture [s. 430, *I.P.C.*] कृषिक प्रयोजन ; [s. 2(1)(a), *Income-tax Act, s. 5(2), C.P.C. and s. 37, para 3, T. P. Act*] कृषि प्रयोजन

Agricultural Refinance and Development Corporation : कृषिक पुनर्वित्त और विकास निगम

Agricultural Refinance Corporation : [s. 2(a)(i), *Industrial Disputes Act*] कृषि पुनर्वित्त निगम

agricultural service : कृषि-सेवा

agriculture : the science or art of cultivating the soil and harvesting crops [sch., *pt. 2, Minimum Wages Act*] कृषि

agriculture and allied service : कृषि और सहबद्ध सेवा

agriculture, department of : कृषि विभाग

agriculture holding : कृषि धृति

agriculture officer : कृषि अधिकारी

agriculturist : a person making his living by agriculture [s. 60(1)(b), *C.P.C.*] कृषक

agro-climate zone : [s. 25(i), Haryana and Punjab Agricultural University Act] कृषि-जलवायु जोन

agro industries : कृषि उद्योग

agronomist : सस्य-विज्ञानी

agrostologist : घास विज्ञानी

aid : I. succour; anything helpful [s. 3(c), Iron Ore Mines Labour Welfare Cess Act] सहायता ; साहाय्य ; 2. to give support to साहाय्य देना ; [s. 130. I.P.C.] सहायता देना

aid and advise : [art. 163(1), Const.] सहायता और सलाह देना

aid any title : [s. 14, Indian Trusts Act] किसी भी हक की सहायता करना

aid, grant in : सहायता अनुदान

aid material : सहायक सामान

aid of power : [s. 80H(2)(iv), Income-tax Act] शक्ति की सहायता

aid, steps in : सहायता कदम

aide-de-camp (A.D.C.) : परिसहाय (ए.डी.सी.)

aided school : [s. 2(d), Delhi School Education Act] सहायता पाने वाला विद्यालय

aiding escape : [s. 166, Navy Act] निकल भागने में सहायता देना

ailment : [s. 10(e), Drugs and Cosmetics Act] व्याधि

aim : लक्ष्य ; उद्देश्य

Air Adviser : हवाई सलाहकार

air ambulance service : [s. 18(1)(c), Air Corporations Act] रोगीवाहक वायु सेवा

air bombardment : [IIIrd sch., art. 23, Geneva Conventions Act] हवाई बमबारी

air borne trade : विमान वाहित व्यापार

air carrier : वायुवाहक

Air Chief Marshal : एयर चीफ मार्शल

Air Commodore : एयर कमोडोर

airconditioned accommodation : वातानुकूलित वास-सुविधा; वातानुकूलित जगह

airconditioner mechanic : एयर कंडीशनर मैकेनिक

airconditioning supervisor : वातानुकूलन पर्यवेक्षक

air consignment note : [sch. I, r. 12(3), Carriage by Air Act] विमान परेषण पत्र

Air Controller : एयर कंट्रोलर

air cooler mechanic : एयर कूलर मैकेनिक

Air Co-ordinator : एयर कोऑर्डिनेटर

air corporation : वायु निगम

aircraft : any machine which can derive support in the atmosphere from reactions of the air other than reaction of the air against the earth's surface [s. 2(1), Aircraft Act] वायुयान

aircraft examiner : वायुयान परीक्षक

aircraft familiarization test : वायुयान परिचय परीक्षण

aircraft in flight : [s. 3(i), Anti-Hijacking Act] उड़ानरत वायुयान

aircraft load sheet : [sch., pt. II, item 13, Commercial Documents Evidence Act] वायुयान लदान-पत्र

aircraft log book : [sch., pt. II, item 9, Commercial Documents Evidence Act] वायुयान लाग बुक

aircraftman : एयर क्राफ्टमैन

aircraft material : [s. 4(iii), Air Force Act] वायुयान सामग्री

aircraft, on board : [s. 45(a), Arms Act] वायुयान के फलक पर

aircraft performing the carriage : [s. 3(1), Carriage by Air Act] वहन करने वाला वायुयान

air-crash : [s. 20(1), National Airports Authority Act] विमान दुर्घटना

air crew : एयर क्रू ; हवाई कर्मीदल

air defence Commander : हवाई रक्षा कमांडर ; वायु रक्षा कमांडर

air defence reserve : [s. 5(2), Reserve and Auxiliary Air Forces Act] वायु रक्षा रिजर्व

air despatcher : हवाई प्रेषक

air field : [s. 1(3)(ii), National Airports Authority Act] विमान फील्ड

air field safety operator : हवाई मैदान सुरक्षा प्रचालक

air force : that branch of a country's defence force, consisting of aeroplanes and personnel to fight in the air either in the offensive or in defence [s. 4(iv), Air Force Act] वायुसेना

air force custody : [s. 4(v), Air Force Act] वायुसेना अभिरक्षा

air force discipline : [s. 65, Air Force Act] वायुसेना अनुशासन

air force establishment or station : [s. 2(8)(a), Official Secrets Act] वायुसैनिक बल का संस्थापन या आस्थान

air force formation : [s. 8(1), Air Force Act] वायुसेना फारमेशन

air force operations : [s. 34(o), Air Force Act] वायुसैनिक संक्रियाएं

air force prison : [s. 168, Air Force Act] वायुसेना कारागार

air force reward : [s. 4(vii), Air Force Act] वायुसेना इनाम

air force staff employment, serving in : [Or. 28, r. 1(2), C.P.C.] वायुसेना के स्टाफ नियोजन में सेवा कर रहा है

air forces in the field : [s. 20(4), Air Force Act] फील्ड में वायु बल

air frame of aircraft : the frame of an aeroplane [sch., para II(b), Air Corporations Act] वायुयान का ढांचा

air freight : विमान वस्तु भाड़ा

air gunner : हवाई तोपची

Air India : एयर इंडिया

air india international corporation : [ss. 2(iv) and 3(1), Air Corporations Act] एयर इंडिया इंटरनेशनल निगम

airmail : हवाई डाक

airmail inspector : हवाई डाक निरीक्षक

airman : [s. 4(viii), Air Force Act] वायुसैनिक ; एयरमैन

Air Marshal : एयर मार्शल

air navigation : [sch. I, item 34, Carriage by Air Act] विमान चालन

air navigation service : [s. 12(2)(e), International Airports Authority Act] विमान चालन सेवा

air navigation undertaking : [sch. I, item 34, Carriage by Air Act] विमान चालन उपक्रम

air officer : [s. 168, Air Force Act] एयर आफिसर

air officer commanding : एयर आफिसर कमांडिंग

air officer incharge : एयर आफिसर इंचार्ज

air officer on special duty : विशेष ड्यूटी एयर आफिसर

air passage : वायुमार्ग व्यय

airport : [s. 2(a), International Airports Authority Act] विमानपत्तन

air route : [s. 5(1)(h), Aircraft Act] वायु मार्ग

air screw : [sch., para II (b), Air Corporations Act] विमान पंखा

air service : 1. service of a State analogous to or a part of the military and naval services charged with the operation of aircraft [s. 140, I.P.C.] वायु सेवा ; 2. mail, passenger and freight service provided by the operation of aircraft वायु सेवा ; विमान सेवा

air ships : [s. 2(i), Air Corporations Act] वायु पोत

air signal : [s. 4(x), Air Force Act] वायु सिग्नल

air space : 1. [s. 13(3), Factories Act] वायु कोष्ठ ; 2. air space (of a country) आकाशी क्षेत्र

air staff : एयर स्टाफ

air strip : [s. 2(b), *International Airports Authority Act*] विमान पट्टी

air-tight cartons : वायुरोधी कार्टन

air traffic : हवाई यातायात

air traffic service : [s. 2(a), *National Airports Authority Act*] वायु यातायात सेवा

air transport : [s. 2(b)(viii), *Collection of Statistics Act*] वायु परिवहन

air transport company : [sch., pt. II, item 11, *Commercial Documents Evidence Act*] वायु परिवहन कंपनी

air transport council : [s. 30(1), *Air Corporations Act*] वायु परिवहन परिषद्

air transport liaison officer : हवाई परिवहन संपर्क अधिकारी

air transport service : [s. 2(b)(viii), *Collection of Statistics Act*] वायु परिवहन सेवा ; [s. 12(5); *International Airports Authority Act*] वायु यातायात सेवा

air travel agent : [s. 65(3), *Finance Act, 1994*] वायुमार्ग यात्रा अभिकर्ता ; [s. 137, *Finance Act, 2001*] वायुमार्ग यात्रा अभिकर्ता

Air Vice Marshall : एयर वाइस मार्शल

air way : वायु मार्ग

air way bill : [sch. II, item 5(1), *Carriage by Air Act*] विमान-मार्ग-पत्र

airworthiness : [sch., para II (a), *Air Corporations Act*] उड्डयन-योग्यता

alarm : 1. fear or terror arising from a sudden sense of danger [s. 3(2)(5), *Defence and Internal Security of India Act*] अलार्म ; 2. a sound or signal giving notice of danger or calling attention to some event or condition [s. 503 and 505(b), *I.P.C.*] संत्रास

alarming feature, most : अत्यधिक चिंता की बात

alcohol : [preamble, *Medicinal and Toilet Preparations (Excise Duties) Act*] ऐल्कोहल ; मद्यसार

alcoholic liquor : मद्यसारिक पान

alderman : [s. 79, *Delhi Municipal Corporation Act*] पौरमुख्य ; मुख्य पौर

alerting service : [s. 2(a), *National Airports Authority Act*] सतर्क करने वाली सेवा

algorithm : [s. 3(2), *Information Technology Act*] एल्गोरिथ्म

alibi, plea of : a plea by a person accused of an offence that he was elsewhere—that having regard to the time and place when and where he is alleged to have committed the offence, he could not have been present अन्यत्र उपस्थित होने का अभिवाक्

alien : a foreigner [s. 83, *C.P.C.*] अन्यदेशीय

alien enemy : a person owing allegiance to an adverse belligerent State; a person owing allegiance to a country which is at war with India [s. 83, *C.P.C.*] अन्यदेशीय शत्रु

alien friend : a person owing allegiance to a country which is in alliance; a person owing allegiance to a country which is at peace with India [s. 83, *C.P.C.*] अन्यदेशीय मित्र

alienage : the state or legal standing of an alien अन्यदेशीयता

alienate : to transfer one's interest to another अन्यसंक्रांत करना ; अन्यसंक्रामण करना

alienate any section of the people : [s. 3(1), *Terrorist and Disruptive Activities (Prevention) Act*] जनता के किसी वर्ग को पृथक् करना

alienate the land : [s. 3(g)(iv), *Land Acquisition Act*] भूमि का अन्यसंक्रामण करना

alienation : the action of transferring property or any interest therein to another [s. 64, *C.P.C.*] अन्यसंक्रामण

alienation is restricted : [s. 37, *Estate Duty Act*] अन्यसंक्रामण निर्बंधित है

alienation of property : [s. 2(xxiv), *Gift-tax Act*] संपत्ति का अन्यसंक्रामण

alienation of shares : [s. 37, *Estate Duty Act*] शेयरों का अन्यसंक्रामण

alienation office : अन्यसंक्रामण कार्यालय

alignment : 1. the act of aligning or the state of being aligned संरेखण ; 2. a line of things arranged संरेखा

alimentary salt : भोज्य नमक

alimony : maintenance allowance payable by the husband or wife, as the case may be, for other's support on separation [s. 25, *Hindu Marriage Act*] निर्वाहिका ; निर्वाह व्यय

aliunde : from another place; independent of अन्यत्र से ; बाहरी स्रोत से ; अन्य स्थान से

alive : living [s. 315, *I.P.C.*] जीवित

aliyasantana law : [s. 7(1), *Estate Duty Act*] अलिय संतान विधि

all and every power : [art. 142(2), *Const.*] समस्त और प्रत्येक शक्ति

all classes and sections of Hindus : [art. 25(2)(b), *Const.*] हिंदुओं के सभी वर्ग और विभाग

all concerned should note : सर्वसंबंधित नोट करें ; संबंधित (पक्षकार/व्यक्ति) नोट करें

all convenient despatch : [sch. I, app. D, form No. 3(3), *C.P.C.*] सुविधानुसार त्वरा ; सुविधानुसार पूर्ण शीघ्रता ; [art. 86(2), *Const.*] सुविधानुसार शीघ्रता

all convenient speed : [Or. 21, r. 38, *C.P.C.*] सुविधानुसार पूर्ण शीघ्रता

all due and reasonable diligence : [Or. 5, r. 17, *C.P.C.*] पूरी सम्यक् और युक्तियुक्त तत्परता

all due diligence : [s. 12(4), *prov., Contempt of Courts Act*] सब सम्यक् तत्परता

all-inclusive rate : [s. 4(1)(iii), *Minimum Wages Act*] सर्वसमावेशी दर

All India Council for Technical Education : [s.11(e), *expln., Institutes of Technology Act*] अखिल भारतीय प्रौद्योगिकी शिक्षा परिषद्

All India Cultural Institution : अखिल भारतीय सांस्कृतिक संस्था

All India Institute of Hygiene and Public Health : अखिल भारतीय सफाई और लोक स्वास्थ्य संस्थान

All India Institute of Medical Sciences, New Delhi : अखिल भारतीय आयुर्विज्ञान संस्थान, नई दिल्ली

All India Institute of Physical Medicine and Rehabilitation, Bombay : भौतिक चिकित्सा और पुनर्वास का अखिल भारतीय संस्थान, मुंबई

All India Radio : आकाशवाणी

All India Services : [art. 312, *margin, Const.*] अखिल भारतीय सेवाएं

All India Services (Compensatory Allowance) Rules, 1954 : अखिल भारतीय सेवा (प्रतिकरात्मक भत्ता) नियम, 1954

All India Services (Conditions of Service—Residuary Matters) Rules, 1960 : अखिल भारतीय सेवा (सेवा की शर्तें—अवशिष्टीय विषय) नियम, 1960

All India Services (Death-cum-Retirement Benefits) Rules, 1958 : अखिल भारतीय सेवा (मृत्यु तथा सेवा निवृत्ति प्रसुविधाएं) नियम, 1958

All India Services (Discipline and Appeal) Rules, 1969 : अखिल भारतीय सेवा (अनुशासन और अपील) नियम, 1969

All India Services (Leave) Rules, 1955 : अखिल भारतीय सेवा (छुट्टी) नियम, 1955

All India Services (Medical Attendance) Rules, 1954 : अखिल भारतीय सेवा (चिकित्सा परिचर्या) नियम, 1954

All India Services (Provident Fund) Rules, 1955 : अखिल भारतीय सेवा (भविष्य निधि) नियम, 1955

All India Services (Special Disability Leave) Regulations, 1957 : अखिल भारतीय सेवा (विशेष निःशक्तता छुट्टी) विनियम, 1957

All India Services (Study Leave) Regulations, 1960 : अखिल भारतीय सेवा (अध्ययनार्थ-छुट्टी) विनियम, 1960

All India Services (Travelling Allowance) Rules, 1954 : अखिल भारतीय सेवा (यात्रा भत्ता) नियम, 1954

All India Soil and Land Use Survey : अखिल भारतीय मृदा और भूमि उपभोग सर्वेक्षण

all local or other authorities : [art. 12, Const.] सभी स्थानीय और अन्य प्राधिकारी

all material circumstances : [s. 215, Indian Contract Act] सब तात्त्विक परिस्थितियां

all or any of the following matters : [art. 110(1), Const.] निम्नलिखित सभी या कोई विषय

all other matters relating to : [art. 11, Const.] से संबंधित अन्य सभी विषय

all persons so interested : [Or. 1, r. 8(i), C.P.C.] ऐसे हितबद्ध सब व्यक्ति ; इस प्रकार हितबद्ध सभी व्यक्ति

all proceedings thereat to have duly taken place : [s. 195, Companies Act] उसकी सब कार्यवाहियां सम्यक् रूप से की गईं

all reasonable despatch, with : [s. 198(3), Indian Succession Act] युक्तियुक्त शीघ्रता से

all the three : तीनों

all workers, agricultural, industrial or otherwise : [art. 43, Const.] कृषि के, उद्योग के या अन्य प्रकार के सभी कर्मकार

allegation : an action of alleging; that which is alleged; a statement by a party what he undertakes to prove अभिकथन

allegation of fact : तथ्य का अभिकथन

allegation of misconduct : [sch., item 27(1), North-Eastern Hill University Act] अवचार का अभिकथन

allegations made on oath : [Or. 14, r. 3(a), C.P.C.] शपथ पर किए गए अभिकथन

allege : to state positively [s. 8, expln. 2, ill. (b), Indian Evidence Act] अभिकथित करना ; अभिकथन करना

alleged acts of insolvency : [s. 13(2)(b), Presidency-towns Insolvency Act] अभिकथित दिवालियापन के कार्य ; दिवालियापन के अभिकथित कार्य

alleged embezzlement : अभिकथित गबन

alleged inability : [Or. 21, r. 25(2), C.P.C.] अभिकथित असमर्थता

alleged offender : [s. 18, Forfeiture Act] अभिकथित अपराधी

alleged right : [s. 2, Shore Nuisances (Bombay and Kolaba) Act] अभिकथित अधिकार

allegedly : अभिकथित रूप से ; जैसा कि अभिकथन किया गया है

allegiance : 1. the natural, lawful and faithful obedience that every subject owes to the sovereign or a citizen owes to the State and its Constitution [s. 131, C.P.C.] राजनिष्ठा ; राज्यनिष्ठा ; 2. loyalty to a person or cause [art. 69, Const.] निष्ठा

allegiance, acknowledgement of : [art. 102(1)(d), Const.] निष्ठा को अभिस्वीकार करना

allegiance, bear true faith and : [s. 13, Navy Act] सच्ची श्रद्धा और निष्ठा रखना

alleviating suffering : [s. 14, Prevention of Cruelty to Animals Act, 1960] यातना न्यून करना ; यातना में कमी करना

alley : [s. 2(m), Indian Electricity Act] अली ; [s. 2(r), Delhi Police Act] वीथि

alliance : the state of being allied; combination for a common object, especially between sovereign States मैत्री

allied activities : [s. 80P(2)(a)(vii), Income-tax Act] सहबद्ध क्रियाकलाप

allied fibres : समवर्गी रेशे

allied or cognate subjects : [sch., item 22(vi), Aligarh Muslim University Act] संबंधित या एक जैसे विषय

allied organisation : सहबद्ध संगठन

allied service : सहबद्ध सेवा

allied subject : [s. 39(2)(m), Cost and Works Accountants Act] सहबद्ध विषय

allied trade : सहबद्ध व्यवसाय

allies : [1st sch., art. 10, Geneva Conventions Act] मित्र

allocable surplus : a surplus which is available for distribution [s. 2(4), Payment of Bonus Act] आबंटनीय अधिशेष

allocate and disburse : [s. 12(b), University Grants Commission Act] आबंटित और संवितरित करना ; आबंटन और संवितरण करना

allocated : [art. 159(3A), Const.] आबंटित

allocation : allotment [s. 4(4), State Financial Corporations Act and art. 77(3), Const.] आबंटन

allocation of berthing accommodation to vessels : [sch., pt. 2, item 4, Commercial Documents Evidence Act] जलयानों को घाट पर लगाने का स्थान नियत करना

allocation of business : [s. 23(2), Cr. P.C.] कार्य का आबंटन

allocation of expenditure : व्यय का विनिर्धान

allocation of seat : [long title, Delimitation Act and art. 80(2), Const.] स्थान का आबंटन

allot : to appropriate to a special purpose or person; to assign shares authoritatively [Or. 26, r. 14(1), C.P.C.] आबंटन करना

allotment : the action of allotting [s. 4(4), State Financial Corporations Act] आबंटन ; आबंटन करना

allotment book : आबंटन पुस्तक

allotment letter : आबंटन पत्र

allotment money : आबंटन धन

allotment of fund : निधि आबंटन

allotment order : आबंटन आदेश

allotment return : आबंटन विवरणी

allotment sheets : आबंटन शीट

allotment supervisor : आबंटन पर्यवेक्षक

allottee : a person to whom allotment has been made आबंटिती

allow : 1. to permit [ss. 2(b), 6(g) and 34, T.P. Act] अनुज्ञात करना ; 2. to accept as true or correct [s. 84(1), Cr. P.C.] मंजूर करना

allow an appeal : अपील मंजूर करना

allow for : 1. to take into account गणना में लेना ; 2. to admit of गुंजाइश रखना

allow in accounts : [s. 66(b), Indian Stamp Act] लेखांकित करना

allow the objection : [s. 18(2), C.P.C.] आक्षेप को अनुज्ञात करना ; आक्षेप मंजूर करना

allow to work : काम करने देना

allowance : 1. a sum granted as a reimbursement or a bounty or as appropriate for any purpose [s. 57, C.P.C. and art. 59(3), Const.] भत्ता ; 2. a reduction from the stated price; a concession; rebate मौक

allowance, children education : संतान शिक्षा भत्ता

allowance, city compensatory : नगर प्रतिकर भत्ता ; नगर प्रतिकरात्मक भत्ता

allowance, clothing : वस्त्र भत्ता

allowance, compassionate : अनुकंपा भत्ता

allowance, compensatory : प्रतिकर भत्ता ; प्रतिकरात्मक भत्ता

allowance, conveyance : सवारी भत्ता
allowance, conveyance : सवारी भत्ता
allowance, daily : दैनिक भत्ता
allowance, dearness : मंहगाई भत्ता
allowance, depreciation : अवक्षयण भत्ता
allowance, deputation : प्रतिनियुक्ति भत्ता
allowance, diet : भोजन भत्ता
allowance, duty : ड्यूटी भत्ता
allowance, entertainment : सत्कार भत्ता
allowance, extra duty : अतिरिक्त ड्यूटी भत्ता
allowance, extra shift : अतिरिक्त पारी भत्ता
allowance, family : कुटुंब भत्ता
allowance for depreciation : [s. 72A(1), Income-tax Act] अवक्षयण मोक
allowance for depreciation is admissible : [s. 42(b), Income-tax Act] अवक्षयण के लिए मोक अनुज्ञेय है
allowance, halting : विराम भत्ता
allowance has to be made : [s. 32(2)(ii), expln. (ii), Income-tax Act] मोक दिया जाना
allowance, hill : पहाड़ भत्ता ; पर्वतीय स्थान भत्ता
allowance, horse (conveyance) : घोड़ा (सवारी) भत्ता
allowance, household : गृहस्थ भत्ता
allowance, house rent : मकान किराया भत्ता
allowance in case of volatile goods : [s. 70, Customs Act] वाष्पशील माल की दशा में मोक
allowance, Indian Army : भारतीय सेना भत्ता
allowance, make : to allow deduction मोक देना
allowance, marriage : विवाह भत्ता
allowance, mileage : मील भत्ता
allowance, motor car : मोटर कार भत्ता
allowance, non-practising : प्रैक्टिसबंदी भत्ता
allowance, office : कार्यालय भत्ता
allowance, officiating : स्थानापन्न भत्ता
allowance on account of depreciation : [s. 73(3), Income-tax Act] अवक्षयण लेखे मोक
allowance, outfit : सज्जा भत्ता
allowance, outstation : बाह्यस्थान भत्ता
allowance, overseas : विदेश भत्ता
allowance, overtime : अतिकालिक भत्ता
allowance, permanent travelling : स्थायी यात्रा भत्ता
allowance, project : परियोजना भत्ता
allowance, running : [ch. 14, r. 14.02(2)(b), Railway Establishment Code] चालन भत्ता
allowance, study : [app. 9, heading, Railway Establishment Code] अध्ययन भत्ता
allowance, sumptuary : सत्कार भत्ता
allowance, travelling : यात्रा भत्ता
allowance, uniform : वर्दी भत्ता
allowance, winter : शीत भत्ता
allowances admissible : अनुज्ञेय भत्ते
allowances payable for the subsistence : [s. 57, C.P.C.] जीवन निर्वाह के लिए संदेय भत्ते
allowed by any law for the time being in force : [s. 7, T.P. Act] तत्समय प्रवृत्त विधि द्वारा अनुज्ञात
allowed to pass : निकल जाने दिया गया
allowing for the basic rate : [s. 4(1)(iii), Minimum Wages Act] जिसमें मूल दर की गुंजाइश रखी गई हो

alloy : a substance composed of two or more metals ultimately mixed and united, usually by being fused together and dissolving in each other when molten [s. 2(e), Gold (Control) Act] मिश्रधातु ; मिश्रातु
alluvion : an imperceptibly gradual deposit of soil from a river or sea forming new land [ss. 70, ill. (a) and 108(d), T.P. Act] जलोढ
alongside : [s. 52(2)(h), Inland Vessels Act] बगल में
alphabetical order : [sch., item 2(1), Aligarh Muslim University Act] वर्णक्रम
alter : to make otherwise or different in some respect without changing the thing itself; to modify [s. 2(1), Companies Act and art. 114(2), Const.] परिवर्तन करना
alter and add to the rules : [s. 55(1), Land Acquisition Act] नियमों में परिवर्तन और परिवर्धन करना
alter judgment : [s. 362, Cr. P.C.] निर्णय में परिवर्तन करना
alter the boundaries : [art. 3(d), Const.] सीमाओं में परिवर्तन करना
alter the name : [art. 3(e), Const.] नाम में परिवर्तन करना
alteration : the action of altering; a modification or change made in altering anything [s. 2(1), Companies Act and art. 110(1)(a), Const.] परिवर्तन
alteration involves a transfer : [s. 18(3), Companies Act] परिवर्तन से यह अंतर्वलित है कि अंतरण हो
alteration of areas : [s. 12, Charitable Endowments Act] क्षेत्रों में परिवर्तन ; [art. 3, margin, Const.] क्षेत्रों का परिवर्तन
alteration of rights : [s. 16, Companies Act] अधिकारों में परिवर्तन
alteration of the surface or shape of a coin : [s. 2(a), Indian Coinage Act] किसी सिक्के की सतह या उसके आकार का परिवर्तन
alterations embodied : [s. 23(1), Companies Act] निविष्ट परिवर्तन
altered designation : [s. 4, Goa, Daman and Diu (Administration) Act] परिवर्तित पदनाम
altered or repealed or amended by Parliament : [art. 35(b), Const.] संसद् द्वारा परिवर्तित या निरसित या संशोधित
altered outlet : [s. 30(1), Water (Prevention and Control of Pollution) Act] परिवर्तित निकास
alternate : one that takes the place of another who is unable to perform his duty; a person that takes his turn often at regular intervals with another or equal rank in an occupation or in performing a duty अनुकल्प ; अनुकल्पी ; आनुकल्पिक
alternate director : [s. 313(1), Companies Act] आनुकल्पिक निदेशक
alternate nominee : आनुकल्पिक नामनिर्देशिती
alternate scheme : आनुकल्पिक स्कीम
alternating current : प्रत्यावर्ती धारा
alternative : 1. the one or the other of two things; of two things such that one or the other may be chosen, the choice of either involving the rejection of another; that which is in the alternative; either of two courses open to choose between अनुकल्प ; 2. offering a choice of two or more things; expressing a choice or choices अनुकल्पी ; आनुकल्पिक
alternative accommodation : [s.3(2), prov. II, Requisitioning and Acquisition of Immovable Property Act] आनुकल्पिक वास-सुविधा
alternative, in the : अनुकल्पी ; अनुकल्पतः
alternative, judgment in the : अनुकल्पी निर्णय
alternative, may be charged in the : अनुकल्पतः आरोप लगाया जा सकेगा
alternative method : आनुकल्पिक ढंग
alternative, pray in the : [s. 29, Specific Relief Act] अनुकल्पतः प्रार्थना करना
alternative prayer : [s. 29, Specific Relief Act] आनुकल्पिक प्रार्थना
alternative promise : [s. 58, Indian Contract Act] अनुकल्पी वचन

alternative provisions : [s. 498, Companies Act] आनुकल्पिक उपबंध

alternative to some other relief : [Or. 21. r. 30, C.P.C.] किसी अन्य अनुतोष का अनुकल्प

alternatively : अनुकल्पतः ; आनुकल्पिक रूप से

alternator : 1. an electric generator for providing alternating current प्रत्यावर्तित (आल्टरनेटर) ; 2. one of them, especially other than the one in question अनुकल्पी

alumni association : [2nd sch., statute II(XVI), Jawaharlal Nehru University Act] पूर्वछात्र संगम

aluminium ores : [7th sch., pt. A, item 1, Income-tax Act] ऐलुमिनियम अयस्क ; ऐलुमिनम अयस्क

aluminous clay : [7th sch., pt. B, item 16, Income-tax Act] ऐलुमिनस मिट्टी

always : [art. 124 (2), prov., Const.] सदैव

amalgamate : to merge into a single body ; to mix ; to unite [s. 17(1)(g), Companies Act] समामेलित करना ; समामेलन करना

amalgamated company : [ss. 2(1A) and 33(3)(a), Income-tax Act] समामेलित कंपनी

amalgamating company : [ss. 32A(6) and 33(3), Income-tax Act] समामेलक कंपनी ; [s. 49(2), Income-tax Act] समामेली कंपनी

amalgamation : the act or process of amalgamating or the state of being amalgamated [s. 2(1A), Income-tax Act and s. 15(g), Specific Relief Act] समामेलन ; [art. 31A(1)(e), Const.] समामेलित करना

amalgamation of companies : कंपनियों का समामेलन

amalgamation of partnership : भागीदारी का समामेलन

amanuensis : [s. 31, hdg., Persons With Disabilities (Equal Opportunities, Protection of Rights and full Participation) Act] लेखक

ambassador : a public minister or officer of the highest rank clothed with high diplomatic powers, sent abroad by a sovereign State or prince with a legal commission and authority to transact business on behalf of his country with the government or court of the country to which he is sent [s. 2(b), Diplomatic and Consular Officers (Oaths and Fees) Act] राजदूत

ambassadors or envoys of foreign States : [s. 19(u), Presidency Small Cause Courts Act] विदेशी राज्यों के राजदूत या दूत

ambiguous : open to more than one interpretation [s. 93, Indian Evidence Act] संदिग्धार्थ

ambiguous instrument : [s. 17, Negotiable Instruments Act] संदिग्धार्थी लिखत

ambit : a circuit, compass or circumference परिधि ; क्षेत्र

ambulance driver : एम्बुलेंस ड्राइवर

ambulance purposes : [ss. 42(3)(c) and 91(2)(d), Motor Vehicles Act] रोगी वाहन कार्य

ambulance room : [s. 45(4), Factories Act] एम्बुलेंस कमरा

ambulatory : [s. 3(3), expln., Mental Health Act] गमनीय

ameliorating the condition : [s. 9(d), Prevention of Cruelty to Animals Act, 1960] दशा सुधारना

amelioration : improvement; the action of making better; being made better [s. 5(4)(a), Coal Mines Labour Welfare Fund Act] बेहतरि ; सुधार

amelioration of social conditions : [s. 5(2)(a)(iv), Limestone and Dolomite Mines Labour Welfare Fund Act] सामाजिक दशाओं में सुधार

amenable to military authority : [s. 135(2), Army Act] सैनिक प्राधिकार के अध्यधीन

amend : to alter formally by some addition, omission or substitution [preamble, T.P. Act] संशोधित करना ; संशोधन करना

amended charge : संशोधित आरोप

amended convention : [s. 2(i), Carriage by Air Act] संशोधित कन्वेंशन

amending Act : संशोधनकारी अधिनियम

amendment : the action or result of amending; any alteration made or proposed by adding, deleting or substituting something [Or. 1, r. 4, C.P.C.] संशोधन

amendment Act : संशोधन अधिनियम

amends : reparation; satisfaction अभितुष्टि

amenities : things that conduce to physical or material comfort or convenience or to a pleasant and agreeable life [s. 2(rr)(ii), Industrial Disputes Act] सुख सुविधाएं

amenity clerk : सुख सुविधा लिपिक

amicable : friendly; done with mutual goodwill [s. 12(2), Industrial Disputes Act] सौहार्दपूर्ण

amicable settlement : [s. 13(1), Industrial Disputes Act] सौहार्दपूर्ण समझौता

amity : [s. 22(3), Life Insurance Corporation Act] मैत्री

amity and good relations : [s. 41(2), Air Corporations Act] मैत्री और अच्छे संबंध

ammunition : the projectile thrown against an enemy such as bullets, shells, grenades and bombs with their necessary propellants, detonators, fuses and primers [s. 2(b), Arms Act] गोला-बारूद

ammunition of war : [s. 3(2)(34)(a), Defence and Internal Security of India Act] युद्ध सामग्री

amortisation : wiping out especially through a sinking fund क्रमिक अपाकरण

amortisation fund : क्रमिक अपाकरण निधि

amortisation of certain preliminary expenses : [s. 35D(1), Income-tax Act] कतिपय प्रारंभिक व्ययों का क्रमिक अपाकरण

amortisation to debt : ऋण का क्रमिक अपाकरण

amount : 1. aggregate sum रकम ; 2. quantity परिमाण ; मात्रा ; 3. to come upto, resulting अनुसार होना ; 4. equalling in effect समतुल्य होना ; की कोटि में आना

amount attributable to immovable property : [s. 3(3), Estate Duty (Distribution) Act] स्थावर संपत्ति से मानी जा सकने वाली रकम

amount column : रकम स्तंभ

amount designated : [s. 30, Court-fees Act] अभिहित मूल्य

amount due : [s. 55(1)(d), T.P. Act] शोध्य रकम ; देय रकम

amount in difference : [2nd sch., item 2, Arbitration Act] विवादग्रस्त रकम

amount in dispute : [s. 31(6), Wealth-Tax Act] विवादग्रस्त रकम

amount in law to felony : [s. 1A, Fatal Accidents Act] विधि के अनुसार घोर अपराध

amount of compensation : [s. 19(3), Damodar Valley Corporation Act] प्रतिकर की रकम

amount of punishment : दंड की मात्रा

amount of stock : [s. 150(1)(d), prov., Companies Act] स्टॉक की रकम

amount of such sum, as to : ऐसी धनराशि के विषय में

amount of the appropriation : [s. 4(d), Gift-tax Act] विनियोग की रकम

amount of trouble and expense : कष्ट और व्यय की मात्रा

amount outstanding : [s. 6(2)(h), prov., Oil Industry (Development) Act] परादेय रकम

amount, paid up : [s. 148(1), Companies Act] समादत्त रकम

amount placed under objection : आपत्तिगत रकम

amount, prepaid : पूर्व संदत्त रकम

amount refundable on regular assessment : [s. 141A(4)(b), *Income-tax Act*] नियमित निर्धारण पर प्रतिदेय रकम

amount shall be allowed for : [s. 17(3), *Land Acquisition Act*] रकम गणना में ली जाएगी

amount standing to the credit of an assessee : [s. 5(1)(xvii), *Wealth-tax Act*] किसी निर्धारिती के नाम जमा रकम

amounting to murder : being equivalent to murder in the eyes of law [s. 300, *except., thirdly, expln., I.P.C.*] हत्या की कोटि में आना

amounts capitalised from reserves : [s. 36(1), *prov., Income-tax Act*] रिजर्व में से पूंजीकृत रकमें

ample : व्यापक

amplify : increasing; making larger; stating in greater detail प्रवर्धन

amputation : cutting off a limb विच्छेदन ; अंगोच्छेदन ; अवयव छेदन

amusement : [s. 126(c), *Representation of the People Act, 1951*] आमोद- प्रमोद

amusement, for : [s. 87, *ill., I.P.C.*] आमोदार्थ

anaesthetist : ऐनेस्थेटिस्ट

analogous post : a post similar in attributes सदृश पद

analogous products : [2nd *sch., item 3, Drugs and Cosmetics Act*] सदृश उत्पाद

analysis : a detailed examination of anything complex made in order to understand its nature or to determine its essential features [s. 6(2)(d), *Drugs and Cosmetics Act*] विश्लेषण

analysis of samples : [s. 16(3), *Water (Prevention and Control of Pollution) Act*] नमूनों का विश्लेषण

analyst : [s. 53, *Water (Prevention and Control of Pollution) Act*] विश्लेषक

Analytical Assistant : विश्लेषण सहायक

anand karaj : [s. 2, *Anand Marriage Act*] आनन्द कारज

anatomy : [1st *sch., Indian Medical Council Act*] शरीर रचना विज्ञान

ancestor : one from whom a person is descended [s. 3(c), *Hindu Marriage Act*] पूर्वज

ancestor, descended from a common : [s. 3(c), *Hindu Marriage Act*] एक ही पूर्वज से अवजन्त

ancestral : belonging to or inherited from an ancestor [s. 53 *C.P.C.*] पैतृक (पित्रार्जित)

ancestral house : पैतृक गृह

anchorage : 1. लंगर स्थान ; 2. लंगर शुल्क

ancient : belonging to times long past प्राचीन

ancient lights : a defined aperture in a building through which there has been actually enjoyed peaceably and as of right, an access to and use of light for the full statutory prescriptive period without interruption प्राचीन प्रकाशमार्ग

ancillaries : सहायक उपकरण

ancillary : subservient, related and supplementary [s. 2(b)(xiii), *Coal Mines Provident Funds and Miscellaneous Provisions Act*] अनुषंगी ; आनुषंगिक ; सहायक ; अनुगत ; [s. 2(viib), *Prevention of Food Adulteration Act*] प्रासंगिक

ancillary activity : आनुषंगिक क्रियाकलाप

ancillary equipment : सहायक उपस्कर

ancillary industry : [*sch., item 5, Khadi and Village Industries Commission Act*] आनुषंगिक उद्योग

ancillary or consequential : [s. 167(1), *Companies Act*] आनुषंगिक या पारिणामिक

ancillary or incidental : [s.28(1)(a), *Wild Life (Protection) Act*] प्रासंगिक या आनुषंगिक

ancillary powers of Supreme Court : [art. 140, *margin, Const.*]

उच्चतम न्यायालय की आनुषंगिक शक्तियां

ancillary services : [s. 2(a), *Road Transport Corporations Act*] अनुषंगी सेवाएं ; आनुषंगिक सेवाएं

and so on : [form *DDDD, Insurance Act*] और इसी प्रकार

anesthesiology : [1st *sch., Indian Medical Council Act*] संवेदनाहरण विज्ञान

anew : afresh; as a new action [s. 19J(3), *Inland Vessels Act*] नए सिरे से

Anglo-Indian Community : [art. 331, *Const.*] आंग्ल-भारतीय समाज

anguish : मनस्ताप

animal : [s. 47, *I.P.C.*] जीवजंतु ; [s. 2(a), *Prevention of Cruelty to Animals Act, 1960*] पशु

animal disease : पशु रोग

animal geneticist : प्राणी आनुवंशिकीविज्ञ ; प्राणी आनुवंशिकी विज्ञानी

animal health : पशु स्वास्थ्य

animal husbandry : [s. 2(a), *Agricultural Refinance Corporation Act and art. 48, Const.*] पशु पालन

animal oil : [*sch. 1, Employees' Provident Funds and Miscellaneous Provisions Act*] जावत तेल

animal production and breeding : पशु उत्पादन और प्रजनन

animal welfare : [s. 5(f), *Prevention of Cruelty to Animals Act, 1960*] पशु-कल्याण

animal, wild : वन्य जीवजंतु

animate or inanimate : [s. 2(b), *National Airports Authority Act*] सजीव या निर्जीव

animate thing : [s. 2(b), *National Airports Authority Act*] सजीव वस्तु

animus dedicandi : to intention of dedicating समर्पण का आशय

annealing : toughening after fusion by exposure to continuous and slowly diminished heat तापानुशीलन

annex : to unite materially as an accessory उपाबद्ध करना ; राज्य में मिला देना

annexed easements : [s. 8, *T.P. Act*] उपाबद्ध सुखाचार

annexed or attached : [s. 218(b), *Companies Act*] उपाबद्ध या संलग्न

annexure : उपाबंध

annexure papers : उपाबंध के कागज

anniversary : the yearly return of any remarkable date; the day on which some event is annually celebrated [s. 4, *Indian Majority Act*] आब्दिकी

announce : to make public or give official intimation of [s. 64(2), *Sale of Goods Act*] आख्यापित करना ; घोषणा करना

announcement : the action of announcing; public or official notification [s. 64(2), *Sale of Goods Act*] आख्यापन ; घोषणा

announcer : एनाउंसर ; घोषक

annoy : to affect so as to ruffle, trouble, vex [s. 152, *Indian Evidence Act*] क्षुब्ध करना

annoyance : the state of feeling caused by that which annoys; the state of being annoyed [s. 63(c), *Air Force Act*] क्षोभ

annual : reckoned by the term of a year वार्षिक

annual accounts : [s. 29(1), *University of Hyderabad Act*] वार्षिक लेखे

annual accretion : [*sch. IV, item 2(e), Income-tax Act*] वार्षिक अनुवृद्धि

annual accretion to the balance : [s. 17(1)(vi), *Income-tax Act*] अतिशेष में हुई वार्षिक अनुवृद्धि

annual administrative report : वार्षिक प्रशासनिक रिपोर्ट

annual certificate of balances : अतिशेष का वार्षिक प्रमाणपत्र

annual charge : [s. 27(iv), Income-tax Act] वार्षिक प्रभार

annual depreciation : वार्षिक अवक्षयण

annual dividend : [s. 5, Industrial Finance Corporation Act] वार्षिक लाभांश

annual equated instalments : [s. 280D, Income-tax Act] वार्षिक समान किस्तें

annual financial statement : [art. 112, margin and art. 202, margin, Const.] वार्षिक वित्तीय विवरण

annual general meeting : [s. 2(1)(ii), Payment of Bonus Act] वार्षिक साधारण बैठक; [s. 159(1), Companies Act] वार्षिक साधारण अधिवेशन

annual letting value : वार्षिक भाटक मूल्य

annual net profits : [Or. 26, r. 9, C.P.C.] वार्षिक शुद्ध लाभ

annual payment to certain Devaswom funds : [art. 290A, margin, Const.] कुछ देवस्वम् निधियों को वार्षिक संदाय

annual rent : [s. 17(d), Registration Act] वार्षिक भाटक

annual repairs : वार्षिक मरम्मत

annual return : [s. 43A(8), Companies Act] वार्षिक विवरणी

annual review : वार्षिक पुनर्विलोकन

annual statement of accounts : [s. 24(1), International Airports Authority Act] लेखाओं का वार्षिक विवरण

annual stock-taking : [s. 541(2)(b), Companies Act] वार्षिक स्टॉक पड़ताल

annual value : [s. 2(2), Income-tax Act] वार्षिक मूल्य

annually : प्रतिवर्ष

annuitant : one who holds or receives an annuity [s. 80E(2)(e), Income-tax Act] वार्षिकीदार

annuity : an amount specially of money payable yearly (or by extension at other regular intervals, as quarterly) for a certain or uncertain period [s. 36, T.P. Act] वार्षिकी

annuity certain business : [s. 2(c), General Insurance (Emergency Provisions) Act] निश्चित वार्षिकी कारबार

annuity certificates : [s. 5(1)(xvi), Wealth-tax Act] वार्षिकी पत्र

annuity contract : [s. 80E(1), Income-tax Act] वार्षिकी संविदा

annuity deposit : [s. 280B(5), Income-tax Act] वार्षिकी निक्षेप

annuity fund : वार्षिकी निधि

annuity issued : [s. 4(2), Insurance Act] निर्गमित वार्षिकी

annuity, life : आजीवन वार्षिकी

annuity system : वार्षिकी प्रणाली

annuity, terminable : सावधि वार्षिकी

annuity, to produce : [s. 343, Indian Succession Act] वार्षिकी के सृजन के लिए

annul : to make void or of no effect; to nullify [s. 115, T.P. Act] वातिल करना; [s. 8(10), North-Eastern-Hill University Act] निष्प्रभाव करना

annul conviction : [s. 368(b), Cr. P.C.] दोषसिद्धि को वातिल करना

annulment : the act of annulling; being annulled [s. 46(4), Wealth-tax Act] वातिलीकरण; वातिलकरण; वातिल किया गया

annulment of adjudication : [s. 21, Presidency-towns Insolvency Act] न्यायनिर्णयन का वातिलकरण

annulment of lease : [s. 69, ill., Indian Contract Act] पट्टे का वातिल किया जाना

anomalous mortgage : [s. 58(g), T.P. Act] विलक्षण बंधक

anomaly : irregularity; deviation from the common or natural order [s. 24, Companies (Profits) Surtax Act] विषमता

anomaly map : विषमता द्योतक मानचित्र; [s. 5(2)(a), Offshore Areas Mineral (Development and Regulation) Act] असंगत मानचित्र

anonymous : of unknown name; of unknown authorship [s. 507, I.P.C.] अनाम

anonymous work of joint authorship : [s. 23(2), Copyright Act] अनाम संयुक्त रचयिताओं की कृति

anonymously : [s. 23(1), Copyright Act] अनाम से

answer : 1. something said or written in reply उत्तर; 2. to give reply उत्तर देना 3. to be in conformity के अनुरूप

answer all cases, generally : [s. 198(3), Indian Succession Act] साधारणतः सभी मामलों के संबंध में होगी

answer interrogatory : [Or. 11, r. 6, C.P.C.] परिप्रश्न का उत्तर देना

answer in the negative : [s. 227(4), Companies Act] नकारात्मक उत्तर देना

answer material question : [Or. 10, r. 4(1), C.P.C.] तात्विक प्रश्न का उत्तर देना

answer the claim : [s. 27 and Or. 5, r. 1, C.P.C.] दावे का उत्तर देना; दावे को पूरा करना

answer the debt : [s. 330, Indian Succession Act] ऋण को चुकाना

answer the plaintiff's demand : [Or. 7, r. 5, C.P.C.] वादी की मांग का उत्तर देना

answer to a charge : [s. 267(1)(a) and 2nd sch., form No. 1, Cr. P.C.] आरोप का उत्तर देना

answer to their description : [s. 7, Sale of Goods Act] अपने वर्णन के अनुरूप

answerable : liable to be called to account [s. 37, prov., T.P. Act] उत्तरदायी; जवाबदार

answerable in damages for the injury : [preamble, Fatal Accidents Act] क्षति के लिए नुकसानी का उत्तरदायी

answering the description : [s. 80, ill. (i), Indian Succession Act] वर्णन के अनुरूप

antecedent : 1. [s. 53, Presidency-towns Insolvency Act] पूर्वगामी; 2. [s. 10(2), Immoral Traffic (Prevention) Act] पूर्ववृत्त

antecedent debt : पूर्वगत ऋण; पूर्ववर्ती ऋण; पूर्व ऋण

antecedent negotiations : [s. 6(3)(b), Hire-Purchase Act] पूर्ववर्ती बातचीत

antecedents of the offender : [s. 360(1), Cr. P.C.] अपराधी का पूर्ववृत्त

antedated : पूर्वदिनांकित

antedated cheque : पूर्वदिनांकित चैक

antedating : [s. 59(1), prov., Trade and Merchandise Marks Act] पूर्वदिनांकन

ante-nuptial negotiations : [s. 40, Indian Divorce Act] विवाह-पूर्व व्यस्थापन

anterior to the debt : [s. 51(b), prov., Presidency-towns Insolvency Act] ऋण से पूर्व

anthropological importance : [s. 20(2)(ii), Antiquities and Art Treasures Act] मानव शास्त्र संबंधी महत्व

Anthropological Survey of India : भारतीय मानव विज्ञान सर्वेक्षण

anthropologist : मानव विज्ञानी

anti-aircraft : वायुयान भेदी

anti-apartheid : [title, Anti-Apartheid (United Nations Convention Act)] रंगभेद विरोधी

anticipated credit : प्रत्याशित उधार

anticipated expenditure : प्रत्याशित व्यय

anticipated revenue : प्रत्याशित राजस्व

anticipation : 1. a prior knowledge [s. 464, expln. 1, ill. (e), I.P.C.] पूर्वानुमान; 2. expectation [s. 55(6)(b), T.P. Act] प्रत्याशा

anticipatory bail : अग्रिम जमानत

anticipatory pension : प्रत्याशित पेंशन

anti-corruption officer : भ्रष्टाचार-निरोध अधिकारी

anti-corruption police inspector : भ्रष्टाचार निरोध पुलिस निरीक्षक

antidumping article : प्रतिपाटन वस्तु

antidumping duty : प्रतिपाटन शुल्क

antigens : [2nd sch., item 2, Drugs and Cosmetics Act] एंटीजन

anti-hijacking : [title, Anti-Hijacking Act] यान हरण निवारण

anti-malaria officer : मलेरिया-निरोध अधिकारी

antimony : एंटीमनी

antinuptial settlement : [s. 40, Indian Divorce Act] विवाहपूर्व के व्यवस्थापन

antiquarian : of or belonging to old times [s. 45(c), Arms Act] पौरातनिक ; पुरातनिक

antiquarian value : [s. 45(c), Arms Act] पौरातनिक मूल्य

antiques : [sch., pt. I, Salarjung Museum Act] प्राचीन वस्तुएं

antiquities and art treasures : [long title, Antiquities and Art Treasures Act] पुरावशेष तथा बहुमूल्य कलाकृति

antiquity : 1. a relic or monument of ancient times पुरावशेष ;
2. a thing of antiquity पुरावस्तु

antiquity assistant : पुरावस्तु सहायक

anti-sea erosion : समुद्री कटाव निवारण

anti-tank firearms : टैंकभेदी अन्न्यायुध

antitoxin : [second sch., Drugs and Cosmetics Act] टॉक्सिनरोधी

anti-waterlogging : जल-जमाव निवारण

antler : [s. 2(31)(b), Wild Life (Protection) Act] हिरण का सींग

any hour, at : [s. 55(1), C.P.C.] किसी भी समय

any law in force immediately before the commencement of this Constitution : [art. 35(b), Const.] कोई विधि जो इस संविधान के प्रारंभ से ठीक पहले प्रवृत्त थी

any law that may be made by Parliament : [art. 10, Const.] ऐसी विधि जो संसद् द्वारा बनाई जाए

any mineral : [art. 31A(1)(e), Const.] कोई खनिज

any of them : [art. 23(2) Const.] इनमें से किसी

any office of profit or trust : [art. 18(3), Const.] लाभ या विश्वास का कोई पद

any officer : [art. 73(2), Const.] कोई अधिकारी

any other act to the injury of any person : किसी व्यक्ति को क्षति पहुंचाने वाला कोई अन्य कार्य

any other law for the time being in force : [s. 4(1), C.P.C.] कोई अन्य तत्समय प्रवृत्त विधि [s. 23, Post Graduate Institute of Medical Education and Research, Chandigarh Act] तत्समय प्रवृत्त किसी अन्य विधि

any quantity : [rule No. 2(b), Red Tarriff No. 19] कोई मात्रा

any section of the citizens : [art. 29(1), Const.] नागरिकों के किसी अनुभाग

anything done or omitted to be done : [s. 14(1), prov., Metal Corporation of India (Acquisition of Undertaking) Act] कोई बात जो की गई या जिसके किए जाने का लोप किया गया

anything done or purporting to be done under this Act : [s. 14, Charitable Endowments Act] इस अधिनियम के अधीन की गई या की जाने के लिए तात्पर्यित कोई बात

apart from : 1. [s. 5, Personal Injuries (Compensation Insurance) Act] के अलावा ; 2. [s. 3(2)(h), Dock Workers (Regulation of Employment) Act] से अलग

apartment : a room or a set of rooms used as a dwelling and located in a private house [s. 17A(2), prov., Criminal Law Amendment Act, 1932] खंड ; [2nd sch., item 80(b),

Income-tax Act] कोठरी ; [s. 47(2), prov., Cr. P.C.] कमरा ; अपार्टमेंट

apertures : छिद्र

apiarist : a bee-keeper मधुमक्खी पालक ; मधुमक्खी पालन विशेषज्ञ

apology, make : क्षमा मांगना ; माफी मांगना

apoplexy : [2nd sch., item 4, Coroners Act] रक्ताघात

apparatus : साधित्र ; यंत्र

apparel of the ship : the equipment of a ship (such as masts, sails, rigging and anchors) [s. 2(1), Naval and Aircraft Prize Act] पोत सज्जा ; पोत की सज्जा

apparent : 1. evident; clear; obvious to eye or mind [s. 5, Indian Easements Act] प्रकट ; 2. seeming, as distinct from (though not necessarily opposed to) what really is [s. 16(2)(a), Indian Contract Act] दृश्यमान

apparent authority : [s. 16(2)(a), Indian Contract Act] दृश्यमान प्राधिकार

apparent cause : [s. 174(1), Cr. P.C.] दृश्यमान कारण ; दृश्यमान हेतुक

apparent condition of the goods : [1st sch., item 8(j), Carriage by Air Act] माल की प्रकट दशा

apparent consideration : [s. 269UA(b), Income-tax Act] प्रकट प्रतिफल

apparent danger : दृश्यमान खतरा

apparent easement : [s. 5, Indian Easements Act] प्रकट सुखाचार

apparent from the record : [s. 13(1), Companies (Profits) Surtax Act] अभिलेख से प्रकट

apparent on its face : [s. 27(1)(b), Specific Relief Act] उसके देखने से ही प्रकट

apparent on the face of record : [Or. 47, r. 1(c), prov., C.P.C.] अभिलेख को देखने से ही प्रकट

apparent order : [sch., art. 3(c), Indian Carriage of Goods by Sea Act] दृश्यमान अवस्था

apparent owner : [s. 229, ill. (a), Indian Contract Act] दृश्यमान स्वामी

apparent success or failure : [s. 247(5)(i), Companies Act] दृश्यमान सफलता या असफलता

apparent tenor : [s. 10, Negotiable Instruments Act] प्रकट शब्द

appeal : 1. a proceeding taken before a superior court or authority for reversing or modifying decision of an inferior court or authority on ground of error; a case so appealed [Or. 41, r. 1(1), C.P.C.] अपील ; 2. a call for help; a language addressed to or likely to influence some particular principle, faculty etc. दुहाई ; 3. to make an appeal अपील करना ; 4. appeal from (a court) से अपील ; appeal from (a decree) की अपील ; appeal to (a person) को अपील ; appeal to (a court or tribunal) में अपील ; 5. accusation अभियोग लगाना

appeal against the decree : [s. 45, Indian Trusts Act] डिक्री के विरुद्ध अपील

appeal, admit an : अपील ग्रहण करना

appeal, allow an : अपील मंजूर करना

appeal and limitation : [s. 249(1), Income-tax Act] अपील और परिसीमा

appeal arising out of any such suit : [s. 12(b), Suits Valuation Act] किसी ऐसे वाद से उद्भूत होने वाली अपील

appeal be dismissed : [Or. 41, r. 17(1), C.P.C.] अपील खारिज की जाए

appeal clerk : अपील लिपिक

appeal, file an : अपील फाइल करना

appeal from any finding : किसी निष्कर्ष से अपील

appeal from any order : किसी आदेश के विरुद्ध अपील

appeal has been disposed of : [Or. 13, r. 9(1)(b), C.P.C.] अपील निपटा दी गई है

appeal has been preferred : [Or. 13, r. 9(1)(b), C.P.C.] अपील की गई है; अपील प्रस्तुत की गई है

appeal in civil matters : [art. 133, margin, Const.] सिविल विषयों से संबंधित अपील

appeal is expressly allowed by rules : [s. 104(1)(i), C.P.C.] अपील नियमों द्वारा अभिव्यक्त रूप से अनुज्ञात है

appeal, leave to : अपील के लिए इजाजत

appeal lies : अपील होती है; अपील हो सकती है

appeal, prefer : अपील प्रस्तुत करना; अपील करना

appeal, present : अपील उपस्थित करना; अपील उपस्थापित करना

appeal, reference or revision shall be continued and disposed of : [s. 297(2)(c), Income-tax Act] अपील, निर्देश या पुनरीक्षण जारी रखे जाएंगे और निपटाए जाएंगे

appeal shall be heard ex-parte : [Or. 41, r. 17(2), C.P.C.] अपील एकपक्षीय सुनी जाएगी; अपील की सुनवाई एकपक्षीय रूप से की जाएगी

appeal shall lie : [art. 132(1), Const.] अपील होगी

appeal to national symbol : राष्ट्रीय प्रतीक की दुहाई

appeal to the court of sessions : सेशन न्यायालय में अपील करना

appeal to the sessions judge : सेशन न्यायाधीश को अपील करना

appeal to the State Government : राज्य सरकार को अपील करना

appealable : that can be appealed against अपीलनीय; अपीलनीय

appealable decree : [Or. 41, r. 5(2), C.P.C.] अपीलनीय डिक्री

appealable order : [s. 246, Income-tax Act] अपीलनीय आदेश; [s. 37, Arbitration and Conciliation Act] अपीलनीय आदेश

appeals and applications : [s. 46(2)(c), Wealth-tax Act] अपीलों और आवेदन

appeals division : अपील प्रभाग

appeals from appellate decrees : [Or. 42, r. 1, C.P.C.] अपीली डिक्रियों की अपीलों; अपीली डिक्रियों के विरुद्ध अपीलों

appeals from orders : [Or. 43, r. 1, C.P.C.] आदेशों की अपीलों; आदेशों के विरुद्ध अपीलों

appeals to the prurient interest : [s. 292(1), I.P.C.] कामुक व्यक्तियों के लिए रुचिकर

appear : 1. to present oneself formally before a tribunal, hence also to act as a counsel उपसंजात होना; हाजिर होना; 2. to seem [s. 161, ill. (b), I.P.C.] प्रतीत होना; 3. to come forth into view प्रकट होना; 4. to be present उपस्थित होना

appear at an interview : साक्षात्कार के लिए हाजिर होना

appear by pleader : प्लीडर के द्वारा उपसंजात होना; प्लीडर द्वारा हाजिर होना

appear in person : [Or. 10, r. 4(1), C.P.C.] स्वयं उपसंजात होना; स्वयं हाजिर होना

appear in public : [s. 55(1), prov., thirdly, C.P.C., s. 47(2), prov., Cr. P.C. and s. 42, Indian Lunacy Act] लोगों के सामने आना

appear under protest : [Or. 30, r. 8, C.P.C.] अभ्यापत्तिपूर्वक उपसंजात होना; अभ्यापत्तिपूर्वक हाजिर होना

appearance : 1. the action of appearing formally [s. 88, Cr. P.C.] हाजिरी; 2. [s. 34(2), Registration Act] उपसंजाति; 3. looks [s. 248, I.P.C.] रूप

appearance of coin : [s. 248, I.P.C.] सिक्के का रूप

appeared in his own name : [Or. 21, r. 50(1)(b), C.P.C.] स्वयं अपने नाम में उपसंजात; स्वयं अपने नाम में हाजिर

appearing : 1. plainly set forth in a document बर्णित; दिया हुआ; 2. seeming भासित होने वाला; 3. coming in view; being manifest

प्रकट होने वाला; प्रतीत होने वाला

appearing in evidence : [s. 313(1), Cr. P.C.] साक्ष्य में प्रकट होने वाला

appearing on behalf of : की ओर से हाजिर होते हुए

appearing on the face thereof : [s. 604(2), Companies Act] उसके मुख पृष्ठ पर दिया हुआ

appel or pourvoi en cassation : [sch. 2, art. 1(d), Arbitration (Protocol and Convention) Act] अपील या पुनर्विलोकन

appellant : one who makes an appeal [Or. 41, r. 10(1), C.P.C.] अपीलार्थी (अपीलांत)

appellant submitted to that finding : अपीलार्थी ने उस निष्कर्ष को मान लिया

appellate : pertaining to appeal; taking cognizance of appeals [s. 108, C.P.C.] अपीली; अपील

Appellate Assistant Commissioner of Income-tax : [s. 2(3), Income-tax Act] सहायक आय-कर आयुक्त (अपील)

appellate authority : [s. 2(a), Industrial Employment (Standing Orders) Act] अपील प्राधिकारी

appellate board : [s. 2(a), Foreign Exchange Regulation Act] अपील बोर्ड

Appellate Collector of Customs : [s. 3(b), Customs Act] सीमाशुल्क अपील कलक्टर

Appellate Controller of Estate Duty : [s. 2(1A), Estate Duty Act] संपदा-शुल्क अपील नियंत्रक

appellate court : [s. 107(1), C.P.C.] अपील न्यायालय

appellate court-house : a place, hall or chamber where an appellate court functions [Or. 41, r. 14(1), C.P.C.] अपील न्याय-सदन

appellate court of inferior jurisdiction : अवर अधिकारिता वाला अपील न्यायालय

appellate criminal jurisdiction : [s. 186(b), Cr. P.C.] अपीली दंडिक अधिकारिता

appellate decision : अपीली विनिश्चय

appellate decree : a decree passed on an appeal [s. 108(a), C.P.C.] अपीली डिक्री

appellate functions : [s. 12(1), prov., Gift-tax Act] अपीली कृत्य

appellate jurisdiction : jurisdiction to hear and dispose of appeals [ss. 105(1), 106, C.P.C. and art. 132, margin, Const.] अपीली अधिकारिता

appellate jurisdiction of Supreme Court in appeals from High Court in certain cases : [art. 132, margin, Const.] कुछ मामलों में उच्च न्यायालयों से अपीलों में उच्चतम न्यायालय की अपीली अधिकारिता

appellate jurisdiction of Supreme Court in appeals from High Courts in regard to civil matters : [art. 133, margin, Const.] उच्च न्यायालयों से सिविल विषयों से संबंधित अपीलों में उच्चतम न्यायालय की अपीली अधिकारिता

appellate jurisdiction of Supreme Court in regard to criminal matters : [art. 134, margin, Const.] दंडिक विषयों में उच्चतम न्यायालय की अपीली अधिकारिता

appellate or revisional court : [Or. 32, r. 3(5) and s. 18(2), C.P.C.] अपील या पुनरीक्षण न्यायालय

appellate or revisional jurisdiction : [s. 11, prov., Provincial Insolvency Act] अपीलीय या पुनरीक्षण अधिकारिता

appellate powers : अपीली शक्तियां

appellate tribunal : [ss. 2(4) and 252, Income-tax Act] अपील अधिकरण

Appellate Tribunal, Income-tax : आय-कर अपील अधिकरण

appellation : अभिधान; पदवी

appellee : accused अभियुक्त

appellor : accuser in criminal cases. He should be a private

subject demanding punishment on account of the particular injury suffered, rather than for the offence against the public. Now obsolete Motely & Whiteley entry appeal अभियोगकर्ता ; अभियोक्ता

appendage : संलग्नक

appendant : [s. 24, prov., Indian Forest Act] अनुलग्न

appended to this Act : [s. 7, Coasting Vessels Act] इस अधिनियम से संलग्न

appendix : an addition subjoined to a document or book having some contributory value but not essential to completeness [Or. 48, r. 3, C.P.C.] परिशिष्ट

appertaining : belonging as part to the whole; relating अनुलग्न ; संबद्ध ; संबंधित

appertaining to the estate : [s. 112(2)(b), Presidency-towns Insolvency Act] संपदा से संबंधित

appliance, copying and duplicating : नकल और अनुलिपि साधित्र

appliance, sorting : छंटाई साधित्र

appliance, tabulating : सारणी साधित्र

appliances : [s. 2(1)(e)(iv), Arms Act] साधित्र ; a household or office apparatus साधन

applicability : लागू होना

applicable : capable of being applied; fit; suitable or right to be applied [s. 55, T.P. Act and s. 41, I.P.C.] लागू

applicant : one who applies [s. 2(a), Limitation Act] आवेदक

applicant has sustained substantial injury : [2nd sch., item 61, prov. (a), Income-tax Act] आवेदक को सारवान् क्षति हुई है

application : 1. the action of applying; a petition or request आवेदन ; 2. the putting of anything to use उपयोजन ; 3. practical operation लागू होना

application and allotment book : आवेदन और आबंटन पुस्तक

application book : आवेदन पुस्तक

application by promisee : [s. 46, Indian Contract Act] वचनगृहीता द्वारा आवेदन

application for approval : [s. 80E(11)(b)(i), Income-tax Act] अनुमोदन के लिए आवेदन

application for leave : 1. छुट्टी का आवेदन ; 2. इजाजत के लिए आवेदन

application for leave to appeal : [s. 18(3), Andhra Pradesh and Madras (Alteration of Boundaries) Act] अपील करने की इजाजत के लिए आवेदन

application for maintenance : [s. 125(2), Cr. P.C.] भरणपोषण के लिए आवेदन

application for restitution : [s. 144, C.P.C.] प्रत्यास्थापन के लिए आवेदन

application for review : [Or. 47, r. 6(1), C.P.C.] पुनर्विलोकन का आवेदन ; पुनर्विलोकन के लिए आवेदन

application has been refused : [s. 25, Presidency Small Cause Courts Act] आवेदन नामंजूर किया गया है

application is granted : [s. 2(16)(d), Indian Stamp Act] आवेदन मंजूर कर लिया गया है ; आवेदन मंजूर किया जाता है

application is maintainable : आवेदन चलने योग्य है ; आवेदन संधार्य है

application, letter of : आवेदन पत्र

application made by motion : प्रस्ताव द्वारा किया गया आवेदन

application made to a judge of a High Court in Chambers : [s. 627(1), Companies Act] उच्च न्यायालय के न्यायाधीश से चेंबर में किया गया आवेदन

application, make : आवेदन करना

application money : आवेदन धन

application of a treaty : संधि का लागू होना

application of certain provisions relating to Supreme Court to High Courts : [art. 218, margin, Const.] उच्चतम न्यायालय से संबंधित कुछ उपबंधों का उच्च न्यायालयों को लागू होना

application of mind : मस्तिष्क का प्रयोग ; विवेक का प्रयोग

application of order : [Or. 37. r. 1, C.P.C.] आदेश का लागू होना

application of moneys : [s. 21(2), Faridabad Development Corporation Act] धन का उपयोजन

application of provisions relating to distribution of revenues while a proclamation of Emergency is in operation : [art. 354, margin, Const.] जब आपात की उद्घोषणा प्रवर्तन में है तब राजस्वों के वितरण संबंधी उपबंधों का लागू होना

application of retained assets : [s. 132A(1), Income-tax Act] प्रतिधारित आस्तियों का उपयोजन

application of the provisions of this Chapter to certain class or classes of magistrates : [art. 237, margin, Const.] कुछ वर्ग या वर्गों के मजिस्ट्रेटों पर इस अध्याय के उपबंधों का लागू होना

application, words admit of : [s. 80, Indian Succession Act] शब्दों का अनेक अर्थों में उपयोग हो सकता है

applied geology : अनुप्रयुक्त भू-विज्ञान

applied research : अनुप्रयुक्त गवेषणा

applied such property : [s. 52(2) C.P.C.] ऐसी संपत्ति का उपयोजन कर दिया

apply : 1. to have practical operation; to have a valid reference to [s. 4, I.P.C.] लागू होना ; 2. to use or employ for a particular purpose; to appropriate and devote to a particular use, object, demand, or subject-matter [s. 11, T.P. Act] उपयोजन करना ; 3. to make request or application [s. 92, ill. (c), I.P.C.] आवेदन करना ; 4. to lay or put in contact; to lay on as applique [s. 76(1), Trade and Merchandise Marks Act] लगाना

apply in writing : [s. 21, Arbitration Act] लिखित आवेदन करना

apply trade mark or mark or trade description : [s. 76(1), Trade and Merchandise Marks Act] व्यापार चिह्न या चिह्न या पण्य विवरण लगाना

appoint : 1. to designate a person to discharge the duties of an office or trust; to nominate नियुक्त करना ; 2. to fix by a decree, order, command, resolve, decision or mutual agreement नियत करना ; 3. to settle स्थापित करना ; स्थापन करना

appoint infirmaries : [s. 35(1), Prevention of Cruelty to Animals Act, 1960] रुग्णावास स्थापित करना

appoint receiver : [s. 94(d), C.P.C.] रिसेवर नियुक्त करना

appointed day : [s. 2(a), Scheduled Areas (Assimilation of Laws) Act] नियत दिन

appointed destination : [s. 51(2), Sale of Goods Act] नियत गंतव्य स्थान

appointed in that behalf : [art. 6(b)(ii), Const.] इस प्रयोजन के लिए नियुक्त

appointed place : नियत स्थान

appointed to be guardian : [s. 18, Guardians and Wards Act] संरक्षक नियुक्त किया गया

appointee : नियुक्त व्यक्ति

appointer : one who appoints [s. 176(5)(b), Companies Act] नियुक्त करने वाला

appointing authority : नियुक्ति प्राधिकारी

appointing of public warehouses : [s. 57, Customs Act] सार्वजनिक भांडागारों का नियत किया जाना

appointment : 1. the action of nominating to or placing in an office ; the office itself [art. 16(4), Const.] नियुक्ति ; नियुक्त किया जाना ; नियोजन ; 2. fixing नियत किया जाना

appointment and conditions of the office of a Judge of a High Court : [art. 217, margin, Const.] उच्च न्यायालय के न्यायाधीश की नियुक्ति और उसके पद की शर्तें

appointment and term of office of members : [art. 316, margin, Const.] सदस्यों की नियुक्ति और पदावधि

appointment, by way of : [s. 67, Indian Succession Act] नियोजन के रूप में

appointment clerk : नियुक्ति लिपिक

appointment in execution of a power of attorney, whether of trustees or of property : [sch. I, item 7, Indian Stamp Act] मुख्तारनामा के निष्पादन में न्यायियों का नियुक्त किया जाना या संपत्ति का नियोजन

appointment of a commission to investigate the conditions of backward classes : [art. 340, margin, Const.] पिछड़े वर्गों की दशाओं के अन्वेषण के लिए आयोग की नियुक्ति

appointment of acting Chief Justice : [art. 126, margin and art. 223, margin, Const.] कार्यकारी मुख्य न्यायमूर्ति की नियुक्ति

appointment of additional and acting Judges : [art. 224, margin, Const.] अपर और कार्यकारी न्यायाधीशों की नियुक्ति

appointment of ad hoc Judges : [art. 127, margin, Const.] तदर्थ न्यायाधीशों की नियुक्ति

appointment of authority for carrying out the purposes of articles 301 to 304 : [art. 307, margin, Const.] अनुच्छेद 301 से अनुच्छेद 304 के प्रयोजनों को कार्यान्वित करने के लिए प्राधिकारी की नियुक्ति

appointment of casual nature : [s. 2(b), Mulki Rules Act] आकस्मिक प्रकृति की नियुक्ति

appointment of dates : [s. 4, Presidential and Vice-Presidential Elections Act] तारीखों का नियत किया जाना

appointment of district Judges : [art. 233, margin, Const.] जिला न्यायाधीशों की नियुक्ति

appointment of Governor : [art. 155, margin, Const.] राज्यपाल की नियुक्ति

appointment of receiver : [Or. 21, r. 11(2)(j)(iv), C.P.C.] रिसीवर की नियुक्ति

appointment, permanent : स्थायी नियुक्ति

appointment, power of : [s. 69, Indian Succession Act] नियोजन की शक्ति

appointment, temporary : अस्थायी नियुक्ति

appointment to any office : [art. 16(1), Const.] किसी पद पर नियुक्ति

apportion : to divide and distribute proportionately [s. 30(a), prov., Industrial Finance Corporation Act] प्रभाजन करना; प्रभाजित करना

apportionable : capable of being apportioned, liable to be apportioned [s. 36, T.P. Act] प्रभाजनीय

apportionment : the action of apportioning; the division of rights or liabilities among several persons entitled or liable to them in accordance with their respective interests : [s. 3A(2)(d), State Financial Corporations Act] प्रभाजन

apportionment account : प्रभाजन लेखा

apportionment of assets and liabilities : आस्तियों और दायित्वों का प्रभाजन

apposite : well put or applied उपयुक्त; प्रासंगिक

appraisal : an act of estimating or evaluating especially by one fitted to judge आंकना ; अंकन

appraise movable property : जंगम संपत्ति का अंकन करना

appraisement : an act of estimating or evaluating especially by one fitted to judge [s. 59, Presidency Small Cause Courts Act] आंकना

appraisement or valuation : [sch. I, item 8, Indian Stamp Act]

आंकना या मूल्यांकन

appraiser : one that appraises (as real estate for determining tax rates or sale price, imported articles for the assessing of tariff duties, damaged goods for salvage, or the property of bankrupt business for auction-sale value of assets) [s. 51, Presidency Small Cause Courts Act] अंकक; आंकने वाला; मूल्य निरूपक

appreciating the evidence : [s. 310(1), Cr. P.C.] साक्ष्य का विवेचन

appreciation : अधिमूल्यन; मूल्यांकन; ठीक-ठीक समझना

appreciation of the state of the company's affairs : [s. 217(2), Companies Act] कंपनी के कार्यकलाप की हालत ठीक-ठीक समझी जाना

appreciation or sifting of evidence : [s. 5, Union Territories (Separation of Judicial and Executive Functions) Act] साक्ष्य का मूल्यांकन या उसकी छानबीन

appreciation/sifting of evidence : साक्ष्य का मूल्यांकन; साक्ष्य की छानबीन

apprehend : 1. to seize in the name of law; to arrest; to lay hold upon गिरफ्तार करना ; [s. 477(4), Companies Act] पकड़ना; 2. to anticipate (especially with anxiety, dread or fear) आशंका करना

apprehend without warrant : [s. 13, Public Gambling Act] वारंट के बिना पकड़ना

apprehended accident : [s. 9(2), Indian Railways Act] आशंकित दुर्घटना

apprehended, industrial dispute is : [s. 10(1), Industrial Disputes Act] औद्योगिक विवाद होने की आशंका है

apprehended loss : [sch. I, pt. 3, item 6, Indian Carriage of Goods by Sea Act] आशंकित हानि

apprehension : 1. being apprehended or seized in the name of justice or authority [s. 52A, I.P.C.] पकड़ा जाना ; 2. anticipation, chiefly of a thing adverse [s. 9(1)(b), Oil Industry (Development) Act] आशंका

apprehension of danger : [s. 105, I.P.C.] संकट की आशंका

apprehension of the internee : [s. 4(3)(b), Foreigners Act] नजरबंद का पकड़ा जाना

apprentice : a learner of a craft; one who is bound by legal agreement to serve an employer for a period, with a view to learning some handicraft, trade etc. [s. 2(a), Apprentices Act] शिषु (अप्रेन्टिस)

apprenticeship : status as an apprentice; the time during which an apprentice serves [s. 2(1)(e), Workmen's Compensation Act and s. 17, prov. (a), Copyright Act] शिषुता

apprenticeship adviser : [s. 2(b), Apprentices Act] शिषुता सलाहकार

apprenticeship council : [s. 2(c), Apprentices Act] शिषुता परिषद्

apprenticeship deed : [sch. I, item 9, Indian Stamp Act] शिषुता-विलेख

approach : [s. 5(1)(a), Indian Dock Labourers Act and s. 3(2), Indian Railways Act] पहुँच मार्ग ; [s. 18(2), Protection of Human Rights Act] अनुरोध करना ; [s. 12(i), Arbitration and Conciliation Act] प्रस्ताव करना

approach, co-operative : सहयोगी भावना से संसर्ग

approbation : approving; formal or authoritative approval [app. D, form No. 17, para 11, C.P.C.] अनुमोदन

approbation of marriage : [s. 128, ill. (vi), Indian Succession Act] विवाह का अनुमोदन करना

appropriate : 1. to assign for a special purpose; to prescribe a particular use for particular moneys, or for the payment of a particular demand [s. 58(d), T.P. Act] विनियोजित करना; 2. specially suitable [ss. 54 and 55, I.P.C.] समुचित

appropriate authority : [s. 2(e), Delhi School Education Act and s. 2(1)(b), Representation of the People Act, 1951] समुचित प्राधिकारी

appropriate circulation : [s. 190(2), Companies Act] समुचित चलने वाले ; समुचित परिचालन

appropriate fraction : [s. 35A(1)(ii), Income-tax Act] समुचित प्रभाग ; [s. 11(1A)(b)(i), Income-tax Act] समुचित भिन्नांश

appropriate fraction of the capital gain : [s. 11(1A)(b), Income-tax Act] पूंजी अभिलाभ का समुचित भिन्नांश

appropriate government : the proper government as indicated in a statute or rule [s. 2(a), Indian Electricity Act, s. 2(a), Collection of Statistics Act, s. 2(d), Apprentices Act and s. 2(e), State Agricultural Credit Corporations Act] समुचित सरकार

appropriate head : समुचित शीर्ष

appropriate proceedings : [art. 32(1), Const.] समुचित कार्यवाहियां

appropriate proportion : [s. 195(2), Income-Tax Act] समुचित अनुपात

appropriate relief in the matter : [s. 132(11), Income-tax Act] उस बाबत समुचित अनुतोष

appropriate State : [s. 2(a), Central Sales Tax Act] समुचित राज्य

appropriate step : [s. 10(2)(b), Coir Industry Act] समुचित कदम

appropriate to his character : [Or. 22, r. 4(2), C.P.C.] अपनी हैसियत के लिए समुचित

appropriated to the contract : [s. 55(2), Sale of Goods Act] संविदा मद्धे विनियोजित

appropriation : 1. the action of appropriating; the thing or amount appropriate [s. 61, Indian Contract Act and art. 110(1)(d), Const.] विनियोग ; विनियोजन ; 2. [s. 4, expln., Indian Easements Act] काम में लाना

appropriation account : विनियोजन लेखा

appropriation Act : विनियोग अधिनियम

appropriation audit : विनियोग लेखापरीक्षा

appropriation Bills : [art. 114, margin and art. 204, margin, Const.] विनियोग विधेयक

appropriation for reduction or avoidance of debt : ऋण में कमी या परिहार के लिए विनियोग

appropriation of the revenues : [s. 50(d), Indian Railways Act] आमदनी का विनियोजन ; राजस्वों का विनियोजन

approval : the action of approving [s. 126, prov. 1, C.P.C.] अनुमोदन

approval is first sought : [s. 80-O(1), prov. Income-tax Act] अनुमोदन पहली बार मांगा है

approval of the President : [art. 145(1), Const.] राष्ट्रपति का अनुमोदन

approval, on : [s. 24, Sale of Goods Act] अनुमोदनार्थ ; अनुमोदन पर

approval or sanction : [s. 3, Indian Railway Board Act] अनुमोदन या मंजूरी

approve : to accept as good or sufficient for the purpose intended; to confirm authoritatively अनुमोदन करना; अनुमोदित करना

approved courses of study : [s. 4(1)(d), Delhi School Education Act] अनुमोदित पाठ्यक्रम

approved gratuity fund : [s. 2(5), Income-tax Act] अनुमोदित उपदान निधि

approved scheme of management : [s. 4(b), Delhi School Education Act] प्रबंध की अनुमोदित स्कीम

approved contractor : अनुमोदित ठेकेदार

approved service : अनुमोदित सेवा

approved standard : [sch., para II(ii), note, Air Corporations Act] अनुमोदित स्तर

approved superannuation fund : [ss. 2(6), 10(13), 17(2) and 192(5), Income-tax Act] अनुमोदित अधिवाषिकी निधि

approver : a person who confesses offence and who turns State's evidence इकबाली साक्षी ; अनुमोदनकर्ता

approver's evidence : the evidence of a person who confesses offence and who turns State's evidence इकबाली साक्षी का साक्ष्य

approving, order : [Or. 21, r. 34(3), C.P.C.] अनुमोदित करने वाला आदेश ; का अनुमोदन करने वाला आदेश

approximate : nearest; approaching correctness, very nearly exact [s. 5(1), Cotton Ginning and Pressing Factories Act] लगभग ; अनुमानित

approximate stock account : अनुमानित स्टॉक लेखा

approximate trading account : अनुमानित व्यापार लेखा

approximately : nearly [Or. 7, r. 2, C.P.C.] लगभग ; अनुमानतः

appurtenance : that which appertains; an appendage or accessory [s. 138, Indian Railways Act and s. 2(v), Delhi School Education Act] अनुलग्नक

appurtenant : annexed or belonging legally to some more important thing [s. 4, expln., Salaries and Allowances of Ministers Act] अनुलग्न

appurtenant thereto : [art. 31A, second prov., Const.] उससे संलग्न

aquarium keeper : मत्स्यालयपाल

aquatic organism : [s. 2(e), Water (Prevention and Control of Pollution) Act] जलीय जीव

aqueduct : [s. 7(1)(a), Indian Railways Act] जलसेतु

arable land : land fit for tillage [s. 35, Land Acquisition Act and s. 4, Agriculturists' Loans Act] कृष्य भूमि

arbitrage : the principle of profiting from the difference in price which the same thing may have at different places at the same time [s. 43(5)(c), Income-tax Act] अंतरपणन

arbitral authority : [s. 7(a)(iv), Foreign Awards (Recognition and Enforcement) Act] माध्यस्थम् प्राधिकारी

arbitral award : [s. 2(c), Arbitration and Conciliation Act, sch. item 2, Foreign Awards (Recognition and Enforcement) Act] माध्यस्थम् पंचाट

arbitral tribunal : [art. 112(3)(f), Const., s. 16, Arbitration and Conciliation Act] माध्यस्थम् अधिकरण

arbitrary : depending on will or pleasure, based on mere opinion or preference, hence capricious [s. 20, Specific Relief Act] मनमानी

arbitrary power : मनमानी करने की शक्ति

arbitration : determination of a matter in dispute by the judgment of one or more persons, called arbitrators [s. 2(a), Arbitration and Conciliation Act and art. 51(d), Const.] माध्यस्थम्

arbitration agreement : [ss. 2(b) and 7, Arbitration and Conciliation Act] माध्यस्थम् करार

arbitration award : [s. 44A, expln. 2, C.P.C.] माध्यस्थम् पंचाट

arbitrator : a person or one of two or more persons chosen by parties or according to their agreement to decide the dispute between them [s. 2(aa), Industrial Disputes Act and s. 1, Indian Evidence Act] मध्यस्थ

arbitrator or umpire : [sch. item 1(12), Indian Stamp Act] मध्यस्थ या अधिनिर्णायक

arboriculture officer : वृक्ष-संवर्धन अधिकारी

arboriculturist : वृक्ष-संवर्धन विज्ञानी

arch : [s. 7(1)(a), Indian Railways Act] मेहराब

archaeological : [s. 20(2)(ii), Antiquities and Art Treasures Act] पुरातत्व ; [s. 33(1)(i), Estate Duty Act] पुरातत्वीय

archaeological museum : पुरातत्वीय संग्रहालय

Archaeological Officer : पुरातत्वीय अधिकारी

archaeological remains : पुरातत्वीय अवशेष

archaeological sites : पुरातत्वीय स्थल

archaeological sites and remains : पुरातत्वीय स्थल और अवशेष

Archaeological Survey of India : [s. 24, *Antiquities and Art Treasures Act*] भारतीय पुरातत्व सर्वेक्षण

archaeologist : पुरातत्वविद्

archaeology : a systematic description or study of antiquities पुरातत्व विज्ञान

architect : [s. 80E(1), *Income-tax Act*] वास्तुविद्

architectural : [s. 20(ii), *Antiquities and Art Treasures Act*] स्थापत्य

architectural assistant : स्थापत्य सहायक

architectural work of art : [ss. 2(b) and 3(c)(ii), *Copyright Act*] वास्तु कलाकृति

architecture : स्थापत्यकला

archives : a place in which public or institutional records are systematically preserved अभिलेखागार

archivist : अभिलेखाध्यक्ष

arduous : hard to accomplish or achieve [s. 4(3), *Maternity Benefit Act*] कठिन

arduous nature of duties : कठिन प्रकार के कर्तव्य

area : a particular extent of surface range; scope [s. 1(3)(a), *C.P.C.*] क्षेत्र

area chaser : क्षेत्र चेजर

Area Commander : [s. 84, *Army Act*] एरिया कमांडर ; क्षेत्र समादेशक

area development : क्षेत्रीय विकास

area included in the territory of India : [art. 112(3)(d)(iii), *Const.*] भारत के राज्यक्षेत्र के अंतर्गत क्षेत्र

area installation engineer : क्षेत्रीय संस्थापन इंजीनियर

area of operation : [s. 11(3), *Damodar Valley Corporation Act*] कार्यक्षेत्र

area of supply : [s. 2(b), *Indian Electricity Act*] प्रदाय-क्षेत्र

area, sail : [s. 3(39), *Merchant Shipping Act*] पाल क्षेत्र

area served by the stock exchange : [s. 4(1)(b), *Securities Contracts (Regulation) Act*] स्टॉक एक्सचेंज का व्यवहार क्षेत्र

area superintendent : क्षेत्र अधीक्षक

area supervisor : क्षेत्र पर्यवेक्षक

argument : a connected series of statements intended to establish or subvert a proposition or any specific statement therein; the discussion by a counsel of the evidence in a suit and placing of various authorities for legal positions before a judge arrives at a decision [Or. 15, r. 3(1), *C.P.C.*] तर्क ; बहस

argument can not be sustained : तर्क माना नहीं जा सकता; दलील मानी नहीं जा सकती है

argument or narrative : [Or. 41, r. 1(2), *C.P.C.*] तर्क या विवरण

argumentative matter : matter containing arguments (rather than facts) [Or. 19, r. 3(2), *C.P.C.*] तार्किक बातें

arise : 1. to spring forth from its source; to come into existence [s. 3C, *Employment of Children Act*] उठना ; 2. [ss. 6(dd) and 21, *except, T.P. Act*] उद्भूत होना ; पैदा होना

arise out of land : [s. 3(a), *Land Acquisition Act*] भूमि से उद्भूत होना

arises, dispute : विवाद उठता है

arises, if a question : यदि कोई प्रश्न उठता है ; यदि यह प्रश्न उठता है

arising from an unknown or contingent event : [s. 2(19)(a), *Indian Stamp Act*] किसी अज्ञात या आकस्मिक घटना से उद्भूत

arising from property, income : [s. 17(1), *T.P. Act*] संपत्ति से

उद्भूत आय

arising in the course of : [s. 4(2), *Indian Iron and Steel Company (Taking Over of Management) Act*] के दौरान उत्पन्न होने वाला

arising on a contract : [s. 128(2)(f), *C.P.C.*] संधि से उद्भूत

arising on a guarantee : [s. 128(2)(f), *C.P.C.*] प्रत्याभूति से उद्भूत

arising on an enactment : [s. 128(2)(f), *C.P.C.*] अधिनियमिति से उद्भूत

arising out of : [art. 71(1), *Const.*] से उत्पन्न; से उद्भूत; से पैदा होने वाला

arising out of any proceedings : [s. 21(2), *Workmen's Compensation Act*] किन्हीं कार्यवाहियों से उद्भूत

arising out of confidence : [s. 3, *Indian Trusts Act*] विश्वास से उद्भूत

arising out of the administration of this Act : [s. 5(1), *Drugs and Cosmetics Act*] इस अधिनियम के प्रशासन से पैदा होने वाला

arising out of the same act : [Or. 1, r. 3, *C. P. C.*] एक ही कार्य से पैदा होने वाला

arithmetical calculations : गणना

arithmetical error in the return : [s. 141A(2)(i), *Income-tax Act*] विवरणी में गणित संबंधी गलती

arithmetical mistake : [s. 152, *C.P.C.*] गणित संबंधी भूल

arithmetical or clerical error : [s. 11(4), *Metal Corporation of India (Acquisition of Undertaking) Act*] गणित संबंधी या लेखन की गलती

arm : 1. a means of offence or defence [s. 2(1)(c), *Arms Act*] आयुध ; 2. a combat branch [s. 142(2), *Army Act*] अंग

arm's length price : [s. 92F, *Income-tax Act, 2001*] आसन्निकट कीमत

armament : munitions of war; arms and accessory equipment of a combat or defence unit [s. 45(a), *Arms Act*] आयुधादि

armament directorate : आयुध निदेशालय

armament officer : आयुध आफिसर

armament practice : [s. 8(a), *Manoeuvres, Field Firing and Artillery Practice Act*] आयुध अभ्यास

armature winder : आर्मेचर वलयक

armed : [s. 3(x), *Army Act*] सायुध ; सशस्त्र

armed conflict : [s. 17(2)(r), *Naval and Aircraft Prize Act*] सशस्त्र संघर्ष

armed constabulary : सशस्त्र पुलिस

armed forces : military force of a country [art. 136(2), *Const.*] सशस्त्र बल

Armed Forces Headquarters Stenographers Services Rules, 1970 : सशस्त्र बल मुख्यालय आशुलिपिक सेवा नियम, 1970

armed forces medical corps : सशस्त्र सेना चिकित्सा कोर

armed forces medical services : सशस्त्र सेना चिकित्सा सेवाएं

armed forces officers mess : सशस्त्र सेना आफिसर मेस

armed forces under his command : [s. 130(2), *Cr. P.C.*] वह अपने समादेशाधीन सशस्त्र बल

armed guards : [s. 71A(c)(ii), *Indian Railways Act*] सशस्त्र गारद

armed hostilities : [s. 19(c), *Passports Act*] सशस्त्र संघर्ष

armed insurrection : the action of rising in arms or open resistance (with arms) against established authority or governmental restraint; an incipient or limited rebellion [s. 6, *ill. (b), Indian Evidence Act*] सशस्त्र विप्लव

armed mutineers : [s. 3(x), *Army Act and s. 4(xviii), Air Force Act*] सशस्त्र सैन्यविद्रोही

armed police constable : सशस्त्र पुलिस कांस्टेबल

armed rebels : [s. 3(x), Army Act and s. 4(xviii), Air Force Act] सायुध बागी

armed resistance : [1st sch., art. 2, Geneva Conventions Act] सशस्त्र प्रतिरोध

armed rioters : [s. 3(x), Army Act and s. 4(xviii), Air Force Act] सायुध बल्वाकारी

armed ship : [s. 2(j), Naval and Aircraft Prize Act] सशस्त्र पोत

armed with deadly weapon : [ss. 144 and 398, I.P.C.] घातक आयुध से सज्जित

armistice : a short truce विराम संधि ; a suspension of hostilities, truce [1st sch., art. 15, Geneva Conventions Act] युद्ध-विराम

armlets : [art. 39, Geneva Conventions Act] भुजबंध

armourer : [sch., item 2, Assam Rifles Act] आयुधिक; आर्मेयर

armoury : a place where arms are kept [s. 2(1)(b)(ii), Navy Act and s. 21, expln., Arms Act] अस्त्रागार ; शस्त्रागार ; आयुधागार

armoury officer : शस्त्रागार आफिसर

armoury sentry : शस्त्रागार संतरी

arms : weapons of offence or defence [s. 52A, I.P.C. and s. 2(1)(c), Arms Act] आयुध; शस्त्र

arms clerk : शस्त्र लिपिक

arms, coat of : [art. 53, Geneva Conventions Act] राजचिह्न

arms, in : armed; ready to fight उद्धतायुध

arms, laid down : [1st sch., art. 3, Geneva Conventions Act] शस्त्र डाल दिए हैं

arms of such class or description : [s. 4, Arms Act] ऐसे वर्ग या वर्णन के आयुध

arms, present : सलामी देना

army : the national armed forces intended for military service on land [s. 142(2), Army Act] सेना

Army Commander : आर्मी कमांडर

Army in India Reserve of Officers : [s. 2(1)(f), Army Act] भारत में के सेना आफिसर रिजर्व

Army, Navy or Air Force List : [s. 142(2), Army Act] सेना, नौसेना या वायुसेना सूची

Army Reserve Officer : आर्मी रिजर्व आफिसर

arraign : to put upon trial; to accuse publicly दोषारोपण करना

arraignment : accusation; indictment, [s. 105, Navy Act] दोषारोपण

arrange : 1. to make preparation इंतजाम करना; व्यवस्था करना; [s. 44(2), Presidency-towns Insolvency Act] प्रबंध करना; 2. to place in a desired order क्रमांकित करना; क्रमवार लगाना

arranged in order of merit : गुणानुक्रम में क्रमांकित

arrangement : 1. a settlement of mutual relations, claims or matters in dispute [s. 35, Workmen's Compensation Act] ठहराव; 2. the disposition of measures for a particular purpose [Or. 21, r. 45(1), C.P.C.] इंतजाम ; [s. 2(a)(iv), Copyright Act] विन्यास

arrangement, credit : [s. 23(1)(c), Industrial Finance Corporation Act] उधार ठहराव

arrangement, family : कौटुंबिक समझौता

arrangement or understanding : [s. 247(3), Companies Act] ठहराव या समझौता

arrangement with creditors : agreement between a debtor and creditors for settlement of claims [s. 63, ill. (e), Indian Contract Act] लेनदारों से ठहराव

arranger, proof : प्रूफ विन्यासक

arrear : that which remains unpaid though due [s. 8, T.P. Act] बकाया

arrear report : बकाया कार्य रिपोर्ट

arrear statement : बकाया विवरण

arrears, amount of : [s. 4A(3), Workmen's Compensation Act] बकाया रकम

arrears of interest : [s. 8, T.P. Act] ब्याज की बकाया

arrears of land revenue : [Or. 33, r. 14, C.P.C.] भू-राजस्व की बकाया

arrears of rent : लगान/किराया/भाटक की बकाया

arrears of revenue : [s. 23, ill. (i), Indian Contract Act] राजस्व की बकाया

arrears of salary : [s. 15(c), Income-tax Act] वेतन की बकाया

arrears of tax : [s. 229, Income-tax Act] कर की बकाया

arrest : 1. the restraining of the liberty of man's person in order to compel obedience to the order of a court of justice, or to prevent the commission of a crime, or to ensure that a person charged or suspected of a crime may be forthcoming to answer it [s. 132, Indian Evidence Act] गिरफ्तारी ; 2. to make an arrest गिरफ्तार करना

arrest the vessel : जलयान बंदी बनाना

arrest under civil process : [s. 135, C.P.C.] सिविल आदेशिका के अधीन गिरफ्तारी

arrest without warrant : [s. 2(c), Cr. P.C.] वारंट के बिना गिरफ्तार करना

arrested : [art. 22(1), Const.] गिरफ्तार किया गया

arrival of conveyance : [s. 30(1)(b), Customs Act] प्रवहण का पहुंचना

arrived at by agreement, settlement : करार द्वारा किया गया परिनिर्धारण

arrived at, no settlement is : कोई परिनिर्धारण नहीं होता

arsenal : a storehouse or source of supply of arms, ammunition and other military equipment; an establishment often maintained by the government, for the manufacture, repair, storage or issue of arms and other military equipment [s. 59, Navy Act] आयुधशाला

arson : wilful and malicious burning of property [s. 59, Navy Act] आग लगाना

art : human skill; application of skill to subjects of taste, as poetry, music etc.; skill as the result of knowledge and practice; certain branches of learning, which are of the nature of instruments for more advanced studies or for the work of life [s. 45, Indian Evidence Act and art. 80(3), Const.] कला

art and culture : कला तथा संस्कृति

art executive : कला प्रबंधक

art object : कला वस्तु

art or process : [s. 2(c), expln., Industrial Finance Corporation Act] कारीगरी या प्रक्रिया

arterial road : [s. 10(2)(d), National Capital Region Planning Board Act] धमनी मार्ग

article : 1. a division of a document or statute (designated as such) [s. 26(1), Specific Relief Act] अनुच्छेद; 2. (in plural) a formal agreement अनुच्छेद; 3. a thing [s. 51, Cr. P.C.] वस्तु; [app. A, form No. 4, C.P.C.] चीज; 4. a generally short nonfictional prose composition usually forming an independent portion of a publication (as a newspaper or magazine) लेख

article, critical : समालोचनात्मक लेख

article in finished form : article made ready for use [s. 2(b), Gold (Control) Act] परिरूपित चीज ; परिसाधित चीज

article, informative : सूचनात्मक लेख

article of clothing : [s. 166(1), Cantonments Act] परिधान वस्तु

article of commerce : [s. 29, ill. (b), Indian Contract Act] वाणिज्यिक वस्तु

article of food or drink : [s. 272, I.P.C.] खाने या पीने की वस्तु;

[s. 2(a), *Agricultural Produce (Grading and Marking) Act*] खाद्य या पेय पदार्थ

article of value : [s. 5, *Public Gambling Act*] मूल्यवान वस्तु

article or thing : [s. 7, *Obstructions in Fairways Act and schs. 5 and 11, Income-tax Act*] वस्तु या चीज

articled clerks : [s. 2(2)(iv), *explan., Chartered Accountants Act*] आवद्ध शिक्षार्थी

articles liable to duty with reference to value : [s. 19(b), *Customs Act*] वस्तुएं जिन पर मूल्य के अनुसार शुल्क लगता है

articles not liable to duty : [s. 19(c), *Customs Act*] वस्तुएं जिन पर शुल्क नहीं लगता है

articles of association : a written agreement prescribing regulations for the government of a company [s. 2(2), *Companies Act and s. 26(1), Specific Relief Act*] संगम-अनुच्छेद

articles of charges : आरोप की मर्दे

articles of clerkship : [sch. I, item 9, *Indian Stamp Act*] शिक्षता नियमावली

articles of convention : [art. XI(a), *Foreign Awards (Recognition and Enforcement) Act*] कन्वेंशन के अनुच्छेद

articles of partnership : rules and regulations drawn up for the conduct of partnership [sch. I, app. A, form No. 49, *C.P.C.*] भागीदारी के अनुच्छेद

articles of war : the rules for the government of troops on active service (issued under the prerogative of the Crown, prior to the Mutiny Act, 1803) [s. 57(3), *Indian Evidence Act*] युद्ध की नियमावली

articulated vehicle : [ss. 2(1A) and 2(2), *Motor Vehicles Act*] संलग्न यान

artificer : [s. 1, *Fort William Act*] कारीगर ; [sch., item 2, *Assam Rifles Act*] शिल्पी ; परिशिल्पी

artificial : opposite to natural; made by or resulting from art or artifice; made by art in imitation of, or as a substitute for, what is natural or real [s. 431, *I.P.C.*] कृत्रिम

artificial channel : in artificial channels, owners of lands abutting them have no natural rights to the use of water or to its flow but may acquire easements; either as against other persons owning lands above or below, or as against the maker or owner of the channel. In the latter case the channel should not be temporary or precarious but must be of a permanent character so that a grant of an easement by its maker to persons using it may be presumed कृत्रिम जलसरणी

artificial fibres : [s. 2(e), *Sick Textile Undertakings (Taking Over of Management) Act*] कृत्रिम तंतु

artificial humidification : [s. 13(2)(e), *Child Labour (Prohibition and Regulation) Act*] कृत्रिम नमीकरण

Artificial Insemination Officer : कृत्रिम गर्भाधान अधिकारी ; कृत्रिम वीर्य सेचन अधिकारी

artificial juridical person : [s. 2(31)(vii), *Income-tax Act*] कृत्रिम विधिक व्यक्ति

artificial pressure : [s. 7(e), *explan., Indian Easements Act*] कृत्रिम दबाव

artificial silk fabrics : कृत्रिम रेशम के कपड़े

artificial stream : a water course formed by the work of man, such as a ditch or canal कृत्रिम सरिता

artificially : [s. 15(1), *Factories Act*] कृत्रिम रूप से

artillery : 1. mounted projectile; firing guns [s. 2(1)(e)(i), *Arms Act*] तोपें; 2. that branch of an army which manages the cannons in war तोपखाना

artillery practice : तोप दागने का अभ्यास

artisan : one skilled in some kind of mechanical art or craft [s. 2(1)(f)(i), *Emigration Act*] कारीगर; शिल्पी

artist : one who professes or practises an art in which conception and execution are governed by imagination and taste; one whose vocation involves drawing, painting, designing or layout work कलाकार

artistic, aesthetic, historical, architectural, archaeological or anthropological importance : [s. 20(2)(ii), *Antiquities and Art Treasures Act*] कला, सौंदर्य, इतिहास, स्थापत्य, पुरातत्व अथवा मानव शास्त्र संबंधी महत्व

artistic character : [s. 2(b), *Copyright Act*] कलात्मक स्वरूप

artistic craftsmanship : [s. 2(c)(iii), *Copyright Act*] कलात्मक शिल्पकारिता

artistic importance : [s. 80G(2)(b), *Income-tax Act*] कलात्मक महत्व

artistic work : [s. 180, *Income-tax Act*] कलात्मक कृति

arts, fine : ललित कला

as : 1. in that way प्रकार से; 2. in the manner of के तौर पर ; के रूप में; यथा; 3. in the character or capacity of के नाते; की हैसियत से; चूंकि

as a general rule : साधारणतया; सामान्यतया; साधारण रूप से; सामान्य रूप से; सामान्यतः

as a matter of fact : यथार्थतः; वस्तुतः

as a matter of law : विधि के अनुसार ; विधि की दृष्टि से

as a whole vehicle : [s. 2(7), *Motor Vehicles Act*] संपूर्ण यान

as aforesaid : [s. 126, *T.P. Act*] यथापूर्वोक्त; [art. 4(2), *Const.*] पूर्वोक्त प्रकार की

as against : [s. 3, *explan. 3, prov., T.P. Act*] जहां तक.... का संबंध है; के मुकाबले; के विरुद्ध; के स्थान पर

as against any person : [s. 3, *explan. 3, prov., T.P. Act*] जहां तक उस व्यक्ति का संबंध है

as against creditors : [s. 4, *ill. (c), Indian Trusts Act*] लेनदारों के विरुद्ध

as amiable compositeur : [s. 28(2), *Arbitration and Conciliation Act*] सुलहकर्ता के रूप में

as an act of grace : अनुग्रहपूर्वक

as and when : जैसे ही और जब ; जब भी ; जब कभी

as arrears of land revenue : [s. 45A(2), *Employees' State Insurance Act*] भू-राजस्व की बकाया के तौर पर

as auditor : संपरीक्षक के नाते

as best to subserv the common good : [art. 39(b), *Const.*] जिससे सामूहिक हित का सर्वोत्तम रूप से साधन हो

as between him and them : जहां तक उसका और उनका संबंध है

as between himself and subsequent mortgagee : जहां तक उसके अपने और पाश्चिक बंधकदार के बीच का संबंध है

as between third persons : अन्य व्यक्तियों के बीच

as common jurors, to serve : सामान्य जूरी सदस्यों के तौर पर सेवा करना

as determined : यथा अवधारित

as effectively as it may : [art. 38(1), *Const.*] भरसक प्रभावी रूप से

as evidenced : यथासाध्यित

as expeditiously as possible : [s. 33(5), *Industrial Disputes Act*] यथासंभव शीघ्रता के साथ

as far as may be : [Or. 7, r. 8, *C.P.C.*] यावत्साध्य; यथाशक्य; जहां तक हो सके

as far as may be practicable : यावत्साध्य; यथासाध्य

as far as possible : [s. 30(4), *Indian Partnership Act*] यावत्संभव ; यथासंभव

as far as practicable : [s. 30(8), *Industrial Finance Corporation Act*] यावत्साध्य ; यथासाध्य ; [art. 55(1), *Const.*] जहां तक साध्य हो

as from the appointed day : [s. 5(2), Official Languages Act] नियत दिन से ही

as from the date : [s. 5(5), Citizenship Act] (उस) तारीख से ही

as he thinks fit : [art. 101(3), Const.] जो वह ठीक समझे

as hereinafter directed : जैसा इसमें इसके पश्चात् निर्दिष्ट है

as hereinafter provided : जैसा इसमें इसके पश्चात् उपबंधित है; इसमें इसके पश्चात् यथा उपबंधित

as if enacted in this Act : मानो (वे) इस अधिनियम में अधिनियमित हो

as indicated earlier : जैसा पहले इंगित किया जा चुका है

as it may be that : चाहे जैसी भी स्थिति हो

as in force for the time being : तत्समय यथाप्रवृत्त; यथा तत्समय प्रवृत्त

as incidental to : [sch., pt. II, Minimum Wages Act] आनुषंगिक रूपी ; के आनुषंगिक रूपी

as is mentioned in : में यथावर्णित; में जैसा वर्णित है

as it thinks fit : [art. 2, Const.] जो वह ठीक समझे

as may be acquired : [art. 1(3)(c), Const.] जो अर्जित किए जाएं

as may be agreed upon : जैसा करार पाया जाए

as may be determined by Parliament by law : [art. 59(3) and art. 148(3), Const.] जो संसद्, विधि द्वारा, अवधारित करे ; जैसा संसद् द्वारा विधि द्वारा अवधारित किया जाए

as may be determined by the rules of procedure : [art. 91(2), Const.] जो प्रक्रिया के नियमों द्वारा अवधारित किया जाता है/जाए

as may be fixed in this behalf : जो इस निमित्त नियत किया जाए

as may be just : [Or. 30, r. 9, C.P.C.] जैसी कि न्यायसंगत हो

as may be necessary : [art. 4(1), Const.] जो आवश्यक हों

as may be prescribed : जैसा विहित किया जाए ; जो विहित किया जाए

as may be prescribed in that behalf by or under any law made by Parliament : [art. 84(c), Const.] जो इस निमित्त संसद् द्वारा बनाई गई किसी विधि द्वारा या उसके अधीन विहित की जाए

as may be recognised : जिसे मान्यता दी जाए

as much expedition as may be : [s. 128, Navy Act] यथाशक्य शीघ्र

as nearly as circumstances admit : [s. 4A(2), Industrial Finance Corporation Act] उन परिस्थितियों में यथासाध्य निकटतम

as nearly as may be : [s. 154(2), Representation of the People Act, 1951] यथाशक्य निकटतम

as nearly as possible : [s. 18(2), Wild Life (Protection) Act] यथासंभव निकटतम रूप से

as next hereinafter mentioned : जैसा इसमें इसके ठीक पश्चात् वर्णित है ; जो इसमें इसके ठीक बाद वर्णित है

as occasion requires : जैसा अवसर अपेक्षित करता है ; जैसा अवसर अपेक्षित करे ; अवसर की अपेक्षानुसार

as of right : साधिकार

as often as may be : [s. 41(b), Arms Act] कितनी ही बार; जितनी भी बार करना हो

as originally enacted : [art. 6(a), Const.] मूल रूप से यथा अधिनियमित

as otherwise expressly provided : जैसा अन्यथा अभिव्यक्ततः उपबंधित है ; जैसा अन्यथा अभिव्यक्त रूप से उपबंधित है

as Parliament may by law determine : [art. 82, Const.] जो संसद् विधि द्वारा अवधारित करे

as part of the transaction : संव्यवहार के भागरूप

as precisely as possible : यथासंभव यथार्थता से

as regards : के विषय में

as set forth in the first schedule : प्रथम अनुसूची में उपवर्णित रूप में

as shall for the time being remain due and unpaid : जो उस समय देय हो किन्तु जिसका संदाय न किया गया हो

as soon as may be : यथाशक्य शीघ्र [art. 89(2) and art. 114(1), Const.] यथाशीघ्र

as soon as may be convenient : यथाशीघ्र सुविधानुसार

as soon as practicable : यथासाध्य शीघ्रता से

as specified in the : [art. 1(2), Const.] जो में विनिर्दिष्ट है

as such officers : ऐसे आफिसरों की हैसियत से

as the case may be : [art. 101(3), prov., Const.] यथास्थिति; जैसी भी स्थिति हो

as to : के बारे में; के विषय में; विषयक

as to afford reasonable probability : [Or. 25, r. 1(2), C.P.C.] जिनसे यह युक्तियुक्त अधिसंभाव्यता है

as to compensation : प्रतिकर के बारे में

as to constitute under-cutting : [sch. I, item (11), Cost and Works Accountants Act] (वैसा करना) दूसरों के मुकाबले में अपेक्षाकृत कम वेतन पर काम करना है

as to delivery : परिदान विषयक

as to the amount of such sum : ऐसी रकम के विषय में

asbestos cement sheets industry : एस्बेस्टास सीमेंट चादर उद्योग

ascendant : a relation in the ascending line; one who precedes in genealogical order [s. 31(f)(ii), Hindu Marriage Act] पूर्वपुरुष

ascendant, lineal : an ascendant in direct line of ascent [s. 3(f)(ii), Hindu Marriage Act] पारंपरिक पूर्वपुरुष

ascending degree : a degree counted in the order of ascent [s. 13(1), Hindu Succession Act] उपरली डिग्री

ascending line, direct : [s. 25, Indian Succession Act] सीधी उपरली परंपरा

ascertain : to find out or learn for a certainty : to make sure of; get to know [s. 73, Indian Evidence Act] अभिनिश्चित करना ; अभिनिश्चय करना

ascertain the accuracy : [s. 57(a), Air Force Act] यथार्थता का अभिनिश्चय करना

ascertainable : capable of being ascertained अभिनिश्चय

ascertainable at the time of export, is not : [s. 18(1)(a)(ii), Foreign Exchange Regulation Act] निर्यात के समय अभिनिश्चित नहीं किया जा सकता है

ascertained : [s. 67(1)(a), Income-tax Act] अभिनिश्चित

ascertained by taxation : made sure by assessment [s. 118, C.P.C.] विनिर्धारण द्वारा अभिनिश्चित

ascertained goods : goods the identity of which has by some means or other been determined [s. 58, Sale of Goods Act] अभिनिश्चित माल

ascertained sum of money : [Or. 8, r. 6(1), C.P.C.] धन की अभिनिश्चित राशि

ascertaining : [Or. 26, r. 9, C.P.C.] अभिनिश्चयन

ascertainment : [s. 295(2)(a), Income-tax Act] अभिनिश्चय

ascertainment of costs : [s. 118, C.P.C.] खर्चों का अभिनिश्चय

ascertainment of price : [s. 9, Sale of Goods Act] कीमत अभिनिश्चित करना

Asian and pacific region : [long title, Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act] एशियाई और प्रशांत क्षेत्र

Asiatic descent, unmixed : [s. 2(d), Indian Succession Act] अमिश्र एशियाई अवजनन वाला

aspect : a way in which a thing may be viewed or regarded पहलू

asportation

asportation : taking the thing away from the plaintiff's possession सापराध स्थानांतरण

assailant : one who assaults [ss. 100 and 101, I.P.C.] हमलावर

Assam : असम

assassination : हत्या

assault : 1. an onset with hostile intent [s. 351, I.P.C.] हमला ;
2. to make an assault [s. 41(1), Children Act] हमला करना

assay : to make a trial of metals by touch, fire etc. [s. 2(s), Gold (Control) Act] परखना

assay master : अधिपारखी

assayer : पारखी

assemble peaceably : [art. 19(1)(b), Const.] शांतिपूर्वक सम्मेलन करना

assembled together : [art. 86(1), Const.] एक साथ समवेत

assembling : 1. fitting together various parts so as to make into an operative whole [s. 2(d), Collection of Statistics Act] संमजन,
2. meeting समवेत होना ; 3. bringing or summoning together into an assembly [s. 101(3), Navy Act] समवेत करना

assembling the court : [s. 101(3), Navy Act] न्यायालय को समवेत करना

assembly : [s. 3, Prevention of Insults to National Honour Act] जनसमूह ; सभा

assembly constituency : [s. 2, Representation of the People Act, 1950] सभा निर्वाचन-क्षेत्र

assembly of court : [s. 191(2)(d), Army Act] अधिकरण का समवेत होना

assembly of persons : a company of persons collected together in one place usually for some common purpose [s. 141, I.P.C.] व्यक्तियों का जमाव

assembly, unlawful : [s. 141, I.P.C.] विधिविरुद्ध जमाव

assent : 1. an official, judicial or formal sanction; the concurrence of one's will [art. 31A, prov., Const.] अनुमति ; 2. to give assent; to express one's agreement अनुमति देना ; अनुमत होना

assent to Bills : [art. 111, margin and art. 200, margin, Const.] विधेयकों पर अनुमति

assert : to aver; to affirm [s. 3, expln., Indian Evidence Act] प्राख्यान करना

assertion : the action of asserting; the thing asserted [s. 13, Indian Trusts Act] प्राख्यान

assertion of right : [s. 37(2), Specific Relief Act] अधिकार का प्राख्यान

assess : to fix or settle a sum to be levied or paid; to make a valuation or official estimate (of property or income) for the purpose of taxation; to fix or determine the rate or amount of [s. 17(b), Wealth-tax Act] निर्धारण करना

assess or reassess : [s. 17(b), Wealth-tax Act] निर्धारण या पुनर्निर्धारण करना

assessable : [s. 2(17)(iii), Income-tax Act] निर्धारणीय; निर्धार्य

assessable for assessment year : [s. 8(b), Companies (Profits) Surtax Act] निर्धारण वर्ष के लिए निर्धार्य

assessed as a company : [s. 2(17)(iii), Income-tax Act] कंपनी के रूप में निर्धारित किया गया

assessed net wealth : [s. 18, expln. 1(iii), Wealth-tax Act] निर्धारित शुद्ध धन

assessed rent : निर्धारित किराया

assessed tax : [s. 12(c)(i), Interest-tax Act and s. 215(5), Income-tax Act] निर्धारित कर

assessed value : निर्धारित मूल्य

assessee : one upon whom a payment is assessed [s. 2(7),

37 *Income-tax Act, s. 2(1), Companies (Profits) Surtax* **Assess** / s. 2(iii), Gift-tax Act] निर्धारिती

assessee has once exercised the option : [s. 3(4), Income-tax Act] निर्धारिती ने विकल्प का प्रयोग एक बार कर लिया है

assessee in default : [s. 2(c)(iii), Wealth-tax Act] व्यतिक्रम करने वाला निर्धारिती

Assessing Authority : निर्धारण प्राधिकारी

Assessing Officer : निर्धारण अधिकारी

assessment : the action of assessing; official valuation of property or income for the purposes of taxation; the amount assessed [s. 2(2), Customs Act, s. 2(ca) Wealth-tax Act, s. 2(iv), Gift-tax Act and s. 2(8), Income-tax Act] निर्धारण

assessment and appeals : निर्धारण और अपीलें

assessment by way of penalty : [s. 80E(1)(b)(iii), Income-tax Act] शास्ति के रूप में निर्धारण

assessment of discontinued business : बंद व्यापार का निर्धारण

assessment of loss : हानि निर्धारण

Assessment Officer : निर्धारण अधिकारी

assessment on success in business : व्यापार में सफलता पर निर्धारण

assessment on succession : उत्तराधिकार पर निर्धारण

assessment order : निर्धारण आदेश

assessment year : [s. 2(8), Income-tax Act, s. 2(d), Wealth-tax Act, s. 2(iva), Gift-tax Act and s. 2(3), Companies (Profits) Surtax Act] निर्धारण वर्ष

assessment year next following the financial year : [s. 211(1)(i), Income-tax Act] वित्तीय वर्ष के ठीक बाद का निर्धारण वर्ष

assessor : a person associated with the judge of a court to advise and direct the decision of such judge; a person appointed to ascertain or fix the value of taxes, rates etc. [s. 140, C.P.C. s. 166, Indian Evidence Act and s. 3A, Cinematograph Act] असेसर; कर-निर्धारक

asset, block : ब्लाक आस्ति

asset, circulating : प्रचल आस्ति

asset, current : चालू आस्ति

asset, fictitious : आभासी आस्ति

asset, floating : चल आस्ति

asset, intangible : अमूर्त आस्ति

asset, liquid : द्रव आस्ति

asset representing expenditure : [s. 35(2), expln. (ii) and s. 41(3), Income-tax Act] ऐसी आस्ति जो व्यय के रूप में है

asset, tangible : मूर्त आस्ति

asset, wasting : क्षयी आस्ति

assets : the property of a person available for the inheritance of an heir or for the payment of his debts or legacies; property in general; all that one owns [s. 2(e), Wealth-tax Act, s. 64, expln., C.P.C. and s. 93(4)(a), Income-tax Act] आस्तियां

assets and liabilities : [s. 29(5), State Agricultural Credit Corporations Act] आस्तियां और दायित्व

assets appertaining to the controlled business of an insurer : [s. 7(2), expln., Life Insurance Corporation Act] बीमाकर्ता के नियंत्रित कारबार से अनुलग्न आस्तियां

assets, combined : [sch. II, para 24(3)(b)(i), Companies Act] सम्मिलित आस्तियां

assets, depreciable : अवक्षयी आस्तियां

assets, follow the : [s. 360, Indian Succession Act] आस्तियों का पीछा करना

assets of the company passing on the death : [s. 19, expln., Estate Duty Act] मृत्यु पर संक्रांत होने वाली कंपनी की आस्तियां

assign : 1. to make over or set over to another [art. 76(2),

assign for valuable consideration : to assign property or some interest therein समनुदेशित करना ; 3. [ss. 4 and 8(2)(a), *Presidency-towns Insolvency Act*] नियत करना

assign for valuable consideration : [s. 10, *Limitation Act*] मूल्यवान प्रतिफलार्थ समनुदेशित करना

assign good cause : [Or. 9, r. 7, *C.P.C.*] अच्छा हेतुक दिखलाना

assign interest : [s. 6(i), *T.P. Act*] हित का समनुदेशन करना

assign the mortgage-debts : [s. 60A (1), *T.P. Act*] बंधक ऋण समनुदेशित करना

assignable by will : [s. 80E(3)(d), *Income-tax Act*] विल द्वारा समनुदेशनीय

assignability : [s. 37, *Trade and Merchandise Marks Act*] समनुदेशनीयता

assigned area : नियत क्षेत्र

assignee : a person to whom an assignment is made [s. 135, *T.P. Act* and s. 18(3), *Copyright Act*] समनुदेशिती

assignee for valuable consideration : [s. 542(2)(d), *Companies Act*] मूल्यवान प्रतिफल वाला समनुदेशिती

assignee in insolvency : [s. 431(a), *Companies Act*] दिवाले की दशा में समनुदेशिती

assigning authority : समनुदेशन प्राधिकारी

assignment : the action of assigning; the document effecting an assignment [s. 2(xxiv), *Gift-tax Act*, s. 28(1), *Indian Forest Act* and s. 135, *T.P. Act*] समनुदेशन ; [s. 9(1), *Esso (Acquisition of Undertakings in India) Act*] कर्तव्यभार ; सुपुर्दगी

assignment in writing : [s. 2(1)(a), *Trade and Merchandise Marks Act*] लिखित रूप में समनुदेशन

assignment of office : [s. 312, *Companies Act*] पद का समनुदेशन

assignment officer : सुपुर्दगी अधिकारी

assignor : one who makes an assignment [Or. 31, r. 18(2), *C.P.C.*] समनुदेशक

assimilate : [long title, *Scheduled Areas (Assimilation of Laws) Act*] एकरूपता करना

assimilation : absorbing into the system एकरूप करना ; एकरूपता

assist : to give support to in some undertaking or effort सहायता करना

assistance : the action of assisting; the help afforded; aid; relief [ss. 105 and 187, *I.P.C.*] सहायता

assistance extended by India : भारत द्वारा दी गई सहायता

assistance, secretarial : सचिबीय सहायता

assistance to States by deployment of armed forces or other forces of the Union : संघ के सशस्त्र बलों या अन्य बलों के अभिनियोजन द्वारा राज्यों की सहायता

assistant : helper; an employee whose duty is to help his superiors, to whom he must look for authority to act [s. 57(12), *Indian Evidence Act*] सहायक

assistantship : [s. 5(xxviii), *Maritime University Act*] सहायक वृत्ति

Assistant Accounts Officer : सहायक लेखा अधिकारी

Assistant Accounts Officer (Administration and Commercial) : सहायक लेखा अधिकारी (प्रशासन एवं वाणिज्य)

Assistant Accounts Officer (Books) : सहायक लेखा अधिकारी (लेखा-बही)

Assistant Accounts Officer (Coaching) : सहायक लेखा अधिकारी (कोचिंग)

Assistant Accounts Officer (Compensation) : सहायक लेखा अधिकारी (प्रतिकर)

Assistant Accounts Officer (Compensation Claim) : सहायक लेखा अधिकारी (प्रतिकर दावा)

Assistant Accounts Officer (Construction) : सहायक लेखा अधिकारी

38 (सन्निर्माण) Assistant Commercial Inspector (Job Analysis)

Assistant Accounts Officer (Expenditure, Fuel and Inspection) : सहायक लेखा अधिकारी (व्यय, ईंधन और निरीक्षण)

Assistant Accounts Officer (Finance) : सहायक लेखा अधिकारी (वित्त)

Assistant Accounts Officer (Finance Budget) : सहायक लेखा अधिकारी (वित्त बजट)

Assistant Accounts Officer (Goods) : सहायक लेखा अधिकारी (माल)

Assistant Accounts Officer (Simplification) : सहायक लेखा अधिकारी (सरलीकरण)

Assistant Accounts Officer (Stores) : सहायक लेखा अधिकारी (भंडार)

Assistant Audit Officer : सहायक संपरीक्षा अधिकारी ; सहायक लेखापरीक्षा अधिकारी

Assistant Auditor : सहायक संपरीक्षक/लेखापरीक्षक

Assistant Bacteriologist : सहायक जीवाणुविज्ञानी

Assistant Barco Machine Operator : सहायक बारको मशीन प्रचालक

Assistant Block Inspector : सहायक खंड निरीक्षक

Assistant Bridge Engineer : सहायक पुल इंजीनियर

Assistant Bridge Engineer (Development) : सहायक पुल इंजीनियर (विकास)

Assistant Bridge Inspector : सहायक पुल निरीक्षक

Assistant Bromide Printer : सहायक ब्रोमाइड मुद्रक

Assistant Cabin Master : सहायक केबिन मास्टर

Assistant Car Refreshment Room Manager : सहायक यान उपाहार कक्ष प्रबंधक

Assistant Carpenter Mistry : सहायक काष्ठ मिस्त्री

Assistant Carriage Cleaning Inspector : सहायक डिब्बा सफाई निरीक्षक

Assistant Cashier : सहायक रोकड़िया

Assistant Cashier and Paymaster : सहायक रोकड़िया और वेतनपाल

Assistant Catering Inspector : सहायक खानपान निरीक्षक

Assistant Catering Storekeeper : सहायक खानपान भंडारी

Assistant Catering Supervisor : सहायक खानपान पर्यवेक्षक

Assistant Central Intelligence Officer : सहायक केंद्रीय आसूचना आफिसर ; सहायक केंद्रीय आसूचना अधिकारी

Assistant Chergeman : सहायक चार्जमैन

Assistant Chemical Examiner to Government : सरकार का सहायक रासायनिक परीक्षक

Assistant Chemist : सहायक रसायन विज्ञानी

Assistant Chief Auditor (Central) : सहायक मुख्य संपरीक्षक (केंद्रीय)

Assistant Claims Inspector : सहायक दावा निरीक्षक

Assistant Claims Prevention Inspector : सहायक दावा निवारण निरीक्षक

Assistant Clerk : सहायक लिपिक

Assistant Coal Conveyor Attendant : सहायक कोयला वाहक परिचर

Assistant Collector of Customs : [s. 3(d), *Customs Act*] सीमाशुल्क सहायक कलक्टर

Assistant Commandant : [s. 2(2), *Assam Rifles Act*] सहायक कमांडेंट

Assistant Commercial Inspector : सहायक वाणिज्य निरीक्षक

Assistant Commercial Inspector (Budget) : सहायक वाणिज्य निरीक्षक (बजट)

Assistant Commercial Inspector (Job Analysis) : सहायक
Assistant Commercial Officer (Claims)
Assistant Commercial Officer (Claims) : सहायक वाणिज्य
अधिकारी (दावा)
Assistant Commercial Officer (Claims Disposal) : सहायक वाणिज्य
अधिकारी (दावा निपटान)
Assistant Commercial Officer (Complaints) : सहायक वाणिज्य
अधिकारी (शिकायत)
Assistant Commercial Officer (General) : सहायक वाणिज्य
अधिकारी (साधारण)
Assistant Commercial Officer (Outstanding) : सहायक वाणिज्य
अधिकारी (बकाया)
Assistant Commercial Officer (Railway Freight) : सहायक
वाणिज्य अधिकारी (रेल भाड़ा)
Assistant Commercial Officer (Reservation) : सहायक वाणिज्य
अधिकारी (आरक्षण)
Assistant Commercial Officer (Tickets) : सहायक वाणिज्य
अधिकारी (टिकट)
Assistant Commercial Publicity Officer : सहायक वाणिज्य प्रचार
अधिकारी
Assistant Commercial Superintendent : सहायक वाणिज्य अधीक्षक
**Assistant Commissioner of Income-tax : [s. 116(d), Income-tax
Act]** सहायक आय-कर आयुक्त
Assistant Complaints Inspector : सहायक शिकायत निरीक्षक
Assistant Controller of Estate Duty : [s. 2(5), Estate Duty Act]
सहायक संपदा-शुल्क नियंत्रक
Assistant Controller of Stores : सहायक भंडार नियंत्रक
Assistant Controller of Stores (Construction) : सहायक भंडार
नियंत्रक (निर्माण)
Assistant Controller of Stores (Inspection) : सहायक भंडार नियंत्रक
(निरीक्षण)
Assistant Controller of Stores (Liaison) : सहायक भंडार नियंत्रक
(संपर्क)
Assistant Controller of Stores (Metric System) : सहायक भंडार
नियंत्रक (मीटर प्रणाली)
Assistant Controller of Stores (Out Depot) : सहायक भंडार
नियंत्रक (बाहरी डिपो)
Assistant Controller of Stores (Works) : सहायक भंडार नियंत्रक
(संकर्म)
Assistant Dental Surgeon : सहायक दंत सर्जन
Assistant Depot Store Keeper : सहायक डिपो भंडारी
Assistant Deputy General Manager : सहायक उप महाप्रबंधक
Assistant Director of Inspection : [s. 2(vii)(a), Gift-tax Act]
सहायक निरीक्षण निदेशक
Assistant District Superintendent : सहायक जिला अधीक्षक
Assistant Divisional Commercial Inspector : सहायक प्रभागीय
वाणिज्य निरीक्षक
Assistant Draftsman : सहायक प्रारूपकार
Assistant Driver : सहायक चालक
Assistant Driver (Electric) : सहायक चालक (विजली)
Assistant Efficiency Officer : सहायक दक्षता अधिकारी
Assistant Engineer : सहायक इंजीनियर
Assistant Engineer (Bridges) : सहायक इंजीनियर (पुल)
Assistant Engineer (Headquarters) : सहायक इंजीनियर
(मुख्यालय)
Assistant Engineer (Planning) : सहायक इंजीनियर (योजना)
Assistant Engineer (Planning and Development) : सहायक

इंजीनियर (योजना और विकास)
39 Assistant Engineer (Ring Railway)
Assistant Enquiries : पूछताछ सहायक
Assistant Estimator : सहायक प्राक्कलक
Assistant Filter Plant Operator : सहायक फिल्टर संयंत्र प्रचालक
Assistant Fitter : सहायक फिटर
Assistant Food Supply Inspector : सहायक खाद्य पूर्ति निरीक्षक
Assistant Foreman : सहायक फोरमैन
Assistant Foreman (Maintenance) : सहायक फोरमैन (अनुरक्षण)
Assistant Foreman (Mechanical) : सहायक फोरमैन (यांत्रिक)
Assistant Foreman (Mechanical and Maintenance) : सहायक
फोरमैन (यांत्रिक और अनुरक्षण)
Assistant Foreman (Plant) : सहायक फोरमैन (संयंत्र)
Assistant Godown Manager : सहायक गोदाम प्रबंधक
Assistant Goods Clerk (Travelling) : सहायक माल लिपिक (यात्रा)
Assistant Government Currency Notekeeper : सहायक सरकारी
करेंसी नोट रक्षक
Assistant Grade-A Lecturer : सहायक ग्रेड-ए प्राध्यापक
Assistant Grade-B Lecturer : सहायक ग्रेड-बी प्राध्यापक
Assistant Gunner : सहायक गनर
Assistant Headmaster : सहायक मुख्याध्यापक
Assistant Head Signaller : सहायक प्रधान सिगनलर
Assistant Hospital Steward : सहायक चिकित्सालय स्टूवर्ड
Assistant Hospital Storekeeper : सहायक चिकित्सालय भंडारी
Assistant Hostel Warden : सहायक छात्रावासपाल
Assistant-In-charge : प्रभारी सहायक
Assistant, Indent : मांगपत्र सहायक
Assistant Instructor : सहायक शिक्षक
Assistant Janitor : सहायक द्वाररक्षक
Assistant Labour Supervisor : सहायक श्रमिक पर्यवेक्षक
Assistant Landing Supervisor : सहायक अवतरण पर्यवेक्षक
Assistant Linen Keeper : सहायक वस्त्र रक्षक
Assistant Linen Supervisor : सहायक वस्त्र पर्यवेक्षक
Assistant Litho Machineman : सहायक लीथो मशीनमैन
Assistant Loco Foreman : सहायक लोको फोरमैन
Assistant Maintenance Inspector : सहायक अनुरक्षण निरीक्षक
Assistant Matron : सहायक मैट्रन
Assistant Mechanical Engineer : सहायक यांत्रिक इंजीनियर
Assistant Medical Officer : सहायक चिकित्सा अधिकारी
Assistant Medical Officer (Administration and General) :
सहायक चिकित्सा अधिकारी (प्रशासन और साधारण)
Assistant Medical Officer (Pathology) : सहायक चिकित्सा
अधिकारी (विकृति विज्ञान)
Assistant Medical Officer (Physiology) : सहायक चिकित्सा
अधिकारी (शरीर क्रिया विज्ञान)
Assistant Medical Officer (Radiology) : सहायक चिकित्सा
अधिकारी (विकिरण चिकित्सा)
Assistant Medical Officer (Surgery) : सहायक चिकित्सा अधिकारी
(शल्य क्रिया)
Assistant Mistress : सहायक अध्यापिका
Assistant Monotype Caster : सहायक मोनोटाइप ढलाईकार
Assistant Movement Inspector : सहायक संचलन निरीक्षक
Assistant Operating Superintendent : सहायक परिचालन अधीक्षक
Assistant Operator : सहायक प्रचालक
Assistant Operator (Sub-station) : सहायक प्रचालक (उप स्टेशन)

Assistant Paymaster : सहायक वेतनपाल

Assistant Personnel and Workshop Inspector : सहायक रेलपथ निरीक्षक

Assistant Personnel Inspector : सहायक कार्मिक निरीक्षक

Assistant Personnel Officer : सहायक कार्मिक अधिकारी

Assistant Personnel Officer (Construction) : सहायक कार्मिक अधिकारी (सन्निर्माण)

Assistant Personnel Officer (Publication) : सहायक कार्मिक अधिकारी (प्रकाशन)

Assistant Plant Inspector : सहायक संयंत्र निरीक्षक

Assistant Progress Inspector : सहायक प्रगति निरीक्षक

Assistant Progress Supervisor : सहायक प्रगति पर्यवेक्षक

Assistant Public Prosecutor : [s. 301(1), Cr.P.C.] सहायक लोक अभियोजक

Assistant Public Relations Officer : सहायक जन संपर्क अधिकारी

Assistant Radiologist : सहायक विकिरण-चिकित्सक

Assistant Rail Hotel Manager : सहायक रेल होटल प्रबंधक

Assistant Rates Inspector : सहायक दर निरीक्षक

Assistant Rates Officer : सहायक दर अधिकारी

Assistant Rates Officer (Coaching) : सहायक दर अधिकारी (कोचिंग)

Assistant Rates Officer (Goods) : सहायक दर अधिकारी (माल)

Assistant Research and Development Inspector : सहायक अनुसंधान और विकास निरीक्षक

Assistant Road Van Inspector : सहायक सड़क वाहन निरीक्षक

Assistant Running Shed Supervisor : सहायक इंजन शैड पर्यवेक्षक

Assistant Scherzer Bridge Operator : सहायक शेर्त्सर सेतु प्रचालक

Assistant School Teacher : सहायक विद्यालय शिक्षक

Assistant Secretary : सहायक सचिव

Assistant Secretary to General Manager : महाप्रबंधक का सहायक सचिव

Assistant Security Officer (Crime) : सहायक सुरक्षा अधिकारी (अपराध)

Assistant Security Officer (Special Intelligence) : सहायक सुरक्षा अधिकारी (विशेष आसूचना)

Assistant Security Officer (Training) : सहायक सुरक्षा अधिकारी (प्रशिक्षण)

Assistant Sessions Judge : सहायक सेशन न्यायाधीश

Assistant Silviculturist : सहायक वन संवर्धनी ; सहायक वन-वृक्ष विज्ञानी

Assistant Steward : सहायक स्टूवर्ड

Assistant Storekeeper : सहायक भंडारी

Assistant Storeman : सहायक भंडारकर्मी

Assistant sub-head : सहायक नायब प्रधान

Assistant Sub-Inspector : सहायक नायब निरीक्षक; सहायक उपनिरीक्षक

Assistant Sub-Postmaster : सहायक नायब डाकपाल

Assistant Superintendent of Archaeology : सहायक पुरातत्व अधीक्षक

Assistant Superintendent of Police : सहायक पुलिस अधीक्षक

Assistant Superintendent (Power) : सहायक अधीक्षक (विजली)

Assistant Supervisor (Mechanical) : सहायक पर्यवेक्षक (यांत्रिक)

Assistant Supply Officer : सहायक पूर्ति अधिकारी

Assistant Surgeon : सहायक शल्यचिकित्सक ; सहायक सर्जन

Assistant Surgeon (Out-patient Department) : सहायक सर्जन (बहिरंग रोगी विभाग) ; सहायक सर्जन (बाह्य रोगी विभाग)

Assistant Surveyor : सहायक सर्वेक्षक

associated operation

Assistant Telecommunication Inspector : सहायक दूरसंचार निरीक्षक

Assistant Telegraph Inspector : सहायक तार निरीक्षक

Assistant Timekeeper : सहायक समयपाल

Assistant Track Supply Superintendent : सहायक रेलपथ पूर्ति अधीक्षक

Assistant Traction Power Controller : सहायक कर्षण शक्ति नियंत्रक

Assistant Traffic Officer (Coaching) : सहायक यातायात अधिकारी (कोचिंग)

Assistant Traffic Officer (General) : सहायक यातायात अधिकारी (साधारण)

Assistant Traffic Officer (Movement) : सहायक यातायात अधिकारी (संचलन)

Assistant Traffic Officer (Stock) : सहायक यातायात अधिकारी (स्टाक)

Assistant Traffic Officer (Survey) : सहायक यातायात अधिकारी (सर्वेक्षण)

Assistant Traffic Officer (Transit) : सहायक यातायात अधिकारी (अभिवहन)

Assistant Train Inspector : सहायक गाड़ी निरीक्षक

Assistant Transshipment Inspector : सहायक यानांतरण निरीक्षक

Assistant Transit Inspector : सहायक अभिवहन निरीक्षक

Assistant Transportation Superintendent : सहायक परिवहन अधीक्षक

Assistant Vigilance Inspector : सहायक सतर्कता निरीक्षक

Assistant Vigilance Officer : सहायक सतर्कता अधिकारी

Assistant Wagon Inspector : सहायक माल डिब्बा निरीक्षक

Assistant Wagon Movement Inspector : सहायक माल डिब्बा संचलन निरीक्षक

Assistant Wardkeeper : सहायक वार्ड रक्षक

Assistant Water and Drainage Inspector : सहायक जल और जलनिकासी निरीक्षक

Assistant Water Softening Inspector : सहायक जल मृदुकरण निरीक्षक

Assistant Welfare Inspector : सहायक कल्याण निरीक्षक

Assistant Work Order Clerk : सहायक कार्य आदेश लिपिक

Assistant Works Manager : सहायक कर्मशाला प्रबंधक

Assistant Workshop Foreman : सहायक कर्मशाला फोरमैन

Assistant Yard Foreman : सहायक यार्ड फोरमैन

Assistant Yard Master : सहायक यार्ड मास्टर

Assistant Yard Supervisor : सहायक यार्ड पर्यवेक्षक

associate : 1. one who is united to another by community of interest; a partner, comrade, companion or colleague [s. 94, expln. 1, I.P.C.] साथी; सहयुक्त; 2. joined in companionship, function or dignity [s. 2(3), Companies Act] सहयुक्त; 3. to join in any action or in companionship for a common purpose सहयुक्त करना; 4. to accompany; to be with सह

associate advocate : सहयुक्त अधिवक्ता

associate member : सहयुक्त सदस्य

associate planner : सहयोजनाकार

associate professor : सह-आचार्य

associated : 1. joined in companionship [s. 310, I.P.C.] सहयुक्त; 2. joined in loose combination सहचारी; [s. 13(2) (d) (iii), Haryana and Punjab Agricultural Universities Act] संबंधित

associated operation : [s. 93(1)(b), Income-tax Act] सहयुक्त
associated or substantially identical trade marks : [s. 54(1), Trade and Merchandise Marks Act] सहयुक्त या सारतः तद्-रूप व्यापार चिह्न
associated signal : [s. 2(c), Cable Television Networks (Regulation) Act] सहचारी सिगनल
associated trade mark : [s. 2(1)(b), Trade and Merchandise Marks Act] सहयुक्त व्यापार चिह्न
associated with : [s. 9(2), University Grants Commission Act] के साथ सहयुक्त ; से सहयुक्त ; [art. 25(2)(a), Const.] से संबद्ध
associateship : उपसदस्यता
association : 1. a body of persons associated for a common purpose [s. 2 (xxi)(a), Gift-tax Act, s. 2(17)(iii), Income-tax Act and s. 5, T.P. Act] संगम ; 2. joining in any action or in companionship for a common purpose सहयोजन
association dangerous to the public peace : [long title, Criminal Law Amendment Act, 1908] लोक शांति के लिए खतरनाक संगम
association dissolved or business discontinued : [s. 177(1), Income-tax Act] विघटित संगम या बंद कर दिया गया कारबार
association of employers : [s. 36(2)(a), Industrial Disputes Act] नियोजक संगम
association of individuals : [s. 18(1D)(a), Working Journalists and Other Newspaper Employees' (Conditions of Service) and Miscellaneous Provisions Act] व्यष्टियों का संगम ; व्यष्टि-संगम
association of persons : [s. 2(xxi), Gift-tax Act and s. 2(35), Income-tax Act] व्यक्तियों का संगम
assume charge : कार्यभार ग्रहण करना
assume management of forests : [sch., pt. I, Damodar Valley Corporation Act] वनों का प्रबंध हाथ में लेना
assume office : [sch., item (7), Aligarh Muslim University Act] पद ग्रहण करना
assume superintendence : [s. 41(1)(b), Guardians and Wards Act] अधीक्षण संभालना
assume to himself : [art. 356(1)(a), Const.] अपने हाथ में लेना
assumed character : a pretended simulated appearance [s. 170, I.P.C.] बनावटी रूप ; धरा रूप
assumed pay : कल्पित वेतन
assuming to act in the exercise of the option : [s. 37, prov., Indian Partnership Act] विकल्प का प्रयोग करने की धारणा से कार्य करते हुए
assumption : 1. the action of assuming, taking or seizing [s. 4, Railways (Employment of Members of the Armed Forces) Act] ग्रहण ; 2. [s. 17(4)(ii)(c), Estate Duty Act] धारणा
assumption of charge : भार ग्रहण
assurance : 1. insurance, the action of insuring or securing the value of property in the event of its being lost or of securing the payment of a specified sum in the event of a person's death [s. 14, ill. (m); Indian Evidence Act] बीमा ; 2. the deed of conveyance of property [s. 59, T.P. Act] हस्तांतरण पत्र ; 3. a positive declaration intended to give confidence आश्वासन
assurance amount : बीमे की रकम
assurance on the life : जीवन का बीमा
assure : आश्वासन देना ; बीमा करना
assured rates : [s. 3(2)(f), Insurance Act] बीमा दर
astern : [s. 52(2)(h), Inland Vessels Act] पीछे से
asthma : दमा
asylum, lunatic : पागलखाना
asymmetric crypto system : [s. 2(f), Information Technology Act] असममित गूढ़ प्रणाली
at a discount : [s. 165, ill. (b), I.P.C.] बट्टे पर ; मितिकाटे पर

at a higher rate : उच्चतर दर पर
at a premium : [s. 165, ill. (b), I.P.C.] प्रीमियम
at all events : सर्वथा
at all times : [s. 7(1), Coal Mines Labour Welfare Fund Act] सभी समयों पर
at any hour : [s. 55(1), C.P.C.] किसी भी समय
at any rate : कुछ भी हो ; बहरहाल
at bar : अधिवक्ताओं द्वारा ; न्यायालय के समक्ष
at both the places where it occurs, for the word "...." : [s. 25(b), Finance Act, 1981] "...." शब्द के स्थान पर, दोनों स्थानों पर, जहां वह आता है
at both the places where they occur, for the words "...." : [s. 14, Finance Act, 1982] "...." शब्दों के स्थान पर, दोनों स्थानों पर, जहां वे आते हैं
at fair prices : [preamble, Sick Textile Undertakings (Nationalisation) Act] उचित कीमतों पर
at first : आरंभ में
at his discretion : according to his discretion [s. 60, Indian Contract Act] स्वविवेकानुसार
at his instigation : [Or. 21, r. 98, C.P.C.] उसकी उकसाहट पर
at his own cost : [s. 10(2), prov., Motor Transport Workers Act] स्वयं अपने खर्च पर
at (his) request : (उसके) अनुरोध पर
at improper length : [Or. 11, r. 3, C.P.C.] अनुचित विस्तार के साथ
at large : [s. 11, Indian Lunacy Act] स्वच्छंद ; व्यापक तौर पर
at liberty : free to act, think, move, etc. [s. 12, T.P. Act] स्वतंत्र
at liberty to withdraw : [s. 55(1), C.P.C.] हट जाने के लिए स्वतंत्र
at more frequent intervals : [s. 11(1), prov., Workmen's Compensation Act] लघुतर अंतरालों पर
at or about any place : [s. 2(8), Inland Vessels Act] किसी स्थान पर या उसके आसपास
at par : at the face value [s. 20A(1), prov., Indian Trusts Act] सम-मूल्य पर
at random : सहसा ; सरसरी तौर पर
at sea : [s. 31(4)(b), Navy Act] समुद्र में
at sight : [s. 21, Negotiable Instruments Act] दर्शन पर
at the bar : before the bar; before the court न्यायालय में
at the commencement of : [art. 5, Const.] के प्रारंभ पर
at the cost of : the expense to be met by [s. 60, T.P. Act] के खर्च पर
at the counting of votes : [s. 47, Representation of the People Act, 1951] मतों की गणना के अवसर पर
at the earliest opportunity : [s. 21(5), Employees' State Insurance Act] शीघ्रतम अवसर पर
at the election of the plaintiff : [s. 21, Presidency Small Cause Courts Act] वादी के विकल्प पर
at the expense of : by putting (someone) to loss [s. 17, Indian Trusts Act] की हानि करके ; [s. 188(1), Companies Act] के व्यय पर
at the expiration of : [art. 123(2)(a), Const.] की समाप्ति पर
at the expiration of that period : [art. 75(5), Const.] उस अवधि की समाप्ति पर
at the foot : [Or. 6, r. 15(1), C.P.C.] पाद भाग में
at the head, Prime Minister : [art. 74, Const.] जिसका प्रधान, प्रधान मंत्री होगा
at the instance of : on being urged by की प्रेरणा पर
at the instance of accused : अभियुक्त के बताने पर

at the option of

at the option of : at one's power or liberty of choosing के विकल्प पर

at the pleasure of : as or when one pleases के प्रसादानुसार

at the rate of : के हिसाब से ; की दर से ; की दर पर

at the request of : के अनुरोध पर

at the three places where they occur, for the words "....." :

[s. 10(10AA)(ii), 4th prov., Income-tax Act] "....." शब्दों के स्थान पर उन तीन स्थानों पर जहां वे आते हैं

at the time of convicting : दोषसिद्ध करते समय

at the time of passing the decree, order : [Or. 20, r. 11, C.P.C.] डिक्री पारित करते समय आदेश देना

at variance with : से विस्वादी

at war with : [long title, Trading with the Enemy (Continuance of Emergency Provisions) Act] के साथ युद्धरत

at will, partnership : [s. 7, Indian Partnership Act] इच्छाधीन भागीदारी

atlas : a bound collection of maps मानचित्रावली (एटलस)

atlas branch : मानचित्रावली शाखा ; एटलस शाखा

atmosphere : 1. the air in any particular place, especially as affected by heat, cold, purifying influences etc. [s. 278, I.P.C.] वायुमंडल ; 2. a conditioning surrounding influence, mental or moral environment वातावरण

atmospheric pressure : [s. 31(1), Factories Act] वायुमंडलीय दाब

Atomic Energy Commission : परमाणु ऊर्जा आयोग

Atomic Energy, Department of : परमाणु ऊर्जा विभाग

atomic minerals : परमाणु खनिज

Atomic Minerals Division : परमाणु खनिज प्रभाग

atomic power : परमाणु शक्ति

attach : to seize (property) by authority of a writ of attachment ; to take property into the custody of law कुर्क करना ; संलग्न करना

attach by seizure : अभिग्रहण द्वारा कुर्क करना

attachable proportion : a proportion, which is liable to be or capable of being attached कुर्की योग्य अनुपात

attache : सहचारी ; अताशे

attache, military : सैनिक अताशे

attache of an embassy : [s. 10(6)(ii), Income-tax Act] किसी राजदूतावास का सहचारी

attached : 1. fastened to another संलग्न ; बद्ध ; 2. subjected to attachment कुर्क की गई

attached decree : a decree subjected to attachment [Or. 21, r. 53(6), C.P.C.] कुर्क की गई डिक्री

attached office : संलग्न कार्यालय

attached to court : [art. 146(1), prov., Const.] न्यायालय से संलग्न

attached to earth : fastened to the earth [s. 3, T.P. Act] भूबद्ध

attaching creditor : a creditor at whose instance an attachment is made [app. E, form No. 36, C.P.C.] कुर्क कराने वाला लेनदार

attaching officer : an officer, who effects an attachment [Or. 21, r. 43, C.P.C.] कुर्क करने वाला आफिसर

attachment : 1. the action of attaching or the fact of being attached [Or. 21, r. 30, C.P.C.] कुर्की (जब्ती) ; 2. [s. 28(2)(a), Factories Act] संलग्नक

attachment and sale of property : [Or. 21, r. 30, C.P.C.] संपत्ति की कुर्की और विक्रय

attachment before judgment : [Or. 38, r. 5(1), C.P.C.] निर्णय के पहले कुर्की

attachment by actual seizure : [s. 21(2), Provincial Insolvency Act] वस्तुतः अभिग्रहण करके कुर्की

42 attachment by ~~seizure~~ ~~of~~ ~~the~~ ~~retrospective~~ ~~Supreme~~ ~~Court~~

[Income-tax Act] अभिग्रहण द्वारा कुर्की अत्यधिक नहीं होगी

attachment officer : कुर्की अधिकारी

attachment shall relate back to the date : [sch. II, item 51, Income-tax Act] कुर्की उस तारीख को हुई मानी जाएगी

attack : 1. the falling upon with force of arms आक्रमण ; 2. to make an attack आक्रमण करना

attacks of giddiness : [Second sch. Motor Vehicles Act] सिर में चक्कर आने के दौरें

attain full age : वय प्राप्त हो जाना

attain majority : arrive at an age at which one becomes legally capable of conducting his own affairs [Or. 32, r. 4(1), C.P.C.] प्राप्तवय होना ; [s. 80C(2)(b), expln. (ii), Income-tax Act] वयस्क होना

attain the age of : [s. 11, Maternity Benefit Act] की आयु पूरी कर लेना ; की आयु प्राप्त कर लेना

attainable : capable of being attained or obtained [s. 97(19), Navy Act] प्राप्य ; [sch., art. 8, Item 18, Chemical Weapons Convention Act] साध्य

attainment : [s. 5(21), Jawaharlal Nehru University Act] प्राप्ति

attainment of object : [sch. I, table C, item 3(b), Companies Act] उद्देश्य की प्राप्ति

attainment of qualification : [s. 24A(1)(ii), Chartered Accountants Act] अर्हता का प्राप्त करना ; अर्हता प्राप्त करना

attempt : an effort or endeavour to do something प्रयत्न ; to try to accomplish or attain any action or object प्रयत्न करना

attempt to murder : [sch. II, item 2, Extradition Act] हत्या करने का प्रयत्न

attempt to ravish : [s. 155(4), Indian Evidence Act] बलात्संग का प्रयत्न

attempted : प्रयत्न किया गया ; प्रयत्नित

attempted alienation : [s. 12, T.P. Act] प्रयत्नित अन्यसंक्रामण

attempted sale : [s. 69(4), T.P. Act] प्रयत्नित विक्रय

attempting to wreck : [s. 126, Indian Railways Act] ध्वस्त करने का प्रयत्न करना

attend : 1. to present oneself at a meeting, etc. in order to take part in the proceedings हाजिर होना ; 2. to perform पालन करना ; 3. to look after; to take care देखभाल करना

attend diligently to duties : to apply steadily to one's duties [s. 12(b), Indian Partnership Act] कर्तव्यों का तत्परतापूर्वक पालन करना

attend in person : [s. 174, I.P.C.] स्वयं हाजिर होना

attend on : look after; to take care of [s. 25(2), Mines Act] की देखभाल करना ; सेवा में उपस्थित रहना

attend to : to look after की परिचर्या करना

attend to duties, to : कर्तव्य करने के लिए

attend to the injured person, immediately to : [s. 134(a), Motor Vehicles Act] आहत व्यक्ति की तुरंत परिचर्या करना

attend with danger : [s. 23(1), Indian Railways Act] खतरा होना

attendance : the action or state of attending हाजिरी ; उपस्थिति

attendance at the service of their faith : [IIIrd sch. art. 34, Geneva Conventions Act] अपने धर्म के अनुसार अर्चना में सम्मिलित होना

attendance by the jurors : [s. 21, Coroners Act] जूरी सदस्यों का हाजिर होना ; जूरी सदस्यों की हाजिरी

attendance, medical : चिकित्सा परिचर्या

attendance of retired judges at sittings of the Supreme Court : [art. 128, margin, Const.] उच्चतम न्यायालय की बैठकों में सेवानिवृत्त न्यायाधीशों की उपस्थिति

attendance of witnesses

attendance of witnesses : [Or. 16, r. 1, C.P.C.] साक्षियों की हाजिरी

attendance officer : उपस्थिति अधिकारी

attendance register : हाजिरी रजिस्टर ; उपस्थिति रजिस्टर

attendance, witness in : [Or. 17, r. 1(2), prov., C.P.C.] हाजिर साक्षी

attendant : one who attends or accompanies as a servant or keeper परिचारक ; परिचर

attendant circumstances : [s. 81, Indian Trusts Act and s. 90(3), Factories Act] तत्संबद्ध परिस्थितियां

attendant, laboratory : प्रयोगशाला परिचर

attendant, mono : मोनो परिचर

attended with imminent danger, is : [sch. II, form 22, Cr. P.C.] खतरा आसन्न है

attended with personal injury : [s. 85, Indian Railways Act] शारीरिक क्षति हुई हो

attending at private residences : [s. 78(g), Registration Act] प्राइवेट निवास-स्थानों पर हाजिर होना

attention : earnest direction of the mind [s. 145, Indian Evidence Act] ध्यान ; [s. 61, ill. (vii), Indian Succession Act] ध्यान रखना

attest : to affirm to be true or genuine; to witness and authenticate by signing as a witness [s. 3, T.P. Act and ss. 70 and 72, Indian Evidence Act] अनुप्रमाणित करना

attest with signatures : [s. 20(1), Registration Act] हस्ताक्षरों से अनुप्रमाणित कर देना

attestation : the action of attesting [s. 3, T.P. Act] अनुप्रमाणन ; the proof or evidence by which something is attested [s. 69, Indian Evidence Act] अनुप्रमाण

attestation parade : [s. 17, Air Force Act and ch. VII, hdg., Border Security Force Act] शपथ समारोह

attested : [s. 3, T.P. Act] अनुप्रमाणित

Attesting Officer : अनुप्रमाणन अधिकारी ; साक्ष्यांकन/तसदीक अधिकारी

attesting witness : a witness who has attested the document [ss. 69 and 71, Indian Evidence Act] अनुप्रमाणक साक्षी

attitude : disposition of mind with regard to a person or thing रुख

attitude of the Government : सरकार का रुख

attorn : to agree to become tenant to one as owner or landlord of an estate previously held of another अपने को उसका अभिधारी मानना ; (in case of a bailee) to acknowledge that he holds a property on behalf of a new party अपने को नए स्वामी का अभिधारी मानना ; अपने को नए पक्षकार का अभिधारी मानना

attorney : one duly appointed or constituted to act for another in business or legal matters; a properly qualified legal agent who conducts litigation, preparing the case for barristers [ss. 126, 127, 128, Indian Evidence Act, s. 119, C.P.C. and s. 60(3), Companies Act] अटर्नी ; न्यायवादी

attorney and client : [s. 22, Presidency Small Cause Courts Act] अटर्नी और कक्षीकार

Attorney General : [s. 15(3), expln. (a), Contempt of Courts Act and Or. 27A, r. 1, C.P.C.] महान्यायवादी (अटर्नी जनरल)

Attorney General of India : [Or. 27A, r. 1, C.P.C. and art. 88, Const.] भारत का महान्यायवादी

Attorney of High Court : [s. 171, Indian Contract Act and s. 2(15), C.P.C.] उच्च न्यायालय का अटर्नी

attorney or agent : [s. 409, I.P.C.] अटर्नी या अभिकर्ता

attornment : acknowledgement by a tenant or bailee to attorn for a new owner or party अपने को उसका अभिधारी मानना

attributable to neglect, is : [s. 27(2), Cardamom Act] उपेक्षा के फलस्वरूप किया गया माना जा सकता है ; [s. 12(5), Contempt of

43 Courts Act] उपेक्षा के कारण हुआ माना जा सकता है audit, internal

attributable to such business, is : [s. 72(1)(ii), prov., Income-tax Act] ऐसे कारबार से हुआ माना जा सकता है

attributable to the enhancement of compensation : प्रतिकर की वृद्धि के कारण हुआ माना जा सकने वाला

attributable to the enhancement of the compensation, capital gain : [s. 54B(2)(b), Income-tax Act] प्रतिकर की वृद्धि से हुआ माना जा सकने वाला पूंजी अभिलाभ

attribution : Authority [s. 11, margin. hdg., Information Technology Act] अधिकार

auction : a public sale of property conducted by biddings नीलाम ; to make an auction नीलाम करना ; नीलामी

auction on his account : [app. A, form No. 6, C.P.C.] उसके लेखे नीलाम

auction platform : [s. 2(c), Tobacco Cess Act] नीलामी मंच

auction purchaser : [Or. 21, r. 92(4), C.P.C.] नीलाम क्रेता

auction sale : a sale by auction [s. 64, Sale of Goods Act] नीलाम-विक्रय

auctioneer : one who conducts sale by auction [s. 194, ill. (a), Indian Contract Act] नीलामकर्ता

auctioneering agreement : नीलामी करारनामा

auctioneer's commission : नीलामकर्ता कमीशन

audience is limited : दर्शक समूह सीमित है

audio-video electronic means : [s. 164(1), prov., Cr. P.C.] श्रव्य-दृश्य इलेक्ट्रॉनिक साधन

audio-visual aids : दृश्य-श्रव्य सहाय्य तंत्र

audio-visual education : दृश्य- श्रव्य शिक्षा

audio-visual publicity : दृश्य-श्रव्य प्रचार

audit : an official examination of accounts with verification by reference to witnesses and vouchers [s. 5, Dakshina Bharat Hindi Prachar Sabha Act and art. 110(1)(f), Const.] लेखापरीक्षा; संपरीक्षा to examine (accounts) officially लेखापरीक्षा करना ; a calling to account generally संपरीक्षा

audit, administrative : प्रशासकीय संपरीक्षा

audit against propriety : औचित्य संपरीक्षा

audit against regularity : नियमितता संपरीक्षा

Audit and Accounts Office : लेखा और लेखापरीक्षा कार्यालय ; संपरीक्षा और लेखा कार्यालय

Audit and Accounts Order, 1936 : लेखापरीक्षा और लेखा आदेश, 1936

audit, annual : वार्षिक संपरीक्षा

audit, balance sheet : तुलनपत्र संपरीक्षा

audit certificate : संपरीक्षा प्रमाणपत्र

audit check : संपरीक्षा जांच

audit circle : संपरीक्षा सर्किल

audit clerk : [s. 16(b), Chartered Accountants Act] संपरीक्षा शिक्षार्थी

audit code : संपरीक्षा संहिता

audit comments : संपरीक्षा आलोचनाएं ; संपरीक्षा टीकाटिप्पणियां

audit, continuous : निरंतर संपरीक्षा

audit department : लेखा परीक्षा विभाग ; संपरीक्षा विभाग

audit, detailed : ब्यौरेवार संपरीक्षा

audit, efficiency : दक्षता संपरीक्षा

audit, efficiency-cum-propriety : दक्षता-सह-औचित्य संपरीक्षा

audit fee : लेखा परीक्षा/ संपरीक्षा फीस

audit, final (or completed) : अंतिम (या पूर्ण) लेखा परीक्षा/ संपरीक्षा

audit, first : प्रथम लेखा परीक्षा/ संपरीक्षा

audit, interim : अंतरिम लेखा परीक्षा/संपरीक्षा

audit, interpretation : लेखापरीक्षा/संपरीक्षा
audit interpretation : लेखापरीक्षा/संपरीक्षा निर्वचन
audit lapses : लेखापरीक्षा/संपरीक्षा चूक
audit memoranda : लेखापरीक्षा/संपरीक्षा ज्ञापन
audit, nominal : वैयक्तिक संपरीक्षा
audit note : लेखापरीक्षा/संपरीक्षा टिप्पण
audit objections : लेखापरीक्षा/संपरीक्षा आपत्तियां
audit observations : लेखापरीक्षा/संपरीक्षा संप्रेक्षण
audit of accounts : लेखाओं की लेखापरीक्षा/संपरीक्षा
audit office : संपरीक्षा कार्यालय ; लेखापरीक्षा कार्यालय
audit officer : संपरीक्षा अधिकारी; लेखापरीक्षा अधिकारी
audit paragraph : संपरीक्षा/ लेखापरीक्षा पैरा
audit, partial : आंशिक लेखापरीक्षा/ संपरीक्षा
audit, periodical : आवधिक लेखापरीक्षा/ संपरीक्षा
audit procedure : संपरीक्षा/ लेखापरीक्षा/ प्रक्रिया
audit programme : संपरीक्षा लेखापरीक्षा/कार्यक्रम
audit register : संपरीक्षा/ लेखापरीक्षा/ रजिस्टर
audit reports : [art. 151, Const.] संपरीक्षा प्रतिवेदन
audit ruling : लेखापरीक्षा/संपरीक्षा विनिर्णय
audit section : लेखापरीक्षा अनुभाग; संपरीक्षा अनुभाग
audit, sectional : अनुभागीक संपरीक्षा/लेखापरीक्षा
audited account : संपरीक्षित लेखा; परीक्षित लेखा
audited statement : संपरीक्षित विवरण
audited and admitted : संपरीक्षित और स्वीकृत
auditing : संपरीक्षण ; लेखापरीक्षण
auditor : one who audits or whose business is to audit संपरीक्षक (आडिटर) ; लेखापरीक्षक
auditor, senior : ज्येष्ठ लेखापरीक्षक/ संपरीक्षक
Auditor-General : महालेखापरीक्षक
auditoria : [s. 5(iv), Maritime University Act] सभा भवन
auditorial function : लेखापरीक्षा/संपरीक्षा कार्य
auditor's civil liability : संपरीक्षक/ लेखापरीक्षक का सिविल दायित्व
auditor's criminal liability : लेखापरीक्षक/संपरीक्षक का आपराधिक दायित्व
auditor's lien : संपरीक्षक/ लेखापरीक्षक का धारणाधिकार
auditory signal : [s. 45(a), Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act] श्रवण संकेत
augment : वृद्धि करना ; संवर्धन करना
augmentation of foreign exchange : [preamble, Conservation of Foreign Exchange and Prevention of Smuggling Activities Act] विदेशी मुद्रा का संवर्धन
augmentation of the production : [preamble, Sick Textile Undertakings (Nationalisation) Act] उत्पादन में वृद्धि
aunt and niece : फूफी और भतीजी ; मौसी और भांजी
aural transmission : [s. 36(d), Prevention of Terrorism Act] कर्णगत पारेषण
authentic text of a treaty : संधि का प्रामाणिक पाठ
authenticate : to give legal validity to; to establish the genuineness of; to make an authentication i.e. an attestation made by a proper officer by which he certifies that the record is in due form of law, and that the person who certifies it is the officer appointed to do so [ss. 21(4) and 21(10), I.P.C.] अधिप्रमाणीकृत करना ; [art. 77(2), Const.] अधिप्रमाणित करना
authenticate records : [s. 15(2), University of Hyderabad Act] अभिलेखों को अधिप्रमाणित करना
authenticated by the signature : [s. 11(1), Rampur Raza Library

44 Act] हस्ताक्षर से अधिप्रमाणित ; [s. 41(1), **authenticity in charge** / हस्ताक्षर द्वारा अधिप्रमाणीकृत
authenticated copy : [Or. 45, r. 8(d), C.P.C.] अधिप्रमाणीकृत प्रति; अधिप्रमाणित प्रति
authentication : the act of authenticating अधिप्रमाणीकरण ; अधिप्रमाणन
author : 1. creator; originator; maker; he who gives rise to an action, event, circumstance or state of things रचयिता ; कर्ता ; 2. the writer or composer of treatise or book लेखक
author of the trust : [s. 3, Indian Trusts Act] न्यासकर्ता ; (ट्रस्टकर्ता)
author of work : [s. 21, Copyright Act] कृति का रचयिता
authorisation : 1. the action of authorising [s. 10, Working Journalists (Fixation of Rates of Wages) Act] प्राधिकरण ; 2. sanction; warrant [s. 19 (5)(a), State Financial Corporations Act] प्राधिकार ; 3. to authorise [s. 32(4)(b), Copyright Act] प्राधिकार देना
authorisation of expenditure : व्यय का प्राधिकरण
authorise : to empower; to give right or authority to act; to clothe with authority, warrant or legal power [s. 67(d), T.P. Act] प्राधिकृत करना
authorised by law : [art. 115(1)(a), Const.] विधि द्वारा प्राधिकृत
authorised capital : [s. 148(1), Companies Act] प्राधिकृत पूंजी
authorised dealer : [s. 2(b), Foreign Exchange Regulation Act] प्राधिकृत व्यवहारी ; [s. 2(42A), Income-tax Act] प्राधिकृत व्योहारी
authorised depository : [s. 21(6)(a), Foreign Exchange Regulation Act] प्राधिकृत निक्षेपधारी
authorised enrolling officer : [sch., Central Reserve Police Force Act] प्राधिकृत अभ्यावेशन आफिसर
authorised in writing : [s. 60(1), Companies Act] लिखित रूप में प्राधिकृत
authorised interpretation : प्राधिकृत निर्वचन
authorised leave : प्राधिकृत छुट्टी
authorised person : [s. 5(2), Coal Mines (Taking Over of Management) Act] प्राधिकृत व्यक्ति
authorised to break up : [s. 12(5), Indian Electricity Act] तोड़ने के लिए प्राधिकृत
authorised translation : [s. 2, Authorised Translations (Central Laws) Act] प्राधिकृत अनुवाद
authorisedly forbidden : [s. 73, Indian Christian Marriage Act] प्राधिकारेण निषिद्ध
authoritative book : [s. 3(a), Drugs and Cosmetics Act] प्रामाणिक पुस्तक
authoritative pronouncement : प्रामाणिक निर्णय ; प्राधिकारपूर्ण निर्णय
authoritative text : [s. 5(b), Official Languages Act] प्राधिकृत पाठ
authority : 1. a right; an official or judicial command; also a legal power to do an act given by one man to another प्राधिकार ; 2. the person or body having the authority प्राधिकारी ; 3. weight of testimony [s. 59(2), Companies Act] प्रामाणिकता ; प्रामाणिकता ; 4. body having authority प्राधिकरण
authority, appointing : नियुक्ति प्राधिकारी ; नियुक्ति करने वाला प्राधिकारी
authority, assessing : निर्धारण प्राधिकारी
authority, cadre : काडर प्राधिकारी
authority delegating such powers : [s. 40, University of Hyderabad Act] ऐसी शक्ति का प्रत्यायोजन करने वाला प्राधिकारी
Authority for Industrial and Financial Reconstruction : औद्योगिक और वित्तीय पुनर्निर्माण प्राधिकरण
authority in writing : a legal power in writing to do an act given by one man to another [s. 99, expln. 2, I.P.C.] लिखित प्राधिकार

authority incharge : [s. 40(1), Unit Trust of India Act] भारसाधक प्राधिकारी

authority of a magistrate : [art. 22(2), Const.] मजिस्ट्रेट का प्राधिकार

authority of a resolution : [sch. I, table C, interpretation 32(2), Companies Act] संकल्प का प्राधिकार

authority of a State : [art. 73(2), Const.] राज्य का प्राधिकारी

authority of the same high contracting party : [sch. I, item 1(4), Carriage by Air Act] उसी उच्च संविदाकारी पक्षकार का प्राधिकार

authority of the University : [s. 10, Jawaharlal Nehru University Act] विश्वविद्यालय का प्राधिकारी ; विश्वविद्यालय का प्राधिकरण

authority, person in : प्राधिकारवान व्यक्ति

authority, special : विशेष प्राधिकार ; विशेष प्राधिकारी ; विशेष प्राधिकरण

authority to adopt : [s. 40(2), Registration Act] दत्तक प्राधिकार ; दत्तक ग्रहण करने का प्राधिकार ; दत्तक ग्रहण प्राधिकार

authorisation : [s. 7(2), prov., Registration Act] प्राधिकरण

authorised capital : [s. 3A(2)(a), State Financial Corporations Act] प्राधिकृत पूंजी

authorised depository : [s. 14(1), Foreign Exchange Regulation Act] प्राधिकृत निक्षेपधारी

authorised to dispose of transferable property : [s. 7, T.P. Act] अंतरणीय संपत्ति के व्ययन के लिए प्राधिकृत

authors, publishers and owners of copyright : [s. 44, Copyright Act] रचयिता, प्रकाशक तथा प्रतिलिप्यधिकार के स्वामी

autism : [long title, s. 2(a), National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act] स्वपरायणता

Auto Exchange Assistant : आटो केंद्र सहायक

Auto Lathe Setter : आटो खरादिया

automatic device : [s. 28(2)(c), Factories Act] स्वचालित युक्ति

automatic numerator : स्वचालित नंबरमशीन

automatic reappointment : [s. 263(2), prov., Companies Act] अपने आप ही पुनर्नियुक्ति ; स्वतः पुनर्नियुक्ति

automobile : मोटरगाड़ी

automobile ancillaries : [sch. V, item 20, Income-tax Act] मोटरगाड़ी के अनुषंगी सामान

automobile association : [s. 7(6), Motor Vehicles Act] आटोमोबाइल एसोसिएशन

Automobile Officer, Police : पुलिस मोटर वाहन अधिकारी

autonomous : possessing self-government [s. 4(b), Representation of the People Act, 1951] स्वशासी ; स्वायत्त

autonomous college : [s. 5(16), North-Eastern Hill University Act and s. 5(16), University of Hyderabad Act] स्वायत्त महाविद्यालय

autonomous district : [s. 2(b), Manipur (Hill Areas) District Councils Act] स्वायत्त जिला

autonomous organisation : [s. 3(2)(10)(j), Defence and Internal Security of India Act] स्वायत्त संगठन

autopsy : शव-परीक्षा

auxiliary : assisting or supporting [s. 12, prov., Army Act] सहायक

auxiliary corps : सहायक कोर

auxiliary duty : [s. 44, Finance Act, 1982] सहायक शुल्क

auxiliary force : सहायक बल

auxiliary nurse : सहायक नर्स

avail of leave : [s. 4(4)(b) Maternity Benefit Act] छुट्टी का उपभोग करना

availability of funds : निधियों की प्राप्यता ; निधियों की उपलब्धता

available : capable of being turned to account; at one's disposal; within one's reach उपलब्ध; उपलब्ध; प्राप्य

avoid : उपलब्ध आस्तियों

available assets : उपलब्ध आस्तियों

available surplus : [s. 2(6), Payment of Bonus Act] उपलब्ध अधिशेष

availing of the judicial remedies : [s. 33(7), prov., Gram Nyayalayas Act] न्यायिक उपचारों का उपभोग करना

avalanche : a hustling mass of snow, with ice and rock, descending a mountain side [s. 35(1)(c)(i), Indian Forest Act] हिमानी

aver : to declare in a positive manner as in confidence of asserting the truth; to set out distinctly and formally [s. 16(c), Specific Relief Act] प्रकथन करना

aver performance : [s. 16(c), expln. (ii), Specific Relief Act] पालन करने का प्रकथन करना

average : an arithmetical mean औसत

average amount of profit : [s. 73, ill. (i), Indian Contract Act] औसत लाभ की रकम

average annual rent reserved : [sch. I, item 35(a)(iii), Indian Stamp Act] आरक्षित किया गया औसत वार्षिक भाटक

average annual turnover : औसत वार्षिक आवर्त

average bank rate : [sch., para IV, Metal Corporation of India (Acquisition of Undertaking) Act] औसत बैंक दर

average business in force : [sch., I, para II, expln., 1(b), Life Insurance Corporation Act] प्रवृत्त औसत कारबार

average clause : 1. औसत धारा ; 2. बीमा क्षति धारा

average cost : औसत लागत

average due date : औसत देय तारीख

average emoluments : औसत उपलब्धियां

average loss, particular : [s. 60(2)(ii), Marine Insurance Act] विशिष्ट औसत हानि

average market rate : [sch. 3(3A)(iii)(c), Essential Commodities Act] औसत बाजार दर

average net weight : [s. 5(1), Cotton Ginning and Pressing Factories Act] औसत कुल भार

average of the results : [s. 75(3), Trade and Merchandise Marks Act] परिणामों का औसत

average pay : [s. 2(aaa), Industrial Disputes Act] औसत वेतन

average rate of exchange : विनिमय की औसत दर

average rate of income-tax : [s. 2(10), Income-tax Act] आय-कर की औसत दर

average rate of tax : कर की औसत दर

average unless general : [sch., para 13, Marine Insurance Act] साधारण नहीं तो आंशिक हानि

avertment : the action of averting; that which is averred [Or. 6, r. 6, C.P.C.] प्रकथन

avertment of the performance : [Or. 6, r. 6, C.P.C.] पालन का प्रकथन

avert : [s. 44, Indian Forest Act] टालना

aviation : act, method or science of flying by mechanical means विमानन

aviation adviser : विमानन सलाहकार

aviation, civil : सिविल विमानन

aviation construction circle : विमानन सन्निर्माण सर्किल

avocation : a subordinate or a minor occupation [s. 2(j), Industrial Disputes Act] उपव्यवसाय ; [art. 39(e), Const.] रोजगार

avoid : 1. to escape; to evade; to keep out of the way बचना ; परिवर्जन करना ; 2. to make void; to annul शून्य करना ; 3. to expel (doubt) (शंका) दूर करना ; (शंका का) निवारण करना

avoid a contract : [s. 19, ill. (c), Indian Contract Act] संविदा को शून्य करना

avoid any process of the court : [Or. 38, r. 1(a), C.P.C.] न्यायालय की किसी आदेशिका से बचना

avoidable cause : a cause that can be obviated or got rid of [s. 73, ill. (e), Indian Contract Act] परिहार्य हेतुक ; परिवर्जनीय हेतुक

avoidable delay : परिहार्य विलंब ; परिवर्जनीय विलंब

avoidable extra expenditure : परिहार्य अतिरिक्त व्यय

avoidance of double taxation : [s. 295(2)(h), Income-tax Act] दोहरे कराधान का परिवर्जन

avoidance of double taxation of income : [s. 90(b), Income-tax Act] आय के दोहरे कराधान का परिवर्जन

avoidance of doubt : [s. 55, Representation of the People Act, 1951] शंका का परिवर्जन ; [s. 3(3), Estate Duty Act] शंका को दूर करना

avoidance of income-tax : [s. 94(3)(a), Income-tax Act] आय-कर का परिवर्जन

avoidance of income-tax was exceptional : [s. 94(3)(b), Income-tax Act] आय कर का परिवर्जन असाधारण था

avoidance of liability of taxation : [s. 93(3)(a), Income-tax Act] कराधान के दायित्व का परिवर्जन

avoidance of loss : [long title, Public Accountants Default Act] हानि से बचाव

avoided, amount : रकम जो बचा ली गई

avoiding service, for the purpose of : for evading service of any process [Or. 5, r. 20(1), C.P.C.] इस प्रयोजन से कि (उस पर) तामील न होने पाए

avoiding service of process : [Or. 9, r. 5(1)(b), C.P.C.] आदेशिका की तामील होने देने से (अपने को) बचाए रहना

award : 1. a decision given by an arbitrator or umpire; the document embodying it [s. 2(b), Arbitration Act] पंचाट ; 2. a sentence or decision after examination; the document embodying it [s. 2(a), Requisitioning and Acquisition of Immovable Property Act] अधिनिर्णय ; 3. to adjudge अधिनिर्णीत करना ; 4. something that is conferred or bestowed upon a person [s. 17(1)(a), Jawaharlal Nehru University Act] पुरस्कार ; 5. to give out (a degree etc.) [s. 18(1)(c), Banaras Hindu University Act] प्रदान करना

award compensation : प्रतिकर अधिनिर्णीत करना

award costs : [s. 35A(2), prov., C.P.C.] खर्चा अधिनिर्णीत करना ; खर्चा दिलवाना

award enforceable as a decree : [s. 44A, expln. 2, C.P.C.] पंचाट डिक्री के रूप में प्रवर्तनीय

award, make : पंचाट करना ; अधिनिर्णय करना

award of punishment : [s. 84(1), Air Force Act] दंड का अधिनिर्णय

award statement : अधिनिर्णय का विवरण

awardable : fit to be awarded; rightly or lawfully to be awarded [ss. 71 and 72, Army Act] अधिनिर्णय

awarding authority : अधिनिर्णय प्राधिकारी

awareness : [sch. I, item (iii), Jawaharlal Nehru University Act] चेतनता ; चेतना ; जानकारी ; ज्ञान

aware of, be : to be cognizant or informed of [s. 30(1), Arms Act] का ज्ञान होना ; की जानकारी होना ; जिसका ज्ञान हो

awnings : a covering to shelter from the sun or the weather सायबान

axiom : स्वयंसिद्धि

axle : [s. 19(1)(c), Indian Railways Act] धुरा

axle weight : [s. 2(1B), Motor Vehicles Act] धुरी वजन